Fifth Lok Sabha XI Session (22/07/1974 to 09/09/1974)

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 22, 1974/Asadha 31, 1896 (Saka)

No. 388

11 A.M.

1. Oath or Affirmation

The following Members made and subscribed an oath or affirmation and took their seats in the House:—

- (1) Shri Ram Daval (oath in Hindi)
- (2) Shri Janeshwar Misra (affirmation in Hindi).

2. Obituary References

The Speaker made references to the passing away of (1) Dr. Govind Das, who was a sitting Member of Lok Sabha; and (2) Maulvi Abdul, who was a Member of the Central Legislative Assembly: Shri Jawala Prasad Sharma, who was a Member of the First Lok Sabha; Shri K. B. Sahay, who was a Member of the Constituent Assembly; Giani Kartar Singh, who was a Member of the Constituent Assembly; Shri Premjibhai R. Assar, who was a Member of the Second Lok Sabha; Shri R. Velayudhan, who was a Member of the Provisional Parliament and First Lok Sabha; and Shri Goswamirajaj Sahdeo Bharati, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 1—4 and 6 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—148, 150—184 and 186—190 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Essential Commodities (Amendment) Ordinance, 1974 (No. 2 of 1974) promulgated by the President on the 22nd June, 1974.

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- ii) The Press Council (Amendment) Ordinance, 1974 (No. 3 of 1974) promulgated by the President on the 28th June, 1974.
 - (iii) The Indian Iron and Steel Company (Taking Over of Management) Amendment Ordinance, 1974 (No. 4 of 1974) premulgated by the President on the 28th June, 1974.
 - (iv) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974 (No. 5 of 1974) promalgated by the President on the 28th June, 1974.

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- (v) The Industries (Development and Regulation) Amendment Ordinance, 1974 (No. 6 of 1974) promulgated by the President on the 29th June, 1974.
- (vi) The Companies (Temporary Restrictions on Dividends) Ordinance, 1974 (No. 7 of 1974) promulgated by the President on the 6th July, 1974.
- (vii) The Additional Emoluments (Compulsory Deposit) Ordinance, 1974 (No. 8 of 1974) promulgated by the President on the 6th July, 1974.
 - (viii) The Companies (Temporary Restrictions on Dividends)
 Amendment Ordinance, 1974 (No. 9 of 1974) promulgated by
 the President on the 15th July, 1974.
 - (ix) The Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974 (No. 10 of 1974) promulgated by the President on the 17th July, 1974.
- (2) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in July, 1974.
- (3) A copy of the Income-tax (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 291 (E) in Gazette of India dated the 14th May, 1974, under section 296 of the Income-tax Act, 1961.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 528 in Gazette of India dated the 1st June, 1974.
 - (ii) The Central Excise (Fifth Amendment) Rules, 1974, published in Notification No. G.S.R. 612 in Gazette of India dated the 22nd June, 1974.
 - (iii) The Central Excise (Sixth Amendment) Rules, 1974, published in Notification No. G.S.R. 613 in Gazette of India dated the 22nd June, 1974.
 - (iv) The Central Excise (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 614 in Gazette of India dated the 22nd June, 1974.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

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- G.S.R. 227(E) to 234(E) published in Gazette of India dated the 11th May, 1974 together with an explanatory memorandum.
- (ii) G.S.R. 243(E) published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 476 published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (iv) G.S.R. 477 published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (v) G.S.R. 502 and G.S.R. 503 published in Gazette of India dated the 25th May, 1974, together with an explanatory memorandum.
- (vi) G.S.R. 504 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (vii) G.S.R. 264(E) published in Gazette of India dated the 11th June, 1974 together with an explanatory memorandum.
- (viii) G.S.R. 616 published in Gazette of India dated the 22nd June, 1974 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi:—
 - (i) The Delhi Sales Tax (Fifth Amendment) Rules, 1974, published in Notification No. F.4(27)/68-Fin. (Genl.) in Delhi Gazette dated the 19th June, 1974.
 - (ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1974, published in Notification No. F.3(182)/71-Fin. (G) in Delhi Gazette dated the 27th June, 1974.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 220(E) to 226(E) published in Gazette of India dated the 11th May, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 500 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 501 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
 - (iv) G.S.R. 271(E) published in Gazette of India dated the 17th June, 1974 together with an explanatory memorandum.
 - (v) G.S.R. 276(E) published in Gazette of India dated the 20th June, 1974 together with an explanatory memorandum.
- (vi) G.S.R. 306(E) published in Gazette of India dated the 9th July, 1974 together with an explanatory memorandum.

- (8) (i) A copy of Notification No. (GHN-255) GST-1074/(S. 49)-(31)-TH published in Gujarat Government Gazette dated the 25th April, 1974 making certain amendments to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970 under sub-section (2) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (9) (i) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Second Amendment) Rules, 1974, published in Notification No. (GHN-256) MSA-1074/(21)-TH in Gujarat Government Gazette dated the 25th April, 1974, under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (10) A copy of the Bombay Prohibition (Drugs Permits) Medical Board (Gujarat Amendment) Rules, 1974 (Hindi and English versions) Published in Notification No. GH|SH|370|BPA|1073| 3872-P in Gujarat Government Gazette dated the 4th April, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (11) A copy each of the following Notification (Hindi and English versons) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1973-74 Production)
 Fourth Amendment Order, 1974, published in Notification
 No. G.S.R. 250(E) in Gazette of India dated the 31st May,
 1974.
 - (ii) The Sugar (Price Determination for 1973-74 Production) Fifth Amendment Order, 1974, published in Notification No. G.S.R. 251(E) in Gazette of India dated the 31st May, 1974.
- (12) (a) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) The Gujarat Panchayat Service General Provident Fund (Amendment) Rules, 1974, published in Notification No. KP/95 (74) |GPF 1073|25|15|TH in Gujarat Government Gazette dated the 20th April, 1974 together with an explanatory note.

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- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1974, published in Notification No. GP|122|(74) PRN|1073-3303-TH in Gujarat Government Gazette dated the 18th May, 1974 together with an explanatory note.
- (b) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.
- (13) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Annual Report of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1972-73 along with the Audited accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delaying in laying the Report mentioned at (a) above.
- (14) A copy of Notification No. G.S.R. 254(E) (Hindi and English versions) published in Gazette of India dated the 1st June. 1974, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (15) A copy of the Merchant Shipping (Prevention of Pollution of the Sea by Oil) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 516 in Gazette of India dated the 25th May, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (16) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 424 in Gazette of India dated the 27th April, 1974, under section 24 of the Seamen's Provident Fund Act, 1966.
- (17) A copy of the Annual Accounts of the Mormugao Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- *(18) A copy each of Notification Nos. G.S.R. 310(E) and 311(E) (Hindi and English versions) published in Gazette of India dated the 10th July, 1974 regarding changes in effective rates of duty on woollen yarn falling under item 18B and 18E of the Central Excise Tariff respectively, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

^{*}Laid at 6 P.M.

6. Calling Attention

Dr. Saradish Roy called the attention of the Minister of Health and Family Planning to the reported smallpox epidemic in the country particularly in Bihar taking a death toll of over thirty-six thousand human lives.

The Minister of Health and Family Planning made a statement in regard thereto.

7. Statement by Prime Minister

The Prime Minister made a statement on the underground nuclear v^{ϵ} explosion experiment.

8. Statement by Minister

The Minister of External Affairs laid on the Table a statement on the Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh concerning the demarcation of the land boundary between India and Bangladesh and related matters. The Minister also laid on the Table a copy of the Agreement.

9. Motion regarding extension of time for presentation of Report of Committee of Privileges

Dr. Henry Austain moved the following motion:-

"That this House do extend upto the last day of the second week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, President of the New Friends Cooperative House Building Society Ltd., New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

The motion was adopted.

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10. Motion of No-Confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Jyotirmov Bosu to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up on the 23rd July, 1974.

11. Government Bills-Introduced

(i) The Major Port Trusts (Amendment) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri Kamalapati Tripathi was opposed. The motion was adopted and the Bill was introduced.

(ii) The Oil Industry (Development) Bill, 1974.

12. Matter Under Rule 377

Sarvashri S. M. Banerjee and Madhu Limaye raised matter regarding the reported leakage of certain provisions of the Companies (Temporary Restrictions on Dividends) Ordinance, 1974.

(Lok Sabha adjourned at 2.45 P.M. and re-assembled at 3.50 P.M.)

13. Government Bill-Passed

The Coal Mines (Conservation and Development) Bill, 1974

Clause-by-clause consideration of the Bill continued.

Clauses 5 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Keshav Deo Malaviya.

The following Members took part in the debate:-

- (1) Shri Hukam Chand Kachwai
- (2) Shri Shibban Lal Saksena
- (3) Shri Keshav Deo Malaviya

The motion was adopted and the Bill was passed.

14. The Gujarat Budget

Discussion on the Demands for Grants Nos. 2, 3, 5 to 15, 17 to 19, 21 to 28, 31, 33 to 38, 40 to 42, 44 to 46, 48 to 60, 62, 63, 65 to 102, 104 to 114, 116, 118 to 128, 130 to 133, 136 to 141 and 146 in respect of the Budget for the State of Gujarat for the year 1974-75, commenced.

Thirty-two cut motions (Nos. 1 to 32) were moved.

The discussion was not concluded.

15. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement informing the House that the Minister of Finance would introduce Finance (No. 2) Bill, 1974 at 5 P.M. on the 31st July, 1974. He further stated that this announcement would also facilitate Government's taking certain consequential steps called for under the Central Excise Rules.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd July, 1974).

S.	L.	SHAKDHER,
	Se	cretary-General

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 23, 1974/Sravana 1, 1896 (Saka)

No. 389

11 A.M.

1. Starred Questions

Starred Questions Nos. 22—26 were orally answered. Starred Question No. 31 had been postponed for answer on 27-8-1974. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 191—205, 207—237 and 239—333 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 307(E) (Hindi and English versions) published in Gazette of India dated the 9th July, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 275(E) (Hindi and English versions) published in Gazette of India dated the 20th June, 1974, issued under the Central Excise Rules. 1944, together with an explanatory memorandum.
- (3) (i) A copy of Notification No. (GHN 261) GST 1074/(S. 49)-(32)-TH published in Gujarat Government Gazette dated the 9th May, 1974 making certain amendments to Notification No. (GHN 627) GST 1070/(S. 49)--TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (v) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (4) (i) A copy of the Gujarat Sales Tax (Third Amendment) Rules, 1974, published in Notification No. (GHN 266) GSR-1074/(13)-TH in Gujarat Government Gazette dated the 29th May, 1974, under sub-section (5) of section 86 of the Gujarat

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- Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (5) (i) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Third Amendment) Rules, 1974, published in Notification No. (GHN-264)MSA-1074 (22)-TH in Gujarat Government Gazette dated the 21st May, 1974, under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (6) A copy of the Presidential and Vice-Presidential Elections Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 305(E) in Gazette of India dated the 21st May, 1974, under sub-section (3) of section 21 of the Presidential and Vice-Presidential Elections Act, 1952.
- (7) A copy of the Conduct of Elections (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 286(E) in Gazette of India dated the 8th May, 1974, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 1950:—
 - (i) The Delimitation of Council Constituencies, (Bombay) Amendment Order, 1974, published in Notification No. G.S.R. 349(E) in Gazette of India dated the 29th May, 1974.
 - (ii) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1974, published in Notification No. G.S.R. 265(E) in Gazette of India dated the 11th June, 1974.
- (9) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 14 of the Delimitation Commission in respect of the State of Himachal Pradesh, published in Notification No. S.O. 279(E) in Gazette of India dated the 2nd May, 1974.
 - (ii) Order No. 15 of the Delimitation Commission in respect of State of Madhya Pradesh, published in Notification No. S.O. 293(E) in Gazette of India dated the 16th May, 1974.
- (10) A copy of Notification No. S.O. 323(E) (Hindi and English versions) published in Gazette of India dated the 25th May, 1974 making certain amendments to the Delimitation Commission's Order No. 8 dated the 8th December, 1973, under sub-section (2) of section 11 of the Delimitation Act, 1972.

- (11) (i) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH|K|523| BPT|RULES|9470|E in Gujarat Government Gazette dated the 16th May, 1974, under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (12) A copy of the Fifty-sixth Report of the Law Commission on the Statutory provisions as to notice of suit other than section 80, Civil Procedure Code.
- (13) A copy of the Report on the Fifth General Election to the House of the People in India, 1971, Volume-II (Statistical).
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1974, published in Notification No. G.S.R. 242(E) in Gazette of India dated the 18th May, 1974.
 - (ii) The Liquefied Petroleum Gas (Restriction on Use) Order, 1974 published in Notification No. G.S.R. 252(E) in Gazette of India dated the 1st June, 1974.
 - (iii) The High Speed Diesel Oil and Light Diesel Oil (Restriction on Use) Order, 1974, published in Notification No. G.S.R. 263(E) in Gazette of India dated the 10th June, 1974,
- (15) A copy each of the following Notifications under sub-section (5) of section 396 of the Companies Act, 1956:—
 - (i) G.S.R. 187(E) published in Gazette of India dated the 26th April, 1974 containing corrigendum to Notification No. G.S.R. 172(E) published in Gazette of India dated the 5th April, 1974.
 - (ii) The Heavy Electrical Companies Amalgamation Order, 1974 (Hindi version) published in Notification No. G.S.R. 474 in Gazette of India dated the 18th May, 1974.
- (16) A copy of Notification No. G.S.R. 455 (Hindi and English versions) published in Gazette of India dated the 11th May, 1974 making certain alterations in Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (17) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act, 1969, in the matter of merger of Bengal and Assam Investors' Limited, Calcutta and J. K. Agents (Private) Limited, with M.P. Industries Limited, Bhopal and the Order dated 5-11-1971 of the Central Government thereon, under section 62 of the said Act.

A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30-9-1973.

4. Amendment to Directions by the Speaker-Laid on the Table

Secretary-General laid on the Table a copy of Direction 9A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Assent to Bills

- (i) Secretary-General laid on the Table following four Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Appropriation (No. 2) Bill, 1974
 - (2) The Finance Bill, 1974
 - (3) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974.
 - (4) The Union Duties of Excise (Distribution) Amendment Bill, 1974.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament and assented to:—
 - (1) The Constitution (Thirty-Second Amendment) Bill, 1974.
 - (2) The Constitution (Thirty-third Amendment) Bill, 1974.
 - (3) The Estate Duty (Distribution) Amendment Bill, 1974.

6. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Commerce to the reported non-supply of staple fibre yarn and rayon filament yarn to small scale weaving industry by the spinners.

The Minister of Commerce made a statement in regard thereto.

7. Statement by Minister

The Minister of External Affairs made a statement on the Agreement between India and Sri Lanka on the boundary in historic waters between the two countries and related matters. The minister also laid on the Table a copy of the Agreement.

8. Motion Regarding Report of Joint Committee—Extension of Time

Shri J. N. Kureel moved the following motion:-

"That this House do extent upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963".

The motion was adopted.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.)

9. The Gujarat Budget

Discussion on the Demands for Grants Nos. 2, 3, 5 to 15, 17 to 19, 21 to 29, 31, 33 to 38, 40 to 42, 44 to 46, 48 to 69, 62; 69 to 102, 104 to 114; 116, 118 to 128, 130 to 133, 136 to 144 and 146 in respect of the Budget for the State of Gujarat for the year 1974-75 and the cut motions thereto moved on the 22nd July, 1974, continued and was concluded.

On Cut Motion No. 1 moved by Shri P. G. Mavalankar, the House divided, Ayes 50; Noes 210. The Cut Motion was accordingly negatived.

All other cut motions moved were also negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants (Gujarat) for 1974-75, were voted in full.

10. Government Bill-Introduced

The Gujarat Appropriation (No. 2) Bill, 1974.

11. Government Bill-Passed

The Gujarat Appropriation (No. 2) Bill 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed,

12. Motion of No-confidence in the Council of Ministers

Shri Jyotirmoy Bosu moved the following motion:-

"That this House expresses its want of confidence in the Council of Ministers".

The following Members took part in the debate:—

- (1) Shri Anant Prasad Sharma
- (2) Shri Indrajit Gupta
- (3) Shri Bhagwat Jha Azad
- (4) Shri C. M. Stephen (Speech unfinished).

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-fourth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 24, 1974/Sravana 2, 1896 (Saka)

No. 390

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Hare Krishna Konar.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 43-46 and 48 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 334—448 and 450—512 were laid on the Table.

A statement by the Deputy Minister of Home Affairs correcting reply given on the 8th May, 1974 to Unstarred Question No. 9520 regarding grant of pension to freedom fighters from Bihar was also laid on the Table.

4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Communications regarding 'Functioning of Calcutta Telephones' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:—
 - (i) The Registration and Licensing of Industrial Undertakings (First Amendment) Rule, 1974, published in Notification No. G.S.R. 270(E) in Gazette of India dated the 14th June, 1974.

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- (ii) The Registration and Licensing of Industrial Undertakings (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 284(E) in Gazette of India dated the 26th June, 1974.
- (2) A copy of the Finance Accounts of the Union Government for the year 1972-73.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1974, (Hindi and English versions) published in Notification No. G.S.R. 185(E) in Gazette of India dated the 25th April, 1974.
 - (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 186(E) in Gazette of India dated the 25th April, 1974.
 - (iii) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations, 1974, (Hindi version) published in Notification No. G.S.R. 451 in Gazette of India dated the 11th May, 1974.
 - (iv) The Indian Administrative Service (Probation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 470 in Gazette of India dated the 18th May, 1974.
 - (v) The Indian Police Service (Probation) Amendment Rules, 1974 (Hindi and English versions), published in Notification No. G.S.R. 471 in Gazette of India dated the 18th May, 1974.
 - (vi) The Indian Forest Service (Probation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 472 in Gazette of India dated the 18th May, 1974.
 - (vii) The Indian Administrative Service (Cadre) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 524 in Gazette of India dated the 1st June, 1974.
 - (viii) The Indian Police Service (Cadre) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 8th June, 1974.
 - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 547 in Gazette of India dated the 8th June, 1974.
 - (x) G.S.R. 548 (Hindi and English versions) published in Gazette of India dated the 8th June, 1974 containing corrigendum to Notification No. G.S.R. 1183 published in Gazette of India dated the 3rd November, 1973.

- (xi) G.S.R. 549 (Hindi and English versions) published in Gazette of India dated the 8th June, 1974 containing corrigendum to Notification No. G.S.R. 1184 published in Gazette India dated the 3rd November, 1973.
- (xii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 273(E) in Gazette of India dated the 17th June, 1974.
- (xiii) The All India Services (Joint Cadre) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated the 22nd June, 1974.
- (xiv) The Indian Forest Service (Probation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 660 in Gazette of India dated the 29th June, 1974.
- (xv) The Indian Police Service (Fixation of Cadre Strength Third Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 661 in Gazette of India dated the 29th June, 1974.
- (xvi) The Indian Police Service (Pay) Third Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 662 in Gazette of India dated the 29th June, 1974.
- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 663 in Gazette of India dated the 29th June, 1974.
- (xviii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 664 in Gazette of India dated the 29th June, 1974.
- (xix) The Indian Police Service (Fixaton of Cadre Strength)
 Fourth Amendment Regulations, 1974, (Hindi and English
 versions) published in Notification No. G.S.R. 665 in Gazette
 of India dated the 29th June, 1974.
- (xx) The Indian Police Service (Pay) Fourth Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 666 in Gazette of India dated the 29th June, 1974.
- (xxi) The Indian Forest Service (Fixation of Cadre Strength)
 Sixth Amendment Regulations 1974 (Hindi and English versions) published in Notification No. G.S.R. 300(E) in Gazette of India dated the 5th July, 1974.
 - (xxii) The Indian Administrative Service (Probation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 685 in Gazette of India dated the 6th July, 1974.

- (xxiii) The Indian Police Service (Probation) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 686 in Gazette of India dated the 6th July, 1974.
- (xxiv) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 687 in Gazette of India dated the 6th July, 1974.
- (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. No. 724 in Gazette of India dated the 13th July, 1974.
- (xxvi) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 725 in Gazette of India dated the 13th July, 1974.
- (4) A copy of the Delhi Sikh Gurdwara Management Committee (Registration of Electors Amendment Rules 1974 (Hindi and English versions) published in Notification No. G.S.R. 582 in Gazette of India dated the 15th June, 1974 under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1974.
- (5) A copy of the Defence of the India (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No G.S.R. 214(E) in Gazette of India dated the 7th May, 1974, under section 35 of the Defence of India Act, 1971.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 462 in Gazette of India dated the 11th May, 1974.
 - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 237(E) in Gazette of India dated the 13th May, 1974.
 - (iii) The Indian Telegraph (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 238(E) in Gazette of India dated the 13th May, 1974.
 - (iv) The Indian Telegraph (Fifth Amendment) Rules, 1974, published in Notification No. G.S.R. 239(E) in Gazette of India dated the 13th May, 1974.
 - (v) The Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to Operate Wireless Telegraphy) Amendment Rules, 1974, published in Notification No. G.S.R. 491 in Gazette of India dated the 18th May, 1974.
 - (7) A copy of the Public Notice No. 79-ITC (PN)/74 dated the 7th June, 1974, (Hindi and English versions) regarding Import Policy for Newsprint for the year 1974-75.

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6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Railway Convention Committee

Shri B. S. Murthy presented the First Report of the Railway Convention Committee, 1973 on action taken by Government on their Interim Reports.

8. Motion regarding Forty-fourth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

'That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd July, 1974".

The motion was adopted.

9. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri Jyotirmoy Bosu on the 23rd July, 1974, continued:—

"That this House expresses its want of confidence in the Council of Ministers".

The following Members took part in the debate:-

(1) Shri C. M. Stephen

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

- (2) Shri Jagannathrao Joshi
- (3) Shri Chandrajit Yadav
- (4) Shri Lalit Narain Mishra
- (5) Shri G. Viswanathan
- (6) Shri H. K. L. Bhagat
- (7) Shri Piloo Mody
- (8) Shri Y. B. Chavan
- (9) Shri Janeshwar Misra (Speech unfinished).

The discussion was not concluded.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th July, 1974).

S. L. SHAKDHER, Secretary-General.

CORRIGENDA

In Bulletin Part I, dated July 23, 1974—

- (1) Page 1574, paragraph 3(3)(i), line 6, for "clause (v) (iii)" read "clause (c) (iii)"
- (2) Page 1577, paragraph 8, line 1, for "Shri J. N. Kureel" read "Shri B. N. Kureel"
- (3) Page 1578 paragraph 9, line 2, after "62" insert "63".

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 25, 1974/Sravana 3, 1896 (Saka)

No. 391

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 61—64, 67 and 68 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 513—521, 623—637, 639—642 and 644—686 were laid on the Table.

The Deputy Minister of Steel and Mines also laid on the Table statements (i) (a) correcting the replies given on 16-8-1973 to Unstarred Questions Nos. 3343 and 3344 regarding Chemical by-products of Hindustan Steel Limited and Distribution policy relaxed by Hindustan Steel Limited (Fertilizer and Chemical Division) to accommodate educated unemployed, respectively, and (b) giving reasons for delay in correcting the replies; and (ii) (a) correcting reply given on 28-3-1974 to Unstarred Question No. 5049 regarding payment of over-time allowance to Bharat Coking Coal Limited employees in 1973 and (b) giving reasons for delay in correcting the reply.

3. Papers Laid on the Table

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The following papers were laid on the Table:

- (1) A copy of Notification No. G.S.R. 325(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974 issued under sub-rule (3) of rule 224 of the Central Excise Rules, 1944 along with a corrigendum to the Hindi version of the Notification.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Steel Authority of India Limited, for the year 1972-73.

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- (ii) Annual Report of the Steel Authority of India Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - *(i) The Navy (Pay and Allowances) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 9-E in Gazette of India dated the 5th April, 1974.
 - **(ii) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1974 (Hindi and English versions), published in Notification No. S.R.O. 37 in Gazette of India dated the 26th January, 1974.
 - **(iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 113 in Gazette of India dated the 6th April, 1974.
 - **(iv) The Indian Naval Auxiliary Service Regulations, 1973. (Hindi version) published in Notification No. S.R.O. 124 in Gazette of India dated the 13th April, 1974.
 - (5) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1972-73, under section 36 of the Employees' State Insurance Act, 1948.
 - (6) A copy of Notification No. G.S.R. 428 (Hindi and English versions) published in Gazette of India dated the 27th April, 1974 adding to Schedule I to the Employees' Provident Funds and Family Pension Fund Act, 1952, the industry engaged in the manufacture of the product of alcoholic fermentation of a mash in potable water of malted barley and hops, or of hops concentrated with or without the addition of other malted or unmalted cereals or other carbohydrate preparations, under sub-section (2) of section 4 of the said Act.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1974, published in Notification No. G.S.R. 521 in Gazette of India dated the 25th May, 1974.
 - (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1974, published in Notification No. G.S.R. 606 in Gazette of India dated the 15th June, 1974.
 - (8) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 520 in Gazette of India dated the 25th May, 1974, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

^{*}The notification was previously laid on the Table on the 18th April, 1974 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notifications were previously laid on the Table on the 25th April, 1974 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—
 - (i) The Metalliferous Mines (Amendment) Regulations, 1974, published in Notification No. G.S.R. 540 in Gazette of India dated the 1st June. 1974.
 - (ii) The Coal Mines (Amendment) Regulations, 1974, published in Notification No. G.S.R. 541 in Gazette of India dated the 1st June, 1974.
- (10) A copy of Notification No. S.O. 329(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1974 issued under sub-section (3) of section 5 of the Payment of Wages Act, 1936, rescinding the Order published in Notification No. S.O. 282(E) dated the 4th May, 1974.

4. Qmestion of Privilege

Shri Jyotirmoy Bosu raised a question of privilege against the Chairman, Central Board of Excise and Customs, regarding his reported reference at the Customs and Central Excise Advisory Council to raising of rates of indirect taxes as reported in the Hindustan Times, dated the 25th July, 1974.

The Minister of State for Finance made a statement.

The Speaker referred the matter to the Committee of Privileges under Rule 227.

5. Motion regarding Report of Joint Committee-extension of time

Dr. Shankar Dayal Sharma moved the following motion:-

"That this House do further extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India".

The motion was adopted.

6. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri Jyotirmoy Bosu on the 23rd July, 1974, continued:—

"That this House expresses its want to confidence in the Council of Ministers".

The following Members took part in the debate:-

(1) Shri Janeshwar Misra

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri Jagjiyan Ram
- (3) Shri Krishnan Manoharan
- (4) Shri Dinesh Chandra Goswami
- (5) Shri Shyamnandan Mishra

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- (6) Dr. V. K. R. Varadaraja Rao
- (7) Shri Madhu Limaye
- (8) Shri Vikram Mahajan
- (9) Shri P. G. Mavalankar
- (10) Şhri K. P. Unnikrishnan
- (11)/Shri Noorul Huda
- (12) Shrimati Parvathi Krishnan
- 🔰3) Shrimati Indira Gandhi
- (14) Shri Jyotirmoy Bosu (by way of reply).

Sarvashri D. P. Dhar and Lalit Narain Mishra made personal explanations.

On the motion the House divided, Ayes 61; Noes 294. The motion was accordingly negatived.

7.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 26, 1974/Sravana 4, 1896 (Saka)

No. 392

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 81, 84—86 and 89 were orally answered. Replies to Starred Questions Nos. 82, 87, 88 and 90—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 687-853 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
 - (i) The Post Office Savings Banks (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 506 in Gazette of India dated the 25th May, 1974.
 - (ii) The Post Office Savings Banks (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 530 in Gazette of India dated the 1st June, 1974.
 - (iii) The Post Office Savings Banks (Fifth Amendment) Rules, 1974 published in Notification No. G.S.R. 584 in Gazette of India dated the 15th June, 1974.
 - (iv) The Post Office Savings Banks (Sixth Amendment) Rules, 1974, published in Notification No. G.S.R. 735 in Gazette of India dated the 13th July, 1974.
 - (v) The Post Office Savings Banks (Seventh Amendment) Rule, 1974, published in Notification No. G.S.R. 736 in Gazette of India dated the 13th July, 1974.
- (2) A copy of the Post Office Savings Certificates (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 737 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 12 of the Government Savings Certificates Act 1959.

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- (3) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) S.O. 1535 published in Gazette of India dated the 22nd June, 1974.
 - (ii) S.O. 1660 published in Gazette of India dated the 6th July, 1974 making certain amendments to Notification No. S.O. 771(E) published in Gazette of India dated the 29th December, 1972.
- (4) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Scheme, 1974, published in Notification No. S.O. 326(E) in Gazette of India dated the 27th May, 1974 (English version) and S.O. 1607 in Gazette of India dated the 29th June, 1974 (Hindi version) under section 17 of the General Insurance Business (Nationalisation) Act, 1972.
- (5) A copy of the Subsidiary Banks (Appointment of Employee Directors) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 400(E) in Gazette of India dated the 29th June, 1974, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (6) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 388(E) in Gazette of India dated the 26th June, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (7) A copy of the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 389(E) in Gazette of India dated the 26th June, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (8) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.
- (9) The following statements showing the action taken by the the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXXIX—Fourth Session, 1968.
- (ii) Statement No. XXXIV-Fifth Session, 1968.
- (ii) Statement No. XXXV—Seventh Session, 1969.
- (iv) Statement No. XXXV-Eighth Session, 1969.
- (v) Statement No. XXXV-Ninth Session, 1969.
- (vi) Statement No. XXXVIII—Tenth Session, 1970.
- (vii) Statement No. XXIV-Eleventh Session, 1970.
- (viii) Statement No. XXVIII—Twelfth Session, 1970.

Fifth Lok Sabha

- (ix) Statement No. XXX—Second Session, 1971.
- (x) Statement No. XX—Third Session, 1971.
- (xi) Statement No. XXI—Fourth Session, 1972.
- (xii) Statement No. XV—Fifth Session, 1972.
- (xiii) Statement No. XIII—Sixth Session, 1972.
- (xiv) Statement No. XIV-Seventh Session, 1973.
- (xv) Statement No. VIII—Eighth Session, 1973.
- (xvi) Statement No. VI-Ninth Session, 1973.
- (xvii) Statement Nos. III, IV and V-Tenth Session, 1974.

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4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd July, 1974, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1974.
- (ii) That at its sitting held on the 23rd July, 1974, Rajya Sabha passed the Rampur Raza Library Bill, 1974.

5. Bills passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Telegraph (Amendment) Bill, 1974.
- (2) The Rampur Raza Library Bill, 1974

6. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Home Affairs to the reported forcible eviction of Adivasis from their agricultural lands in Maharashtra and West Bengal and police repression on them.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Report of Joint Committee

Shri Amarnath Vidyalankar presented the Report of the Joint Committee on the National Library Bill, 1972.

8. Evidence before Joint Committee-Laid on the Table

Shri Amarnath Vidyalankar laid on the Table a copy of evidence tendered before the Joint Committee on the National Library Bill, 1972.

9. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th July, 1974.

10. Government Bill-Introduced

The Delhi Sikh Gurdwaras (Amendment) Bill, 1974.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

11. Motion regarding Forty-second Report of Committee on Private Members' Bills and Resolutions

Shri C. K. Chandrappan moved the following motion:—

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1974".

The motion was adopted.

12. Private Members' Bills-Introduced

- (1) The Trade Unions (Amendment) Bill, 1974 (Amendment of section 2, insertion of section 3A, etc.) by Shri Prasannbhai Mehta.
- (2) The Payment of Gratuity (Amendment) Bill, 1974 (Amendment of sections 2, 4, etc.) by Shri Prasannbhai Mehta.
- (3) The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1974 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Mehta.
- (4) The Punjab Pre-emption (as in force in the Union territory of Delhi) Repeal Bill, 1974 by Shri Hukam Chand Kachwai.
- (5) The Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan.
- (6) The Constitution (Amendment) Bill, 1974 (Amendment of article 75) by Shri Bibhuti Mishra.
- (7) The Ceiling on Profits Bill, 1974 by Shri Yamuna Prasad Mandal.
- (8) The Foreign Companies Regulation Bill, 1974 by Shri Madhu Limaye.
- (9) The Constitution (Amendment) Bill, 1974 (Amendment of article 297) by Shri Madhu Limaye.
- (10) The Foreign Honours and Awards (Regulation) Bill, 1974 by Shri Samar Guha.
- (11) The Foreign Propaganda in India (Regulation and Control) Bill, 1974 by Shri Samar Guha.

13. Private Member's Bill—Negatived

The Second Wage Board Recommendations for Sugar Industry Bill, 1971 by Shri D. K. Panda

Discussion on the motion for consideration of the Bill moved by Shri D. K. Panda on the 3rd May, 1974, continued.

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Dinen Bhattacharya
- (3) Shri M. Ram Gopal Reddy

- (4) Shri J. Matha Gowder
 (5) Shri K. Suryanarayana
 (6) Shri Hukam Chand Kachwai
- (7) Shri Balgovind Verma

Shri D. K. Panda replied to the debate.

The motion for consideration of the Bill was negatived.

14. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 326) by Dr. Laxminarayan Pandeya

The motion for consideration of the Bill was moved by Dr. Laxminarayan Pandeya. [P.T.O.

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The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri P. G. Mavalankar
- (4) Dr. V. K. R. Varadaraja Rao

The discussion was not concluded.

15. Contempt of the House

The Speaker informed the House regarding the attempt by a visitor to enter the Visitors' Gallery of Lok Sabha with a dagger hidden on his person and assault by him on a Senior Watch and Ward Assistant of the Lok Sabha Secretariat who was on duty near the Visitors' Gallery gate. The Speaker observed that he brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri K. Raghu Ramaiah moved the following motion:-

"This House resolves that the person calling himself Bipalab Basu who at 11.05 hours today attempted to enter the Visitors' Gallery of Lok Sabha with a dagger hidden on his person and who assaulted a Senior Watch and Ward Assistant of Lok Sabha Secretariat who was on duty near the Visitors' Gallery gate by giving him a severe kick and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that without prejudice to any other action to which he may be liable under the law, Bipalab Basu be sentenced to rigorous imprisonment till 6 P.M. on Monday, the 26th August, 1974 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi".

The motion was adopted.

16. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1974 to Unstarred Question No. 166 regarding setting up of Shipyard at Haldia Port.

Shri Kamalapati Tripathi replied to the discussion. 6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th July, 1974)

S. L. SHAKDHER, Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated July 25, 1974-

Page 1584, paragraph 2, line 1,

for "623" read "523"

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 29, 1974/Sravana 7, 1896 (Saka)

No. 393

11 A.M.

1. Starred Questions

Starred Questions Nos. 102, 103 and 105—108 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

3. Replies to Unstarred Questions Nos. 855—871 and 873—994 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 759 published in Gazette of India dated the 20th July, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 760 published in Gazette of India dated the 20th July, 1974 together with an explanatory memorandum.
- (2) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 734 in Gazette of India dated the 13th July, 1974, under section 51 of the Finance (No. 2) Act, 1971.
- (3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1973, along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
 - (4) A copy of the Sugar (Price Determination for 1973-74 Production) Sixth Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated the 24th June, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 196(E) published in Gazette of India dated the 29th April, 1974.
 - (ii) The Fertilizer (Control) (Amendment) Order, 1974, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 28th June, 1974.
 - (6) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (7) A copy of the National Welfare Board for Seafarers (Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. G.S.R. 444 in Gazette of India dated the 4th May, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
 - (8) Two statements (Hindi and English versions) showing reasons for delay in laying *Notifications No. G.S.R. 339 and G.S.R. 374 published in Gazette of India dated the 30th March, 1974 and 6th April, 1974, respectively.
 - (9) A copy of the Central Excise (Seventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 336(E) in Gazette of India dated the 27th July, 1974, under section 38 of the Central Excises and Salt Act, 1944.

4. Calling Attention

Shri Ajit Kumar Saha called the attention of the Minister of Agriculture to the reported starvation deaths and distress sale of children in different parts of Assam particularly in Uttar Taram area bordering Nagaland, Goalpara and Kamrup districts.

The Minister of State for Agriculture made a statement in regard thereto.

5. Motion for Elections to Committee

(i) Shri Kamalapati Tripathi moved the following motion:—

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules".

The motion was adopted.

^{*}Notifications were laid on the Table on the 30th April and 3rd May 1974, respectively.

- (ii) Shri Annasahib P. Shinde moved the following motion:-
- "That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F.10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution".

The motion was adopted.

6. Matters Under Rule 377

• (i) Shri G. P. Yadav raised matter regarding food situation particularly in Khagaria sub-division, North Bhagalpur.

The Deputy Minister of Irrigation and Power made a statement on the subject.

' (ii) Shri Jyotirmoy Basu raised matter regarding the reported deaths near Jowai, the headquarters of Jaintia Hills district of Meghalaya, due to attack by Border Road Task Force personnel.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

7. Government Bill-Under Consideration

The Cinematograph (Second Amendment) Bill, 1973, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 21st February, 1974, continued.

The following Members took part in the debate:-

- (1) Shri P. G. Mavalankar
- (2) Shri Rudra Pratap Singh
- (3) Shri N. Tombi Singh
- (4) Shri J. Matha Gowder
- (5) Shri M. Ram Gopal Reddy
- (6) Shri Giridhar Gomango
- (7) Shri T. Sohan Lal
- (8) Shri R. R. Sharma
- (9) Shri Nathu Ram Ahirwar

Shri I. K. Gujral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

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The discussion on the Bill was not concluded.

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8. Half-An-Hour Discussion

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1974 to Starred Question No. 9 regarding criteria for allotment and quantity of foodgrains allotted to States during January-June, 1974.

Shri Annasahib P. Shinde replied to the discussion.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th July, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, July 30, 1974/Sravana 8, 1896 (Saka)

No. 394

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121, 123, 127, and 128 were orally answered. Replies to Starred Questions Nos. 124—126, 129—133 and 135—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 995—1095 and 1097—1101 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 2 addressed to the Minister of Shipping and Transport regarding explosion on tanker "Motilal Nehru" was laid on the Table as the Member was absent.

4. Questions of Privilege

- (1) The Speaker withheld his consent to the question of privilege sought to be raised by Shri Jyotirmoy Bosu and some other Members on the 29th July, 1974 against the Minister of External Affairs regarding his reported remarks at the meeting of the National Building Organisation in respect of certain restrictions on the use of cement and steel for construction purposes.
- (2) Shri K. P. Unnikrishnan made submission regarding the question of privilege raised by him on the 23rd April, 1974 against the *Organiser* in respect of a news report published in its issue dated the 20th April, 1974, containing certain allegations against some Members and Watch and Ward staff of the Lok Sabha Secretariat. In that connection the Speaker had informed the House on the 10th May, 1974, of the explanation received from the Editor-in-Chief of the *Organiser*. The matter was droped.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1972-73.

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- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1972-73.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the Hindustan Insecticides Limited, New (Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Lube India Limited and Esso Standard Refining Company of India Limited Amalgamation Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 320(E) in Gazette of India dated the 15th July, 1974, under subsection 5 of section 396 of the Companies Act, 1956.
- (3) A copy of Notification No. G.S.R. 690 (Hindi and English versions) published in Gazette of India dated the 6th July, 1974 declaring M/s. Thirumylai Saswatha Sahaya Nidhi Limited, a Company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (4) (i) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of M/s. Gwalior Rayon, Silk, Manufacturing (Wvg.) Company Limited, Nagda (Madhya Pradesh) and the Order dated the 3rd May, 1974 of the Central Government thereon.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report and Order of the Government thereon, simultaneously.
- (5) (a) A copy each of the following Notifications (Hindi and English versions) issued under Section 47 of the Indian Railways Act, 1890:—
 - (i) The Railways Red Tariff (First Amendment) Rules, 1974, published in Notification No. G.S.R. 109(E) in Gazette of India dated the 1st March, 1974.
 - (ii) The Railways Red Tariff (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 110(E) in Gazette of India dated the 1st March, 1974.
 - (iii) The Railways Red Tariff (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 111(E) in Gazette of India dated the 1st March, 1974.
 - (iv) The Railways Red Tariff (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 112(E) in Gazette of India dated the 1st March, 1974.

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- (v) The Railways (Rules for Warehousing and Retaining of Goods, for regulating the use of Rolling Stock, Engines and Trains and Treatment and Disposal of Unclaimed Booked Goods Luggage and Parcels) Amendment Rules, 1974, published in Notification No. S.O. 215(E) in Gazette of India dated the 27th March, 1974.
- (b) An explanatory note (Hindi and English versions) giving reasons for not laying the above Notifications earlier.

6. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Health and Family Planning to the reported concern in sections of Scientific community in India about some research (including germ) projects being carried out in this country, by or under the auspices of the World Health Organisation under conditions of total secrecy.

The Minister of Health and Family Planning made a statement in regard thereto.

7. Report of Committee of Privileges

Dr. Austin presented the Tenth Report of the Committee of Privileges.

8. Government Bill-Introduced

The University of Hyderabad Bill, 1974.

9. Matters under Rule 377

- (i) Shri Khemchandbhai Chavda raised matter regarding the reported atrocities on Harijans at Bhadolika Pura, Ahbah District, Morena (Madhya Pradesh).
- (ii) Shri Madhu Limaye raised matter regarding issue of ordinances by the Government of Bihar.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3.05 P.M.)

10. Government Bill—Passed

The Cinematograph (Second Amendment) Bill, 1973, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued

Clauses 5 to 21 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Gujral.

The following Members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri N. K. P. Salve

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- (3) Shri Jyotirmoy Bosu
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri K. M. "Madhukar"
- (6) Shri Dinesh Joarder
- (7) Shri Manoranjan Hazra
- (8) Shri I. K. Gujral

The motion was adopted and the Bill, as amended, was passed.

11. The Pondicherry Budget

Discussion on the Demands for Grants Nos. 1 to 32 and 34 in respect of the Budget for the Union territory of Pondicherry for the year 1974-75, commenced and was concluded.

Eight cut motions (Nos. 1 to 8) were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants (Pondicherry) for 1974-75, were voted in full.

12. Government Bill-Introduced

The Pondicherry Appropriation Bill, 1974.

13. Government Bill-Passed

The Pond cherry Appropriation Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

14. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-fifth Report of the Business Advisory Committee.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 31, 1974/Sravana 9, 1896 (Saka)

No. 395

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Mansinhji Bhasaheb Rana, who was a sitting Member of Lok Sabha and the Minister of State for Industrial Development.

As a mark of respect to the memory of Shri Mansinhji Bhasaheb Rana, Members stood in silence for a short while House was adjourned to meet again at 5 P.M.

(Lok Sabha adjourned at 11.05 A.M. and re-assembled at 5 P.M.)

At 5 P.M.

2. The Minister of Finance made a statement on the new taxation proposals.

3. Government Bill-Introduced

. The Finance (No. 2) Bill, 1974

The motion for leave to introduce the Bill was moved by Shri Y. B. Chavan.

On the motion the House divided, Ayes 197; Noes 50. The motion was accordingly adopted and the Bill was introduced.

4. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation (No. 2) Bill, 1974, passed by Lok Sabha on the 23rd July, 1974.
- (ii) That at its sitting held on the 29th July, 1974, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 1974.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table a copy of the Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha.

5.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 1, 1974/Sravana 10, 1896 (Saka)

No. 396

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 161, 167—170 and 172 were orally answered. Replies to Starred Questions Nos. 162—166, 171, 173—177, 179 and 180 were laid on the Table.

Replies to Starred Questions Nos. 141—160 for the 31st July, 1974 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 31st July, 1974.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1237—1349, 1351—1368 and 1370—1372 were laid on the Table.

Replies to Unstarred Questions Nos. 1102—1122, 1124—1200, 1202, 1204—1230 and 1232—1236 for the 31st July, 1974 were also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Registration and Licensing of Industrial Undertakings (Second Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. G.S.R. 274(E) in Gazette of India dated the 19th June, 1974, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 301
 (E) in Gazette of India dated the 8th July, 1974.
 - (ii) The Indian Forest Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 302(E) in Gazette of India dated the 8th July, 1974.

- (iii) The Indian Police Service (Recruitment) Amendment Rules, 1974, published in Notification No. G.S.R. 303(E) in Gazette of India dated the 8th July, 1974.
- (iv) The Indian Police Service (Cadre) Amendment Rules, 1974, published in Notification No. G.S.R. 304(E) in Gazette of India dated the 8th July, 1974.
- (v) The Indian Forest Service (Cadre) Amendment Rules, 1974, published in Notification No. G.S.R. 305(E) in Gazette of India dated the 8th July, 1974.
- (vi) The All India Services (Death-sum-Retirement Benefits)
 Amendment Rules, 1974, published in Notification No.
 G.S.R. 755 in Gazette of India dated the 20th July, 1974.
- (3) A statement (Hindi and English versions) on the flood situation in the country.
- (4) A copy of the Radiation Protection (Amendment) Rules, 1974 (Hindi and Euglish versions) published in Notification No. G.S.R. 762 in Gazette of India dated the 20th July, 1974, under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (5) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1972-73, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1972-73 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Report (Hindi and English versions) on fatal accident on the 26th January, 1974 at Bassi Meo Stone Mine in village Ghatta Basi Meo, Tehsil Ferozepur Jhirka (Distt. Gurgaon).
- (8) A copy of Notification No. G.S.R. 345(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1974 issued under sub-rule (3) of rule 224 of the Central Excise Rules, 1944.

4. Calling Attention

Shri D. K. Panda called the attention of the Minister of Home Affairs to the reported attack by underground Nagas armed with automatic weapons near Chisilim in the lower Sema area on the camp of the Fifth Battalion killing 11 policemen.

The Minister of Home Affairs made a statement in regard thereto.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G.G. Swell presented the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

6. Statements by Minister

- (1) The Minister of Industrial Development and Science and Technology laid on the Table a statement (i) correcting the answer given on the 14th March, 1973 to Starred Question No. 332 by Shri Ishwar Chaudhry regarding setting up of industries in Bihar in Public Sector, and (ii) giving reasons for delay in correcting the answer.
- (2) The Minister of Industrial Development and Science and Technology laid on the Table a statement regarding the decision of the Government on the recommendations of Tariff Commission on the Cement Industry. The Minister also laid on the Table the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1974) of the Tariff Commission on the comprehensive review of the Cement Industry and revision of fair exworks prices payable to the producers.
 - (ii) Government Resolution No. 1-10/74-Cem dated the 1st August, 1974 notifying Government's decisions on the recommendations of the Commission.

7. Motion regarding Forty-fifth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 30th July, 1974."

The motion was adopted.

8. Matter under Rule 377

Shri Madhu Dandavate raised matter regarding secrecy of the Presidential election.

The Minister of State for Law, Justice and Company Affairs made a statement on the subject.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3 P.M.)

9. Government Bill-Debate Adjourned

The Delhi Sales Tax Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

A motion that further discussion on the motion on this Bill be adjourned, moved by Shri K. R. Ganesh, was adopted.

10. Government Bill—Passed

The Direct Taxes (Amendment) Bill, 1973, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri K. R. Ganesh.

The following Members took part in the debate:--

- (1) Shri Somnath Chatterjee
- (2) Shri Y. S. Mahajan
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri D. K. Panda
- (5) Shri M. Ram Gopal Reddy
 - (6) Shri E. R. Krishnan
 - (7) Shri Nawal Kishore Sinha
 - (8) Shri G. P. Yadav
 - (9) Shri Piloo Mody
 - (10) Shri Vasant Sathe
 - (11) Shri Madhu Limaye
 - (12) Shri P. G. Mavalankar
 - (13) Shri Shrikishan Modi
- (14) Shri P. Venkatasubbaiah

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

15:11

Clauses 2 to 15 were adopted.

On amendment No. 1 to Clause 16 moved by Shri Piloo Mody, the House divided, Ayes 18; Noes 57. The amendment was accordingly negatived.

Clauses 16 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri K. M. "Madhukar"
- (2) Shri K. R. Ganesh

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The motion was adopted and the Bill, as reported by the Select Committee, was passed.

11. Government Bill-Under Consideration

The Companies (Amendment) Bill, 1972, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri H. R. Gokhale. His speech was not concluded.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 2, 1974/Sravana 11, 1896 (Saka)

No. 397

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 181, 182, 184, 185 and 188—190 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1373—1381, 1383—1404, 1406—1440, 1442—1456, 1458—1461, 1463—1471 and 1473—1482 were laid on the Table.

3. Question of Privilege

The Speaker withheld his consent to the question of privilege sought to be raised by Shri Madhu Limaye on the 30th April, 1974 against Shri C. R. Das Gupta of I. O. C. in respect of the affidavit filed by him before the Pipelines Inquiry Commission (Trakru Commission) on the 8th February, 1971.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Gujarat Canal (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|J|34-74|BIA-1074|4|P in Gujarat Government Gazette dated the 14th June, 1974, under sub-section (2) of section 70 of the Bombay Irrigation Act, 1879, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (2) A copy of the Rubber Board (Rubber Production Commissioner and Secretary) Recruitment Rules. 1974 (Hindi and English versions) published in Notification No. G.S.R. 695 in Gazette of India dated the 6th July, 1974, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Dried Fish (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1164 in Gazette of India dated the 11th May, 1974.

- (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1165 in Gazette of India dated the 11th May, 1974.
- (iii) The Export of Steel Tubes and Tubulars (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1166 in Gazette of India dated the 11th May, 1974.
- (iv) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1167 in Gazette of India dated the 11th May, 1974.
- (v) The Export of Ceramic Products (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1168, in Gazette of India dated the 11th May, 1974.
- (vi) The Export of Vinyl Film and Sheeting (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1169 in Gazette of India dated the 11th May, 1974.
- (vii) The Export of Rubber Gloves for Electrical Purposes (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1170 in Gazette of India dated the 11th May, 1974.
- (viii) The Export of Bright Steel Bars (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1171 in Gazette of India dated the 11th May, 1974.
- (ix) The Export of Minerals and Ores—Group I (Inspestion) Amendment Rules, 1974, published in Notification No. S.O. 1391 in Gazette of India dated the 8th June, 1974.
- (x) The Export of Minerals and Ores—Group II (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1392 in Gazette of India dated the 8th June, 1974.
- (xi) The Export of Mica (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1393 in Gazette of India dated the 8th June, 1974.
- (5) A copy each of the following Notifications (Hindi and English (Hindi and English versions) published in Notification No. G.S.R. 509 in Gazette of India dated the 25th May, 1974, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Paper (Control of Production) Order, 1974, published in Notification No. S.O. 465(E) in Gazette of india dated the 1st August, 1974.
 - (ii) The Paper (Conservation and Regulation of Use) Order, 1974, published in Notification No. S.O. 466(E) in Gazette of India dated the 1st August, 1974.

5. Calling Attention

Shri Hari Singh called the attention of the Minister of Agriculture to the reported racket involving Rs. 15 lakks in which granulated mud was sold as fertilisers in Punjab.

The Minister of Agriculture made a statement in regard thereto.

6. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Tenth Report of the Joint Committee on Offices of Profit.

7. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th August, 1974.

(Lok Sabha adjourned at 1.35 P.M. and reassembled at 2.35 P.M.)

8. Government Bill-Under Consideration

The Companies (Amendment) Bill, 1972, as reported by Joint Committee

Shri H. R. Gokhale concluded his speech on the motion for consideration of the Bill, as reported by the Joint Committee, moved by him on the 1st August, 1974.

Shri D. K. Panda took part in the debate.

The discussion was not concluded.

9. Motion regarding Forty-third Report of Committee on Private Members' Bills and Resolutions

Shri C. K. Chandrappan moved the following motion:—

"That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1974."

The motion was adopted.

10. Private Member's Resolution-Negatived

Shri Samar Guha concluded his speech on the following Resolution and the amendment thereto moved by him on the 10th May, 1974:-

"In view of an unprecedented national crisis developing in the country leading to spontaneous upsurge of the masses against the present administrative set up, this House urges upon the Government to advise the President of India to dissolve the present Lok Sabha and set up an All Parties' Care-taker Government to hold fresh elections for Lok Sabha within two months of the formation of such Government, as a measure for restoration of patriotic and democratic faith of the people for building an egalitarian society in India."

The following Members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri K. M. "Madhukar" (3) Shri H. K. L. Bhagat
- (4) Shri Jagannathrao Joshi
- (5) Shri N. K. P. Salve

IP.T.O.

- (6) Shri J. Matha Gowder
- (7) Pandit D. N. Tiwary
- (8) Shri Madhu Limaye
- (9) Shri P. Venkatasubbaiah
- (10) Shri Rana Bahadur Singh
- (11) Shri Narsingh Narain Pandey
- (11) Silli Narsingh Naram Lan
- (12) Shri Janeshwar Misra
- (13) Shri Shyam Sunder Mohapatra
- (14) Shri P. G. Mavalankar
- (15) Shri Ramsahai Pandey
- (16) Shri Priya Ranjan Das Munsi
- (17) Shri Shankar Dev
- (18) Shri Umashankar Dikshit

Shri Samar Guha replied to the debate.

The amendment moved by Shri Samar Guha was negatived.

The Resolution was also negatived.

*11. Statement by Minister

The Minister of Finance made a statement regarding the reported refusal by banks in Lucknow, Kanpur and Allahabad to accept 100 rupee currency notes.

12. Private Member's Resolution—Under Consideration

Shri Gadadhar Saha moved the following Resolution:—

- "This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities, abnormal rise in prices of essential commodities and other social and economic injustice and recommends that—
 - (a) adequate job opportunities for them be created with regulated working conditions;
 - (b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;
 - (c) supply of food and essential commodities at subsidised rates be guaranteed to them; and
 - (d) effective and genuine land reforms throughout the country be made without any further delay."

His speech was not concluded.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th August, 1974).

S. L. SHAKDHER, Secretary-General.

^{*}Made at 6.10 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 5, 1974/Sravana 14, 1896 (Saka)

No. 398

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Gopal Narain, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 201, 207, 208 and 210—212 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1483—1622 and 1624—1626 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of Notification Nos. G.S.R. 785 and 786 (Hindi and English versions) published in Gazette of India dated the 27th July, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (2) A copy each of the following Interim Reports (Hindi version) of the National Commission on Agriculture on:—
 - (i) Production Forestry, Man-made forests.
 - (ii) The Organisation and Functions of the Commodity Development Councils and Directorates.
 - (iii) Milk Production through Small farmers, Marginal farmers and Agricultural Labourers.
 - (iv) Establishment of Meteorological Division in Agricultural Universities.
 - (v) Soil Survey and Soil Map of India.
 - (vi) Potato Seed.

- (vii) Modernising irrigation systems and integrated development of Command areas.
- (viii) Whole village development programme.
- (ix) House sites for landless agricultural labourers.
- (3) A copy of the Annual Accounts of the Madras Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions).
- (4) (i) A copy of the Merchant Shipping (Medicines, Medical Stores and Appliances) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1384 in Gazette of India dated the 4th November, 1972 and corrigendum thereto published in Notification No. G.S.R. 488 in Gazette of India dated the 18th May, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

5. Calling Attention

Shri Nihar Laskar called the attention of the Minister of Tourism and Civil Aviation to the reported suspension of some Air India pilots due to their refusal to work on the slip system.

The Minister of State for Tourism and Civil Aviation made a statement in regard thereto.

6. Statement by Minister

The Minister of Home Affairs made a statement on the points raised in the House on the 1st August, 1974 regarding alleged shoot-at-sight orders at Gaya.

7. Motions for Elections to Committees

(1) Shri Jagjivan Ram moved the following motion:—

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(2) Shri D. P. Yadav moved the following motion: -

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

The motion was adopted.

(3) Shri A. C. George moved the following motion:-

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

8. Matters under Rule 377

(i) Shri Samar Guha raised matter regarding laying on the Table of the Report of Netaji Inquiry Commission.

The Minister of Home Affairs made a statement on the subject.

(ii) Sarvashri B. K. Daschowdhury and S. M. Banerjee raised matter regarding the reported kidnapping of a Member of the Nagaland Legislative Assembly by Border Security personnel and ransacking of a village by them in Garo Hills.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

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9. Government Bill-Passed

The Companies (Amendment) Bill, 1972, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 1st August, 1974, continued.

The following Members took part in the debate:-

- (1) Shri N. K. P. Salve
- (2) Shri Dinen Bhattacharya
- (3) Shri Ram Singh Bhai
- (4) Shri Virendra Agarwala
- (5) Shri T. S. Lakshmanan
- (6) Shri Madhu Dandavate
- (7) Shri Madhu Limaye

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clauses 5 to 13 were adopted, as amended.

Clause 14 was adopted.

Clause 15 was adopted, as amended.

Clause 16 was adopted.

Clauses 17 to 19 were adopted, as amended.

Clauses 20 to 22 were adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted.

Clauses 29 and 30 were adopted, as amended.

On amendment No. 54 to Clause 31 moved by Shri Madhu Dandavate, the House divided, Ayes 13; Noes 55. The amendment was accordingly negatived.

Clauses 31 and 32 were adopted.

Clause 33 was adopted, as amended.

Clauses 34 to 43 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Madhu Limaye
- (3) Shri H. R. Gokhale

The motion was adopted and the Bill, as amended, was passed. 6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 1974).

S. L. SHAKDHER, Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated August 2, 1974-

Page 1608, paragraph 4, for line 14 from bottom read "(4) A copy of the Mineral Concession (Amendment) Rules, 1974"

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 6, 1974/Sravana 15, 1896 (Saka)

No. 399

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 225—227, 229 and 230 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1627—1629, 1631—1686, 1689—1695, 1698—1711 and 1713 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 579 in Gazette of India dated the 15th June, 1974, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958 together with an explanatory memorandum.
- (2) A copy of the Finance Accounts of the Union Government for the year 1970-71 (Hindi version).
- (3) A copy of Notification No. G.S.R. 358(E) (Hindi and English versions) published in Gazette of India dated the 1st August. 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (4) (i) A copy of the Drugs (Prices Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 226A in Gazette of India dated the 11th January, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1972-73.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited. Rasayani (Maharashtra), for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1973, published in Notification No. S.R.O. 192 in Gazette of India dated the 8th June, 1974.
 - (ii) The Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1973, published in Notification No. S.R.O. 199 in Gazette of India dated the 15th June, 1974.
 - (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1974, published in Notification No. S.R.O. 215 in Gazette of India dated the 20th July, 1974.
- (7) (i) A copy of the Railway (Notices of and Inquiries into Accidents Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 575 in Gazette of India dated the 2nd June, 1973, issued under section 84 of the Indian Railways, Act, 1890.
- (ii) An explanatory note (Hindi and English versions) giving reasons for not laying the above Notification earlier.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation Bill, 1974, passed by Lok Sabha on the 30th July, 1974.

5. Calling Attention

Shri Yamuna Prasad Mandal called the attention of the Minister of Finance to the reported involvement of an American bank and a leading nationalised bank in the illegal transmission of foreign exchange equivalent to about Rupees ten crores with fake Reserve Bank permits.

The Minister of Finance made a statement in regard thereto.

6. Statement by Minister

The Minister of Defence made a statement on the points raised in the House on the 29th July, 1974 regarding alleged assault by members of Pioneer Company of the Border Roads Organisation on some people of Jowai in Jaintia Hills District of Meghalaya.

7. Matters under Rule 377

- (i) Shri Chintamani Panigrahi raised matter regarding serious drought conditions in Orissa.
- (ii) Shri C. M. Stephen raised matter regarding flood situation in Kerala.

- (iii) Shri Jagannathrao Joshi raised matter regarding the reported production of Shri Ishwar Chaudhry, M.P. and other satyagrahis before the court with hand-cuffs clamped on their hands.

8. Government Biil-Debate Postponed

The Oil Industry (Development) Bill, 1974.

The motion for consideration of the Bill was moved by Shri Dev Kanta Borooah,

On points of order raised by some Members, the Speaker postponed the discussion on the Bill.

9. Statement by Minister

The Minister of Irrigation and Power made a statement regarding a flooding of galleries in Left Bank Power House at Bhakra.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

10. Government Bill-Passed

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The Major Port Trust's (Amendment) Bill, 1974

The motion for consideration of the Bill was moved by Shri Kamlapati Tripathi.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Balakrishna Venkanna Naik
- (3) Shrimati Parvathi Krishnan
- (4) Shri Chintamani Panigrahi
- (5) Shri B. S. Chowhan
- (6) Shri S. N. Singh
- (7) Shri Surendra Mohanty
- (8) Shri M. C. Daga
- (9) Shri Madhu Limaye

Shri Kamlapati Tripathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clauses 10 and 11 were adopted, as amended.

Clauses 12 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 and 40 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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The motion that the Bill, as amended, be passed was moved by Shri Kamlapati Tripathi.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill-Under Consideration

The University of Hyderabad Bill, 1974

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:-

- (1) Shri R. V. Bade
- (2) Shri Sudhakar Pandey
- (3) Shri Jagadish Bhattacharyya
- (4) Shri K. Suryanarayana
 - (5) Shri M. Ram Gopal Reddy
 - (6) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 7, 1974/Sravana 16, 1896 (Saka)

No. 400

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 241, 242 and 244—247 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1714—1722, 1724—1756, 1758—1783, 1785—1811, 1813—1845, 1847—1858 and 1860—1885 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of Notification Nos. G.S.R. 355(E) to 357(E) (Hindi and English versions) published in Gazette of India, dated the 1st August, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (2) A copy each of Notification Nos. G.S.R. 346(E) to 353(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1974 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1974, published in Notification No. G.S.R. 777 in Gazette of India dated the 27th July, 1974.
 - (ii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1974, published in Notification No. G.S.R. 778 in Gazette of India dated the 27th July, 1974.
- (4) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 571 in Gazette of India dated the 8th June, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

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- (5) (i) A copy of the Annual Administration Report of the Gujarat Electricity Board, for the year 1972-73, under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report.

4. Report of Committee of Privileges

Dr. Henry Austin presented the Eleventh Report of the Committee of Privileges.

5. Matter under Rule 377

Shri Bhogendra Jha raised matter regarding the reported delay in granting President's assent to the Ordinance proposed to be issued by the Government of Bihar with regard to nationalisation of all private power houses in that State.

6. Government Bill-Passed

The University of Hyderabad Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 6th August, 1974, continued.

The following Members took part in the debate:—

- (1) Shri P. G. Mavalankar
- (2) Shri P. Venkatasubbaiah
- (3) Shri Mallikarjun

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri C. K. Chandrappan
- (5) Shri K. Narayana Rao
- (6) Shri K. Ramkrishna Reddy
- (7) Shri P. Narasimha Reddy
- (8) Shri T. S. Lakshmanan
- (9) Shri Y. S. Mahajan
- (10) Shri Madhu Limaye
- (11) Shri M. C. Daga
- (12) Shri N. Tombi Singh
- (13) Shri Tarkeshwar Pandey
- (14) Shri Jagannath Mishra
- (15) Shri S. N. Singh

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 41 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate: -

- (1) Shri H. N. Mukerjee
- (2) Prof. S. Nurul Hasan

The motion was adopted and the Bill was passed.

7. Government Bill-Under Consideration

The Finance (No. 2) Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The discussion was not concluded.

8. Half-an-Hour Discussion

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1974 to Unstarred Question No. 471 regarding setting up of paper and newsprint units in joint sector.

Shri C. Subramaniam replied to the discussion.

9. Discussion under Rule 193

Shri C. M. Stephen raised a discussion on the recent rock-bursts and landslides in Kerala.

The following Members took part in the debate:-

- (1) Shri C. K. Chandrappan
- (2) Dr. Henry Austin
- (3) Shri K. P. Unnikrishnan
- (4) Shri Ramachandran Kadannappalli
- (5) Shri K. K. Shetty
- (6) Shri P. Ranganath Shenoy
- (7) Shri Ramavatar Shastri
- (8) Shri P. G. Mavalankar
- (9) Shri K. R. Ganesh

Shri K. C. Pant replied to the discussion.

The discussion was concluded.

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8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

4.5

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Thursday, August 8, 1974/Sravana 17, 1896 (Saka)

No. 401

1.02 A.M.

1. Starred Questions

Starred Questions Nos. 262-266 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1886+, 4915, 4917-1923, 1925-1975, 1977-1992 and 1994-2021 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Health and Family Planning regarding "Intensified Programme for Family Planning" was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Supplementary Report of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution:
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:— AP FRAME SAME
 - (i) The Southern States (Regulation of Export of Rice) Amendment Order, 1974, published in Notification No. G.S.R. 219(E) in Gazette of India dated the 10th May, 1974.

18 MARLES

- (ii) The Wheat (Price Control) Order, 1974, published in Notification No. G.S.R. 261(E) in Gazette of India dated the 5th June, 1974.
- (iii) The Foodgrains Movement Restrictions (Exemption of Seeds) Amendment Order, 1974, published in Notification No. G.S.R. 262(E) in Gazette of India dated the 10th June, 1974.
- (iv) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control Order, 1974, published in Notification No. G.S.R. 308(E) in Gazette of India dated the 9th July, 1974.

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- (v) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1974, published in Notification No. G.S.R. 319(E) in Gazette of India dated the 12th July, 1974.
- (3) A copy of the Minimum Wages (Central) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 751 in Gazette of India dated the 13th July, 1974, under section 30A of the Minimum Wages Act, 1948.
- (4) (i) A copy of the Coal Mines Family Pension (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 400 in Gazette of India dated the 13th April, 1974, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- (ii) A statement (Hindi and English versions) showing reasons fo delay in laying the above Notification.
- (5) A copy of the Report (Hindi and English versions) on fatal accident at Burhar No. 1 Mine of the Coal Mines Authority in Shahdol District of Madhya Pradesh, on the 11th March, 1974.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 5th August, 1974, Rajya Sabha passed the Industries (Development and Regulation) Amendment Bill, 1974.
- (ii) That at its sitting held on the 7th August, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 30th July, 1974, in the Cinematograph (Second Amendment) Bill, 1973.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha.

7. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given by the Minister of Law, Justice and Company Affairs on the 2nd May, 1974 about ownership of land below the sea within territorial waters of the country.

The Minister of Law, Justice and Company Affairs made a statement in reply thereto.

8. Matter under Rule 377

Shri Priya Ranjan Das Munsi raised matter regarding the reported incidents in the Delhi University campus and certain colleges on the eve of union elections.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

9. Government Bill-under Consideration

The Finance (No. 2) Bill, 1974

Points of order regarding the Bill were raised by some Members.

10. Discussion under Rule 193

Shri Samar Guha raised a discussion on the recent atomic explosion conducted by the Atomic Energy Commission.

The following Members took part in the debate:-

- (1) Shri Vishwanath Pratap Singh
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri M. C. Daga
- (4) Shri Indrajit Gupta
- (5) Shri P. V. G. Raju
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Hari Kishore Singh
- (8) Shri Mohan Raj
- (9) Shri Shankar Dayal Singh
- (10) Shri Prasannbhai Mehta
- (11) Shri P. Venkatasubbaiah
- (12) Shri Erasmo de Sequeira
- (13) Shri P. K. Deo
- (14) Shri Balakrishna Venkanna Naik
- (15) Shri Madhu Dandavate
- (16) Shri Ramsahai Pandey
- (17) Shri P. G. Mavalankar
- (18) Shri Mallikarjun
- (19) Shri Shankar Dev
- (20) Dr. Kailas
- (21) Shri Janeshwar Misra
- (22) Shri Narain Chand Parashar

Shri K. C. Pant replied to the discussion.

The discussion was concluded.

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7.45 P.M.

(Lek Sabha adjourned till 11 A.M. on Friday, the 9th August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, August 9, 1974/Sravana 18, 1896 (Saka)

No. 402

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 282, 284—286 were orally answered. Replies to Starred Questions Nos. 287—301 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2023—2041, 2043—2083, 2085—2093 and 2095—2129 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding alleged misuse of Government machinery to help the rally organised by the youth wing of the Rulling Party.

4. Announcement by Speaker regarding privilege matter

The Speaker informed the House of the explanation and regrets expressed by the District Magistrate, Nadia, and the Government of West Bengal regarding incomplete intimation sent by the Officer-incharge, Ranaghat Police Station, West Bengal, about the arrest of Shrimati Bibha Ghosh Goswami on the 3rd May, 1974.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Post Office Savings Banks (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 791 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (2) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 792 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

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- (3) A copy of the Statutory Investigation into Railway Accidents Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 587 in Gazette of India dated the 2nd June, 1973, issued under section 84 of the Indian Railways Act, 1890.
- (4) (i) A copy of the Viscose Staple Fibre Distribution (Second Amendment) Control Order, 1973 (Hindi and English versions) published in Notification No. S.O. 449 in Gazette of India dated the 16th February, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1973-74.

6. Assent to Bill

Secretary-General laid on the Table the Gujarat Appropriation (No. 2) Bill, 1974 passed by the Houses of Parliament during the current session and assented to.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 2.50 P.M.)

7. Calling attention

Shri Indrajit Gupta called the attention of the Minister of Industrial Development to the acute shortage of paper, its soaring prices and consequent non-availability of text books and exercise books to the students of schools and colleges in the country.

The Minister of Industrial Development made a statement in regard thereto.

8. Report of Committee on petitions

Shri Jagannath Rao presented the Eighteenth Report of the Committee on Petitions.

9. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th August, 1974.

10. Private Members' Bills-Introduced

- (1) The Planning and Implementation of Developmental Programmes through Gram Sabhas Bill, 1974 by Shri Rana Bahadur Singh.
- (2) The Planning and Implementation of Developmental Programmes through Panchayat Raj Institutions Bill, 1974 by Shri Rana Bahadur Singh
- (3) The Constitution (Amendment) Bill. 1974 (Amendment of article 324) by Shri Murasoli Maran.
- (4) The Appointment of Governors Bill, 1974 by Shri Samar Guha.
- (5) The Publication and Import of Political Literature by Foreign Missions in India (Regulation) Bill, 1974 by Shri Samar Guha.

- (6) The Constitution (Amendment) Bill, 1974 (Amendment of articles 24, 84, etc.) by Shri Madhu Limaye.
- (7) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1974 (Amendment of sections 2, 20, etc.) by Shri Madhu Limaye.
- (8) The Unemployment Allowance Bill, 1974 by Shri Vikram Mahajan.
- (9) The Compulsory Technical Training to Students Bill, 1974 by Shri Vikram Mahajan.

11. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 326) by Dr. Laxminarayan Pandeya.

Discussion on the motion for consideration of the Bill moved by Dr. Laxminarayan Pandeya on the 26th July, 1974, continued.

The following Members took part in the debate:-

- (1) Shri K. M. "Madhukar"
- (2) Shri C. K. Chandrappan

The discussion was not concluded.

12. Half-an-hour Discussion

Shri Vishwanath Pratap Singh raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1974 to Unstarred Question No. 369 regarding package scheme to attract Indian Scientists, Technologists and Engineers working abroad.

Shri C. Subramaniam replied to the discussion.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th August, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

(Brief Record of Proceedings)

Monday, August 12, 1974|Sravana 21, 1896 (Saka)

No. 403

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 302, 303, 305, 311, 313 and 314 were orally answered. Replies to Starred Questions Nos. 304, 306—310, 312, 315—320 and 322—324 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2130—2167, 2169—2206, 2208—2237, 2239—2263 and 2265—2293 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Commerce regarding "Cancellation of International Trade Fair, 1974" was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Slum Areas (Improvement and Clearance) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 1863 in Gazette of India dated the 27th July, 1974, under sub-secion (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956.
- (2) A copy of Notification No. G.S.R. 817 (Hindi and English versions) published in Gazette of India dated the 3rd August, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the National Seeds Corporation Limited, Delhi, for the year 1972-73.
 - (b) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (ii) (a) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1972-73.
- (b) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Fertiliser (Control) (Second Amendment) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 327 (E) in Gazette of India, dated the 23rd July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Merchant Shipping (Levy Seamen's Welfare Fee) Rules, 1974 (Hindi and English versions) published in Notification No G.S.R. 807 in Gazette of India dated the 27th July, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (6) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1972-73 and the Audit Report thereon (Hindi and English versions).
- (7) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (ili) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (a) The Bombay Motor Vehicles (Gujarat Third Amendment) Rules, 1973, published in Notification No. G|G|73|189|MTA-7568-144-E in Gujarat Government Gazette dated the 19th July, 1973.
- (b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1974, published in Notification No. G|G|74|77 MTA-1174-689-E in Gujarat Government Gazette dated the 18th April, 1974.
- (ii) A statement (Hindi and English versions showing reasons for delay in laying the above Notifications.
- (8) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi, for the year 1972-73.
- (9) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1972-73.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th August, 1974, Rajya Sabha passed the Press Council (Amendment) Bill, 1974.

6. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.

7. Report of Committee on Subordinate Legislation

Dr. Kailas presented the Thirteenth Report of the Committee on Subordinate Legislation.

8. Statement under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Minister of Railways on the 23rd and 24th July, 1974 about the number of employees who got a break in their service as a result of the Railway strike in May, 1974.

The Minister of Railways made a statement in reply thereto.

9. Matter under Rule 377

Kumari Maniben Vallabhbhai Patel raised matter regarding the misbehaviour of male monitors with female telephone operators in Ahmedabad.

10. Government Bill-Under Consideration

The Finance (No. 2) Bill, 1974

The Speaker gave his ruling on the points of order regarding the Bill, raised by some Members.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.)

Discussion on the motion for consideration of the Bill moved on the 7th August, 1974 was resumed.

The following Members took part in the debate:-

- (1) Shri Biren Dutta
- (2) Shri S. N. Singh
- (3) Shri Sarjoo Pandey
- (4) Shri Y. S. Mahajan
- (5) Shri J. Matha Gowder
- (6) Shri Rajaram Dadasaheb Nimbalkar
- (7) Shri Virendra Agarwala
- (8) Shri Jagannath Rao
- (9) Shri P. K. Deo
- (10) Shri Syed Ahmed Aga
- (11) Shri Janeshwar Misra
- (12) Shri Priya Ranjan Das Munsi
- (13) Shri Balakrishna Venkanna Naik (Speech unfinished).

The discussion was not concluded.

11. Haif-an-Hour Discussion

Shri Jagannath Mishra raised a half-an-hour discussion on points arising out of the answer given on the 22nd July, 1974 to Unstarred Question No. 22 regarding call for affidavits from Members of Delhi School Teachers Cooperative House Building Society Limited, Delhi.

Shri Annasahib P. Shinde replied to the discussion. 6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, August 13, 1974|Sravana 22, 1896 (Saka)

No. 404

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 325, 326 and 328—330 were orally answered. Replies to Starred Questions Nos. 327, 331-340 and 342—344 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2294—2306, 2308—2319, 2321—2328, 2330—2350, 2352—2357 and 2359—2398 were laid on the Table.

3. Motion Regarding Question of Privilege.

Shri Jyotirmoy Bosu moved the following motion:—

"That the question of privilege arising from the incomplete intimation sent by the Officer-in-charge, Ranaghat Police Station, West Bengal, about the arrest of Shrimati Bibha Ghosh Goswami, M.P., on the 3rd May, 1974, and the subsequent explanation and regrets expressed by the District Magistrate, Nadia, and the Government of West Bengal, conveyed to the House by the Speaker on the 8th August, 1974, be referred to the Committee of Privileges."

Further consideration of the motion was postponed to the 16th August, 1974.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Drugs (Prices Control) Amendment Order, 1974
 (Hindi and English versions) published in Notification No.
 S.O. 485(E) in Gazette of India dated the 8th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 16 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 449(E) in Gazette of India dated the 24th July, 1974.

- (ii) Order No. 17 of the Delimitation Commission in respect of the State of Maharashtra, published in Notification No. S.O. 452(E) in Gazette of India dated the 26th July, 1974.
- (3) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part VI—Appraisal of the working of the Hindustan Shipyard Limited, under article 151(1) of the Constitution.
- (4) (i) A copy of the Report (1974) of the Tariff Commission on the Review of the progress of the Aluminium Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (ii) A statement (Hindi and English versions) showing reasons (i) for not laying simultaneously the Government Resolution on the above Report, and (ii) for not laying simultaneously the Hindi version of the said Report.
- (5) A copy of the Amendment to Public Notice No. 79—ITC(PN) 74 dated the 7th June, 1974 regarding Import Policy for News print for the year 1974-75.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 8th August, 1974, Rajya Sabhi passed the Indian Iron and Steel Company (Taking Over o Management) Amendment Bill, 1974.
- (ii) That at its sitting held on the 8th August, 1974, Rajya Sabhi passed the Alcock Ashdown Company Limited (Acquisition o Undertakings) Amendment Bill, 1974.
- (iii) That Rajya Sabha had no recommendations to make to Lol Sabha in regard to the Direct Taxes (Amendment) Bill, 1974 passed by Lok Sabha on the 1st August, 1974.

6. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Iron and Steel Company (Taking Over of Manage ment) Amendment Bill, 1974.
- (2) The Alcock Ashdown Company Limited (Acquisition of Under takings) Amendment Bill, 1974.

7. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Health and Family Planning to the reported statement of the Director General of Health Services regarding the presence of infective hepatitis germs in filtered water supplied in Delhi and the steps taken by Government to meet the situation.

The Minister of Health and Family Planning made a statement in regard thereto.

8. Statement by Minister •

The Deputy Minister of Steel and Mines made a statement regarding the strike by engineers in the Neyveli Lignite Corporation Limited.

9. Matters under Rule 377

- · (i) Shri Shyamnandan Mishra raised matter regarding the reported receipt of 20 five-rupee currency notes bearing the same number by the Gujarat State Transport Department, Rajkot.
- · (ii) Shri Jambuwant Dhote raised matter regarding propriety of reported decision of the Government to give Rashtrapati award to a deceased Police Inspector, pending decision by a court-over his role and conduct in connection with firing at Tumsar in Bhandara District.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

10. Government Bill—under Consideration

The Finance (No. 2) Bill, 1974.

Discussion on the motion for consideration of the Bill moved on the 7th August, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri Surendra Mohanty
- (3) Pandit D. N. Tiwary
- (4) Shri Madhu Limaye(5) Shri Vasant Sathe
- (6) Shri P. G. Mavalankar
- (7) Shrimati Savitri Shyam
- (8) Shri Piloo Mody
- (9) Shri Narain Chand Parashar
- (10) Shri S. R. Damani
- (11) Shri Birender Singh Rao
- (12) Shri Ramsahai Pandey(13) Shri M. Ram Gopal Reddy
- (14) Shri Ram Hedaoo (Speech unfinished).

The discussion was not concluded.

*11. Intimation Regarding Arrest of Members

The Deputy Speaker informed the House of a telegram dated the 12th August, 1974, from the Superintendent of Police, Bhopal, to the Speaker, intimating that Sarvashri Narendra Singh, Hukam Chand Kachwai, B. S. Chowhan, R. V. Bade and Dr. Laxminarayan Pandeya, Members, Lok Sabha, were arrested at Bhopal on the 12th August, 1974, at 16.30 hours under Section 188 of the Indian Penal Code and 32, Police Act, for demonstrating before Madhya Pradesh Vidhan Sabha in contravention of regulatory orders passed by the Superintendent of Police, Bhopal.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th August, 1974).

S. L. SHAKDHER, Secretary-General.

^{*}Announcement made at 3.45 P.M.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, August 14, 1974 Sravana 23, 1896 (Saka)

No. 405

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 345—348 and 351 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2399—2428, 2430—2467, 2469, 2471—2498 and 2500—2541 were laid on the Table.

Two statements by the Deputy Minister of Home Affairs and the Deputy Minister of Industrial Development correcting replies to the following questions were also laid on the Table:—

- ✓ (i) Unstarred Question No. 509 on 24-7-1974 regarding loss of life and property due to rains in Bombay;
- (ii) Unstarred Question No. 342 on 24-7-1974 regarding increase in price of manufactured goods.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Sales Tax (Seventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F.4(33)|67-Fin.(G) in Delhi Gazette dated the 24th July, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Government Savings Certificates (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 338(E) Gazette of India dated the 29th July, 1974.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 339(E) Gazette of India dated the 29th July, 1974.

- (iii) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 340(E) in Gazette of India dated the 29th July, 1974.
- (iv) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th July, 1974.
- (3) A copy of Notification No. G.S.R. 368(E) (Hindi and English versions) published in Gazette of India dated the 14th August, 1974, rescinding the Ministry of Finance Notification No. 147|73—Central Excise dated the 21st July, 1973, under section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum.
- (4) A copy of the All India Services (Medical Attendance) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 776 in Gazette of India dated the 27th July, 1974, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) (a) Twenty-third Report of the Union Public Service Commission for the period 1st April, 1972 to 31st Masch, 1973.
 - (b) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
 - (6) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No-G.S.R. 738 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
 - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:

(i) That at its sitting held on the 13th August, 1974, Rajya Sabha agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1974, passed by Lok Sabha on the 22nd July, 1974.

(ii) That at its sitting held on the 13th August, 1974 Rajya Sabha agreed without any amendment to the Major Port. Trusts (Amendment) Bill, 1974, passed by Lok Sabha on the 6th August, 1974.

5. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Home Affairs to the reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers.

The Minister of Home Affairs made a statement in regard thereto.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister

The Minister of External Affairs made a statement on the Agreement between the Government of the Republic of India and the Government of the Republic of Indonesia relating to the delimitation of the Continental Shelf boundary between the two countries. The Minister also laid on the Table a copy of the Agreement.

8. Matters Under Rule 377

- (i) Shri Ishwar Chaudhry raised matter regarding his hand-cuffing at the time he was offering satyagraha in front of Bihar Vidhan Sabha.
- (ii) Shri P. G. Mavalankar raised matter regarding the reported drought situation and water shortage in Gujarat.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

9. Discussions Under Rule 193

- *(1) Shri Madhu Limaye raised a discussion on the Report of the Banking Commission, laid on the Table of the House on the 17th March, 1972.
- *(ii) Shri Prasannbhai Mehta raised a discussion on the working of the nationalised banks.

The following Members took part in the combined debate:-

- (1) Shri D. D. Desai
- (2) Shri Somnath Chatterjee
- (3) Shri P. Gangadeb
- (4) Shri Virendra Agarwala
- (5) Shri M. C. Daga
- (6) Shri C. K. Chandrappan
- (7) Shri Raghunandan Lal Bhatia

^{*}Discussed together.

- (8) Shri Vayalar Ravi
- (9) Shri J. Matha Gowder
- (10) Shri Y. S. Mahajan
- (11) Shri Erasmo de Sequeira
- (12) Shri Nawal Kishore Sharma
- (13) Shri Surendra Mohanty
- (14) Shri K. Suryanarayana
- (15) Shri P. G. Mavalankar
- (16) Shri S. N. Singh
- (17) Shri Shyam Sunder Mohapatra

Shri Y. B. Chavan commenced his speech in reply to the discussion. His speech was not concluded.

The discussion was not concluded.

*10. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-sixth Report of the Business Advisory Committee.

7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th August, 1974).

S. L. SHAKDHER, Secretary-General.

^{*}Presented at 6.10 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 16, 1974/Sravana 25, 1896 (Saka)

No. 406

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 365—368 and 371—374 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2542—2581, 2583—2588, 2590—2624, 2626—2653 and 2655—2683 were laid on the Table.

3. Motion regarding Question of Privilege

Further consideration of the following motion moved by Shri Jyotirmoy Bosu on the 13th August, 1974, was taken up:—

"That the question of privilege arising from the incomplete intimation sent by the Officer-in-charge, Ranaghat Police Station, West Bengal, about the arrest of Shrimati Bibha Ghosh Goswami, M.P., on the 3rd May, 1974, and the subsequent explanation and regrets expressed by the District Magistrate, Nadia, and the Government of West Bengal, conveyed to the House by the Speaker on the 9th August, 1974, be referred to the Committee of Privileges."

The House accepted the regret expressed by the District Magistrate of Nadia and the Government of West Bengal and the matter was treated as closed.

L Paper Laid on the Table

A copy of the Summary (Hindi and English versions) of the Report of the Review Committee of Central Excise (Self Removal Procedure), was laid on the Table.

6. Assent to Bill

Secretary-General laid on the Table the Pondicherry Appropriation Bill, 1974 passed by the Houses of Parliament during the current sestion and assented to.

f Intimation Regarding Conviction of Members

The Speaker informed the House of a communication, dated the 14th August, 1974, from the Chief Judicial Magistrate, Bhopal, intimating that Sarvashri Narendra Singh, Hukam Chand Kachwai, B. S. Chowhan, R. V. Bade and Dr. Laxminarayan Pandeya, Members, Lok Sabha, who were arrested at Bhopal on the 12th August, 1974 for demonstrating before Madhya Pradesh Vidhan Sabha in contravention of regulatory orders passed by the Superintendent of Police, Bhopal, were tried before the Chief Judicial Magistrate, Bhopal, on that very day and convicted under Section 188 of the Indian Penal Code and sentenced till rising of the Court.

7. Calling Attention .

Shri Ram Bhagat Paswan called the attention of the Minister of Commerce to the reported heavy losses in the export of iron ore to Japan from Bailadilla mines.

The Minister of Commerce made a statement in regard thereto.

8. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th August, 1974.

9. Motion regarding Forty-Sixth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 14th August, 1974."

The motion was adopted.

10. Supplementary Demands for Grants (Pondicherry)-1974-75

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1974-75.

11. Government Bill-Introduced

The Companies (Temporary Restrictions on Dividends) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

12. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Companies (Temporary Restrictions on Dividends) Ordinance, 1974 and the Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Government Bill

The Additional Emoluments (Compulsory Deposit) Bill, 1974

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed.

The discussion was not concluded.

14. Motion regarding Forty-Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:—
"That this House do agree with the Forty-fourth Report of the
Committee on Private Members' Bills and Resolutions presented to the House on the 14th August, 1974."

The motion was adopted.

15. Private Member's Resolution-Under Consideration

Shri Gadadhar Saha concluded his speech on the following Resolution moved by him on the 2nd August, 1974:—

- "This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent, of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities, abnormal rise in prices of essential commodities and other social and economic injustice and recommends that—
 - (a) adequate job opportunities for them be created with regulated working conditions;
 - (b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;
 - (c) supply of food and essential commodities at subsidised rates be guaranteed to them; and
 - (d) effective and genuine land reforms throughout the country be made without any further delay."

Two amendments were moved by Shri M. C. Daga. The following Members took part in the debate:—

- (1) Shri K. Suryanarayana
- (2) Shri M. Kathamuthu
- (3) Shri M. C. Daga
- (4) Shri R. R. Sharma
- (5) Shri Ramsahai Pandey
- (6) Shri Ramkanwar
- (7) Shri Y. S. Mahajan
- (8) Shri Nathu Ram Ahirwar (Speech unfinished).

The discussion was not concluded.

16. Half-an-Hour Discussion .

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Shri Vishwanath Pratap Singh raised a half-an-hour discussion on points arising out of the answer given on the 25th July. 1974 to Unstarred Question No. 663 regarding Indian Ocean as a Free Zone.

Shri Surendra Pal Singh replied to the discussion.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th August, 1974)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 19, 1974/Sravana 28, 1896 (Saka)

No. 407

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 387—393 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2684—2694, 2696—2821, 2823—2847 and 2849—2875 were laid on the Table.

A statement by the Deputy Minister of Shipping and Transport (i) correcting the reply given on the 29th April, 1974 to Unstarred Question No. 8503 regarding port workers strike and unions in major ports and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 362(E) (Hindi and English versions) published in Gazette of India dated the 9th August, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (2) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 457(E) in Gazette of India dated the 27th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (2) of section 31 of Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) Notification No. GH|G|74|135|MTA-1774-1591-E published in Gujarat Government Gazette dated the 4th July, 1974.
 - (b) Notification No. GH|G|74|152|MTA-1774-4552-E published in Gujarat Government Gazette dated the 25th July, 1974.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) (a) above.
- (4) (i) A copy each of the following Gujarat Notification (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Wehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) Notification No. GH|G|74|134|MTA-1774-1591-E published in Gujarat Government Gazette dated the 4th July, 1974.
 - (b) Notification No. GH|G|74|153|MTA-1774-4552-E published in Gujarat, Government Gazette dated the 25th July, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delaying in laying the Notification mentioned at (i) (a) above.

4. Calling Attention

Shri Kartik Oraon called the attention of the Minister of Steel and Mines to the reported threat to production of coal, mine workers and working of mines because of shortage of power, shortage and escalation of costs of machinery and the state of industrial relations prevailing in the coalfields of Bihar and West Bengal and consequent escalation of coal prices.

The Minister of Steel and Mines laid on the Table a statement in regard thereto.

5. Ruling by Speaker

The Speaker gave his ruling on the points of order raised by some Members on the 6th August, 1974, regarding the Oil Industry (Development) Bill, 1974.

6. Statement by Minister

The Minister of Commerce laid on the Table a statement regarding export duty on jute goods.

7. Government Bill-Introduced

The Additional Emoluments (Compulsory Deposit) Bill, 1974

Further consideration of the motion for leave to introduce the Bill moved by Shri Y. B. Chavan on the 16th August, 1974, was resumed.

Some more Members opposed introduction of the Bill.

Shri Atal Bihari Vajpayee moved the following motion:-

"That the Attorney-General be summoned to advise the Lok Sabha on the question whether the House is competent to consider the Additional Emoluments (Compulsory Deposit) Bill, 1974 in view of the Constitutional objections raised by Hon. Members."

On the motion the House divided, Ayes 34; Noes 108. The motion was accordingly negatived.

On the motion for leave to introduce the Bill, the House divided, Ayes 116; Noes 40. The motion was accordingly adopted and the Bill was introduced.

¥8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Additional Emoluments (Compulsory Deposit) Ordinance, 1974, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill-Introduced

The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974.

10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

■1. Matter Under Rule 377

Shri Khemchandbhai Chavda raised matter regarding the reported unearthing of steel scandal and consequent issue of show cause notices by the Regional Iron and Steel Controller on certain bogus factory owners.

12. Government Bill-Under Consideration

The Finance (No. 2) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 7th August, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Kartik Oraon
- (2) Kumari Maniben Vallabhbhai Patel
- (3) Shri Shyam Sunder Mohapatra
- (4) Shri Paripoornanand Painuli
- (5) Shri Hari Singh

Shri Y. B. Chavan replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The discussion on the Bill was not concluded.

13. Half-An-Hour Discussion

Shri Shanker Rao Savant raised a half-an-hour discussion on points arising out of the answer given on the 24th July, 1974 to Starred Question No. 49 regarding Maharashtra—Karnataka Boundary Dispute.

Shri Umashankar Dikshit replied to the discussion.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th August, 1974).

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[Brief Record of Proceedings]

Tuesday, August 20, 1974/Sravana 29, 1896 (1981a)

No. 408

11,01 A.M.

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1. Starred Questions

Starred Questions Nos. 408, 409, 411—414 and 416 were orally answered. Replies to Starred Questions Nos. 406, 407, 410, 415 and 417—425 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2876—2888, 2890—2901, 2903—2914 and 2916—2983 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 5 addressed to the Minister of Petroleum and Chemicals regarding 'scarcity of life saving drugs' was laid on the Table as the Member was absent.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cement (Conservation and Regulation of Use) Order, 1974 (Hindi and English versions) published in Notification No. S.O. 492(E) in Gazette of India dated the 16th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Report (1974) of the Tariff Commission on the Review of the progress of the Aluminium Industry (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (3) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) The Cotton Textiles (Control) (Amendment) Order, 1973, published in Notification No. S.O. 2534 in Gazette of India dated the 8th September, 1973.
 - (b) The Textiles (Production and Powerloom) Control (First Amendment) Order, 1973, published in Notification No. 8.0. 2535 in Gazette of India dated the 8th September, 1978.

- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Printing Inks (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 1933 in Gazette of India dated the 3rd August, 1974.
 - (ii) The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1934 in Gazette of India dated the 3rd August, 1974.
 - (iii) The Export of Rubber Ice Bags (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1935 in Gazette of India dated the 3rd August, 1974.
 - (iv) The Export of Rubber Beltings (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1936 in Gazette of India dated the 3rd August, 1974.
- (v) The Export of Rubber Gloves (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1937 in Gazette of India dated the 3rd August, 1974.
 - (vi) The Export of Rubber Belts (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 1938 in Gazette of India dated the 3rd August, 1974.
 - (vii) The Export of Rubber Hot Water Bottles (Inspection)
 Amendment Rules, 1974, published in Notification No. S.O.
 1939 in Gazette of India dated the 3rd August, 1974.
 - (viii) The Export of Coir Mattings (Inspection) Amendment Rules, 1974 published in Notification No. S.O. 1940 in Gazette of India dated the 3rd August, 1974.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Twenty-seventh Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Banking)—Reservations for and Employment of, Scheduled Castes and Scheduled Tribes in the Reserve Bank of India and its Associate Institutions.

6. Statement by Minister

The Minister of Railways made a statement regarding his meeting with the President of India and discussion with him about the post strike situation.

7. Matters Under Rule 377

- · (i) Shri Muhammed Khuda Bukhsh raised matter regarding the reported failure of the alarm chain system in Upper India Express on the 16th August, 1974.
- . (ii) Shri Samar Guha raised matter regarding the reported damage caused by the cyclone and tidal waves in Midnapore coastal areas and the extent of relief measures undertaken by the Government for the affected people.

3. Government Bill-Passed

The Finance (No. 2) Bill, 1974

Clause-by-clause consideration of the Bill continued.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan. The following Members took part in the debate:—

- (1) Shri Madhu Limave
- (2) Shri Ranen Sen
- (3) Shri Jyotirmoy Bosu
- (4) Shri K. R. Ganesh
- (5) Shri S. M. Banerjee
- (6) Shri Y. B. Chavan

The motion was adopted and the Bill was passed.

*9 Statutory Resolutions—Under Consideration ,

(i) Shri R. R. Sharma moved the following Resolution:—

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Ordinance, 1974 (Ordinance No. 7 of 1974) promulgated by the President on the 6th July, 1974."

(ii) Shri S. M. Banerjee moved the following Resolution:—

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974 (Ordinance No. 9 of 1974) promulgated by the President on the 15th July, 1974."

*10. Government Bill-Under Consideration .

The Companies (Temporary Restrictions on Dividends) Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the combined debate on the Resolutions (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Rajaram Dadasaheb Nimbalkar
- (2) Shri J. Matha Gowder
- (3) Shri Ram Singh Bhai

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st August, 1974).

^{*}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 21, 1974/Sravana 30, 1896 (Saka)

No. 409

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 426, 428—430 and 432 were orally answered. Replies to remaining questions were laid on the Table.

2. Upstarred Questions

Replies to Unstarred Questions Nos. 2984—3043, 3045—3054, 3056—3083 and 3085—3129 were laid on the Table.

3. Question of Privilege ,

The Speaker withheld his consent to the question of privilege sought to be raised by Shri Madhu Dandavate regarding alleged failure of the Government to lay on the Table Bhargava Commission Report on nationalisation of Sugar Industry.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Draft Science and Technology Plan 1974—79—Volume I. (Hindi version).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 812 published in Gazette of India dated the 3rd August, 1974 containing corrigendum to Notification No. G.S.R. 300(E) published in Gazette of India dated the 5th July, 1974.
 - (ii) The All India Services (Conduct) Amendment Rules, 1974, published in Notification No. G.S.R. 834 in Gazette of India dated the 10th August, 1974.
- (3) A copy of the Arms (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 733 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 44 of the Arms Act, 1959.

- (4) A copy of the Annual Report (Hindi and English versions) of the Permanent Indus Commission for the year ended the 31st March, 1974.
- (5) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Financial Statement of the Gujarat Electricity Board for the year 1974-75 under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing (i) reasons for laying the above document; and (ii) reasons for not laying the Hindi version thereof.

5. Calling Attention .

Shri Ramsahai Pandey called the attention of the Minister of Planning to the reported failure of schemes under the crash programme for employment resulting in the wastage of Rupees one hundred and seventy crores.

The Minister of State for Planning made a statement in regard thereto.

6. Report of Committee on Petitions

Shri Jagannath Rao presented the Nineteenth Report of the Committee on Petitions.

7. Statement by Minister

The Minister of Industrial Development and Science and Technology laid on the Table further statement giving reasons for delay in correcting the reply vide statement made on the 1st August, 1974 on Starred Question No. 332 dated the 14th March, 1973 by Shri Ishwar Chaudhry regarding setting up of industries in Bihar in Public Sector.

8. Supplementary Demands for Grants (Railways)—1974-75

Shri Lalit Narain Mishra presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1974-75.

9. The Minister of Railways made a statement on the financial position of the Railways

10. Matter Under Rule 377

· Shri Vasant Sathe raised matter regarding proposed transfer of shares of the Nagpur Manganese Ore (India) Ltd. to the Government.

*11. Statutory Resolutions-Negatived

(i) Discussion on the following Resolution moved by Shri R. R. Sharma on the 20th August, 1974, continued:—

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Ordinance, 1974 (Ordinance No. 7 of 1974) promulgated by the President on the 6th July, 1974."

The Resolution was negatived after discussion as indicated under para 12 below.

(ii) Discussion on the following Resolution moved by Shri S. M. Banerjee on the 20th August, 1974, continued:—

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974 (Ordinance No. 9 of 1974) promulgated by the President on the 15th July, 1974."

The Resolution was negatived after discussion as indicated under para 12 below.

*12. Government Bill-Passed

The Companies (Temporary Restrictions on Dividends) Bill, 1974

Combined discussion on the motion for consideration of the Bill moved on the 20th August, 1974, and the Resolutions (vide para 11 above) continued.

The following Members took part in the debate: -

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri Madhu Limaye
- (3) Shri Somnath Chatterjee
- (4) Shri D. K. Panda
- (5) Shri Janeshwar Misra
- (6) Shri P. G. Mavalankar

Shri Y. B. Chavan replied to the debate.

Shri R. R. Sharma spoke (by way of reply to his Statutory Resolution).

Shri S. M. Banerjee spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

^{*}Discussed together.

• **13. Statutory Resolution-Under Consideration

Shri Jagannathrao Joshi moved the folloing Resolution:-

"This House disapproves of the Essential Commodities (Amendment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974."

**14. Government Bill-Under Consideration

The Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyaya. His speech was not concluded.

15. Half-An-Hour Discussion

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 7th August, 1974 to Unstarred Question No. 1801 regarding freedom fighters who supplied false information.

Sarvashri F. H. Mohsin and Umashankar Dikshit replied to the discussion.

@16. Resignation by Member

The Speaker informed the House that Shri Fakhruddin Ali Ahmed, an elected Member from Barpeta constituency of Assam, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 21st August, 1974.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd August, 1974).

^{**}Taken up together.

[@]Announcement made at 6.05 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 22, 1974/Sravana 31, 1896 (Saka)

No. 410

) 11.01 A.M.

1. Starred Questions

Starred Questions Nos. 453, 454, 458, 459, 461 and 462 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3130—3239 and 3241—3308 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 398(E) published in Gazette of India dated the 28th June, 1974 regarding management of the Om Parasakthi Mills Limited, Coimbatore.
 - (ii) S.O. 433(E) published in Gazette of India dated the 12th July, 1974 regarding management of the Model Mills Nagpur Limited, Nagpur.
- (2) A copy of the Aluminium (Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 440(E) in Gazette of India dated the 17th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73.

- (ii) Annual Report of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 870 in Gazette of India dated the 10th August, 1974, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (5) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1972-73.

4. Calling Attention

Dr. V. K. R. Varadaraja Rao called the attention of the Minister of Finance to the reported alarming increase in smuggling causing serious damage to national economy.

The Minister of State for Finance made a statement in regard thereto.

5. Statement by Minister

The Minister of Finance made a statement on the alleged victimisation of employees of the Comptroller and Auditor General and the decision to withdraw the recognition from the All India Federation of Employees.

6. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding the reported conspiracy by grain dealers in Delhi to starve the Capital of wheat.

The Minister of State for Agriculture made a statement on the subject.

*7. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Jagannathrao Joshi on the 21st August, 1974, continued:—

"This House disapproves of the Essential Commodities (Amendment) Ordinance, 1974 (Ordinance No. 2 of 1974) promulgated by the President on the 22nd June, 1974."

The Resolution was negatived after discussion as indicated under para 8 below.

*8. Government Bill-Under Consideration

The Essential Commodities (Amendment) Bill, 1974, as passed by Rajva Sabha

Prof. D. P. Chattopadhyaya concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by him on the 21st August, 1974.

^{*}Discussed together.

The following Members took part in the combined debate on the motion for consideration of the Bill and the Resolution (vide para 7 above):—

- (1) Shri Noorul Huda
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Nawal Kishore Sharma
- (4) Shri K. M. "Madhukar"
- (5) Shri B. R. Shukla
- (6) Shri Ram Singh Bhai
- (7) Shri A. Durairasu
- (8) Shri Syed Ahmed Aga
- (9) Shri Balakrishna Venkanna Naik
- (10) Shri Dhan Shah Pradhan
- (11) Shri Biswanarayan Şhastri
- (12) Shri M. C. Daga V
- (13) Shri P. G. Mavalankar
- (14) Shri S. N. Singh
- (15) Shri Janeshwar Misra
- (16) Sardar Swaran Singh Sokhi

Prof. D. P. Chattopadhyaya replied to the debate.

Shri Jagannathrao Joshi spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Consideration of Clause 4 was taken up but not concluded.

The discussion on the Bill was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd August, 1974).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 23, 1974/Bhadra 1, 1896 (Saka)

No. 411

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 467, 469, 474—476 and 479—481 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3309—3313, 3315—3347 and 3349—3432 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Steel and Mines regarding workers of Jamuna Colliery, Madhya Pradesh attacked by Gangsters was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of letter dated June 15, 1974 from Sardar Swaran Singh, Minister of External Affairs, to Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan (Hindi and English versions).
- (2) A copy of letter dated July 9, 1974 from Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan to Sardar Swaran Singh, Minister of External Affairs, Government of India (Hindi and English versions).
- (3) A copy of letter dated August 2, 1974, from Sardar Swaran & Singh Minister of External Affairs to Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan (Hindi and English versions).
- (4) A copy of letter dated August 10, 1974 from Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan to Sardar Swaran Singh, Minister of External Affairs, Government of India (Hindi and English versions).

IP.T.O.

- (5) A copy of letter dated August 20, 1974 from Sardar Swaran Singh, Minister of External Affairs to Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan (Hindi and English versions).
 - (6) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1973, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th August, 1974, Rajya Sabha agreed without any amendment to the University of Hyderabad Bill, 1974, passed by Lok Sabha on the 7th August, 1974.
- (ii) That at its sitting held on the 22nd August, 1974, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 1974, passed by Lok Sabha on the 5th August, 1974.
- (iii) That at its sitting held on the 22nd August, 1974, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, up to the last day of the Ninety-second Session of Rajya Sabha.

6. Assent to Bill

Secretary-General laid on the Table the Direct Taxes (Amendment) Bill, 1974 passed by the Houses of Parliament during the current session and assented to.

7. Supplementary Demands for Grants (General)-1974-75

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th August, 1974.

9. Government Bill-Under Consideration

The Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clauses 4 and 5 were adopted.

Consideration of Clause 6 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of articles 101, 102, etc.) by Shri Priya Ranjan Das Munsi.
- (2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 101 and 190) by Dr. Karni Singh.
- (3) The Constitution (Amendment) Bill, 1974 (Amendment of articles 54 and 71) by Shri Atal Bihari Vajpayee.
- (4) The Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri Narain Chand Parashar.
- (5) The Constitution (Amendment) Bill, 1974 (Amendment of Ninth Schedule) by Shri Arjun Sethi.
- (6) The Indian Medicine Central Council (Amendment) Bill, 1974 (Amendment of section 17 and Second Schedule) by Shri Madhu Dandavate.

11. Private Member's Bill-Negatived .

The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 326) by Dr. Laxminarayan Pandeya

Discussion on the motion for consideration of the Bill moved by Dr. Laxminarayan Pandeya on the 26th July, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Chintamani Panigrahi
- (2) Shri Prasannbhai Mehta
- (3) Shri M. C. Daga
- (4) Dr. Karni Singh?
- (5) Shri Dhan Shah Pradhan
- (6) Shri Sat Pal Kapur
- (7) Shri E. R. Krishnan
- (8) Shri Narsingh Narain Pandev
- (9) Shri R. R. Sharma
- (10) Shri B. R. Shukla
- (11) Shri Janeshwar Misra
- (12) Shri M. Ram Gopal Reddy
- (13) Shri Paripoornanand Painuli
- (14) Shri Darbara Singh
- (15) Shri Vikram Mahajan
- (16) Shri Ramavatar Shastri
- (17) Shri Rajaram Dadasaheb Nimbalkar

- (18) Shrimati T. Lakshmikanthamma
- (19) Shri Jagadish Bhattacharyya
- (20) Shri Niti Raj Singh Chaudhary

Dr. Laxminarayan Pandeya replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 13; Noes 59.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan

The motion for consideration of the Bill was moved by Shri C. K. Chandrappan. His speech was not concluded.

13. Half-An-Hour Discussion

Shri M. C. Daga raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1974 to Starred Question No. 71 regarding new system of steel distribution.

Shri Keshav Deo Malaviya replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 24th August, 1974).

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, August 24, 1974 Bhadra 2, 1896 (Saka)

No. 412

11.03 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (1974) of the Tariff Commission on the Review of Dyestuffs Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (2) A statement (Hindi and English versions) showing reasons (i) for not laying simultaneously the Government Resolution on the above Report, and (ii) for not laying simultaneously the Hindi version of the Report.

2. Supplementary Demands for Grants (Gujarat)—1974-75

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75.

✓ 3. Discussion Under Rule 193

Shri Dinesh Chandra Goswami raised a discussion on the flood and drought situation in the country.

The following Members took part in the debate:—

- (1) Shri Noorul Huda
- (2) Shri Dharnidhar Das
- (3) Shri Bhogendra Jha
- (4) Dr. K. L. Rao
- (5) Shri M. S. Sivasamy
- (6) Shri L. D. Kotoki
- (7) Shri P. Narasimha Reddy
- (8) Shri G. P. Yadav
- (9) Shri Chintamani Panigrahi
- (10) Shri Narsingh Narain Pandey
- (11) Shri Prasannbhai Mehta
- (12) Shri Arjun Sethi
- (13) Pandit D. N. Tiwary
- (14) Shrimati Maya Ray

- (15) Shri Rana Bahadur Singh
- (16) Shri Balakrishna Venkanna Naik
- (17) Shri Vasant Sathe
- (18) Shri H. M. Patel
- (19) Shri Md. Jamilurrahman
- (20) Shri Moinul Haque Choudhury
- (21) Shri Annasahib P. Shinde
- (22) Shri Samar Guha
- (23) Shri B. K. Daschowdhury
- (24) Shri S. N. Singh
- (25) Shri Surendra Mohanty
- (26) Dr. Henry Austin
- (27) Shri Bibhuti Mishra
- (28) Shri Genda Singh
- (29) Shri Ramavatar Shastri
- (30) Dr. Mahipatray Mehta
 - (31) Shri Rajaram Dadasaheb Nimbalkar
 - (32) Shri M. K. Krishnan
 - (33 Shri Shibban Lal Saksena
 - (34) Shri Chandrika Prasad
 - (35) Shri Chandulal Chandrakar
 - (36) Shri D. K. Panda
 - (37) Shri M. M. Joseph

The discussion was not concluded.

*4. Statement by Minister

The Deputy Minister of Railways made a statement regarding the accident which occurred between Yadugram Block Hut and Gurpa station of Eastern Railway on the 23rd August, 1974.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th August, 1974).

S. L. SHAKDHER,

Secretary-General.

^{*}Made at 5.35 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 26, 1974/Bhadra 4, 1896 (Saka)

No. 413

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 488, 490 and 492—495 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3433—3455, 3457—3497, 3499—3521, 3523—3545, 3457—3595 and 3597—3601 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (a) A copy each of the following documents under sub-section
 (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Person (1074) of the Commissions of Inquity 1201, 1882.
 - (i) Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II.
 - (ii) Memorandum (Hindi and English versions) of Action taken on the Report.
- (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (2) A statement (i) correcting the reply given on the 8th April, 1974 to Unstarred Question No. 6031 by Shri M. R. Lakshminarayanan regarding price of sugarcane paid by sugar factories in Tamil Nadu during last three years, and (ii) giving reasons for delay in correcting the reply.
- (3) (a) A copy each of the following documents under sub-section
 (4) of section 3 of the Commissions of Inquiry Act, 1952 read
 with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of
 Gujarat:—
 - (i) Report on the incidents and police firing at Limbdi in Surendranagar District on the 27th April, 1973.
 - (ii) Memorandum of Action taken on the Report.

- (b) A statement explaining reasons for not laying simultaneously the Hindi versions of the above documents.
- (4) A copy of the Fertiliser (Movement Control) (Third Amendment) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 5th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1965.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (6) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No, GHM|74|143-TNC|1073|38622-J in Gujarat Government Gazette dated the 26th June, 1974, under section 82 of the Bombay Tenancy and Agricultural Land Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
 - (i) S.O. 441(E) published in Gazette of India dated the 18th July, 1974.
 - (ii) S.O. 442(E) published in Gazette of India dated the 18th July, 1974.
- (8) A copy of the Government Resolution dated the 22nd August, 1974 on National Policy for Children (Hindi and English versions).
- (9) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology; Bombay, for the year 1972-73.
- (10) A statement giving reasons for non-implementation of the assurance given by the Deputy Minister of Commerce in reply to Unstarred Question No. 899 dated the 27th July, 1973 regarding grant of Import Entitlements to Shareholders of Maruti Limited.
 - (11) A statement giving reasons for non-implementation of the assurance given by him in reply to Unstarred Question No. 1431 dated the 1st August, 1973 regarding Inquiries against Shareholders of Maruti Limited for economic offences.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1974, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, up to the last day of the second week of the Ninety-first Session of Rajya Sabha.

5. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Railways to the reported large number of railway wagons containing essential consumer goods awaiting unloading at New Delhi, Ghaziabad, Lucknow, Bareilly and Banaras railway stations etc. resulting in acute shortage of goods in the market and a chain reaction on the entire goods movement on railways.

The Deputy Minister of Railways made a statement in regard thereto.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twenty-eighth Report on action taken by Government on the recommendations contained in their Fourteenth Report on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and employment of, scheduled castes and scheduled tribes in (i) the Hindustan Steel Limited (Headquarters Organisation); (ii) Bhilai Steel Plant; (iii) Rourkela Steel Plant; (iv) Durgapur Steel Plant, and (v) Bokaro Steel Limited.
- (2) Twenty-ninth Report on action taken by Government on the recommendations contained in their Nineteenth Report on the Ministry of Shipping and Transport (Transport Wing)— Reservation for, and employment of, scheduled castes and scheduled tribes in selected Major Ports viz., Bombay, Mormugao and Cochin on West Coast; and Madras, Visakhapatnam and Calcutta on East Coast.

7. Presentation of Petition

Shri Biren Dutta presented a petition signed by Shri Rattan Lal Brahman, Vice-President, All India Plantation Workers Federation, Calcutta, and others regarding nationalisation of plantation industry and trade.

8. Statement by Minister

The Minister of Education, Social Welfare and Culture laid on the Table a statement (i) correcting the answer given on the 15th April, 1974 to Starred Question No. 668 by Shri Narain Chand Parashar regarding uniformity in selection, appointment and tenure of Vice-Chancellors, and (ii) giving reasons for delay in correcting the answer.

9. Matter Under Rule 377

Shri H. N. Mukerjee raised matter regarding need for humane treatment and grant of political prisoners status to the people detained for political reasons in West Bengal and other States.

10. Government Bills-Passed

(i) The Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clauses 6 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri Jyotirmoy Bosu
- (3) Prof. D. P. Chattopadhyava

The motion was adopted and the Bill was passed.

(ii) The Constitution (Thirty-fourth Amendment) Bill, 1974

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96.14.

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Jagannath Rao
- (3) Shri K. M. "Madhukar"
- (4) Shri P. V. G. Raju
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Rudra Pratap Singh
- (7) Shri Bhogendra Jha
- (8) Shri Mallikarjun
- (9) Shri J. Matha Gowder
- (10) Shri Balakrishna Venkanna Naik
- (11) Shri P. K. Deo
- (12) Shri Samar Guha
- (13) Shri S. N. Singh
- (14) Shri Surendra Mohanty
- (15) Shrimati T. Lakshmikanthamma

Shri C. Subramaniam replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 320; Noes 3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

An amendment to Clause 2 was adopted.

On the motion for adoption of Clause 2; as amended, the House divided, Ayes 324; Noes 1.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following Members took part in the debate:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri P. K. Deo
- (3) Shri K. Suryanarayana
- (4) Shri Chintamani Panigrahi
- (5) Shri P. G. Mavalankar
- (6) Shri Bhogendra Jha
- (7) Shrimati T. Lakshmikanthamma
- (8) Shri C. Subramaniam

On the motion the House divided, Ayes 326; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th August, 1974).

S. L. SHAKDHER, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 27, 1974/Bhadra 5, 1896 (Saka)

No. 414

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 508—512 and 514 were orally answered. Starred Question No. 509 had been postponed for further consideration on 28-8-1974. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3602—3631 and 3633-3735 were laid on the Table.

3. Question of Privilege

Shri Madhu Dandavate sought to raise a question of privilege regarding alleged failure of Government to lay before the House the memorandum of action taken on the Sugar Industry Inquiry Commission Report within a period of six months of submission of that Report.

The consideration of the matter was held over.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1972-73 and of its subsidiary company Hydocarbons India Private Limited, New Delhi, for the year 1972, under sub-section (3) of section 23 read with subsection (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (2) A copy of Order No. 21 (Hindi and English versions) of the Delimitation Commission in respect of the State of Tamil Nadu, published in Notification No. S.O. 463(E) in Gazette of India dated the 31st July, 1974, under sub-section (3) of section 10 of the Delimitation Act, 1972.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1972-73.

- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General threon.
- (4) (i) Review by the Government on the working of the Pyrites Phosphates and Chemicals Limited, Dehri-on-sone, Distt. Rohtas (Bihar) for the year 1972-73.
- (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, Dehri-on-sone Distt. Rohtas (Bihar) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73.
- (ii) Annual Report of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules 1974,) Hindi and English versions) published in Notification No. G.S.R. 371(E) in Gazette of India dated the 23rd August, 1974, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (7) (i) A copy of the Railways Red Tariff (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 602 in Gazette of India dated the 15th June, 1974, issued under section 47 of the Indian Railways Act, 1890.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) A statement giving reasons for delay in the implementation of the assurance given by him in answer to Unstarred Question No. 512 dated the 17th November, 1971 regarding Reports of Civil Officials on combing operations in West Bengal.
- (9) A statement giving reasons for delay in the implementation of the assurance given by the Deputy Minister of Petroleum and Chemicals in answer to Unstarred Question No. 1244 dated the 31st July, 1973 regarding Remittance of Profit earned by Foreign Oil Companies.

5. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-seventh Report of the Business Advisory Committee.

6. Report of Committee of Privileges

Dr. Henry Austin presented the Twelfth Report of the Committee of Privileges.

7. Matter under Rule 377

Shri Shyamnandan Mishra raised matter regarding continuance of proclamation of Emergency.

*8.Statutory Resolution—Negatived

Shri Atal Bihari Vajpayee moved the following Resolution:—

"This House disapproves of the Additional Emoluments (Compulsory Deposit) Ordinance, 1974 (Ordinance No. 8 of 1974) pro-

mulgated by the President on the 6th July, 1974."
On the Resolution the House divided, Ayes 36; Noes 160. The Resolution was accordingly negatived after discussion as indicated under para 9 below.

*9. Government Bill-Passed

The Additional Emoluments (Compulsory Deposit) Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B.

On a motion moved by Shri S. M. Banerjee that the debate on the Additional Emoluments (Compulsory Deposit) Bill, 1974, be adjourned, the House divided, Ayes 38; Noes 117. The motion was accordingly

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the

Bill:-

- (1) Shri Somnath Chatterjee
- (2) Shri C. M. Stephen
- (3) Shri Ranen Sen
- (4) Shri Chapalendu Bhattacharyyia
- (5) Shri J. Matha Gowder
- (6) Shri Vasant Sathe
- (7) Shri Prasannbhai Mehta
- (8) Shri Ram Singh Bhai
- (9) Shrimati Marjorie Godfrey
- (10) Shri Krishnarao Patil(11) Shri P. K. Deo
- (12) Shri Raja Kulkarni
- (13) Shri Madhu Dandayate
- (14) Shri M. C. Daga
- (10) Shri Krishnarao Patil
- (16) Shri Damodar Pandey
- (17) Shri P. G. Mavalankar
- (18) Shrimati Roza Vidyadhar Deshpande

Shri Y. B. Chavan replied to the debate.

Shri Atal Bihari Vajpayee spoke (by way of reply to the Statutory Resolution).

On the motion for consideration of the Bill, the House divided, Ayes 175; Noes 32. The motion for consideration was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

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^{*}Discussed together.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 and 12 were adopted.

Clauses 13 to 15 were adopted, as amended.

Clauses 16 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

(1) Shrimati Parvathi Krishnan

(2) Shri Balakrishna Venkanna Naik

(3) Shri Madhu Limaye

On the motion the House divided, Ayes 160; Noes 27. The motion was accordingly adopted and the Bill, as amended, was passed.

**10. Statutory Resolution-Negatived.

Shri Madhu Limaye moved the following Resolution:-

"This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974 (Ordinance No. 10 of 1974) promulgated by the President on the 17th July, 1974."

The Resolution was negatived after discussion as indicated under para 11 below.

**11. Government Bill—Passed

The compulsory Deposit Scheme (Income-tax Payers) Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bil:—

- (1) Shri Noorul Huda
- (2) Shri S. M. Banerjee
- (3) Shri B. S. Chowhan
- (4) Shri Prasannbhai Mehta
- (5) Shri P. G. Mavalankar

Shri K. R. Ganesh replied to the debate.

Shri Madhu Limaye spoke (by way of reply to the Statutory Resolu-

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 21 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill, as amended, be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill, as amended, was passed. 10.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th August, 1974)

^{**}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 28, 1974/Bhadra 6, 1896 (Saka)

No. 415

11.01 A.M.

1. Motion Under Rule 388

Shri Jyotirmoy Bosu moved the following motion:-

"That the question hours be suspended in its application to my adjournment motion and the privilege motion that are before the House."

On the motion the House divided, Ayes 41; Noes 128.

The motion was accordingly negatived.

2. Starred Questions

Starred Questions Nos. 529 and 529-A were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3736—3797, 3799—3844 and 3846—3879 were laid on the Table.

4. Question of Privilege and Personal Explanations

Shri Madhu Limaye and some other Members sought to raise a question of privilege regarding certain statements made by the Minister of Commerce in Rajya Sabha on the 27th August, 1974 about alleged signatures of some Members of Parliament on a representation for issue of licences to certain parties.

Personal explanations under Rule 357 were made by the following Members:—

- (1) Shri Jagannath Mishra
- (2) Shri R. P. Yadav
- (3) Shri Md. Jamilurrahman
- (4) Dr. Sankta Prasad
- (5) Shri Mohammad Yusaf
- (6) Shri Shambhu Nath
- (7) Shri Bhola Raut

- (8) Shri Ram Swarup
- (9) Shri N. P. Yadav
- (10) Shri Krishna Chandra Pandey
- (11) Shri Mohammad Tahir
- (12) Shri Hari Kishore Singh
- (13) Shrimati Savitri Shyam
- (14) Kumari Kamla Kumari
- (15) Shri M. G. Uikey
- (16) Shri Inder J. Malhotra
- (17) Shri S. C. Besra
- (18) Shri Chandra Shailani
- (19) Shri Chiranjib Jha
- @(20) Shri Ram Shekhar Prasad Singh

The Deputy Minister of Commerce made a statement on the subject. Shri Lalit Narain Mishra also made a personal explanation.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1972-73.
 - (ii) Annual Report of the Hindustan Cables Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1973-74, under section 155 of the Patents Act, 1970.
- (3) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1971-72 and 1972-73 under article 338(2) of the Constitution.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 878 published in Gazette of India dated the 17th August, 1974 containing corrigendum to Notification No. G.S.R. 685 dated the 6th July, 1974.
 - (ii) G.S.R. 879 published in Gazette of India dated the 17th August, 1974 containing corrigendum to Notification No. G.S.R. 686 dated the 6th July, 1974.

[@]Made at 7 P.M.

- (5) A copy of Notification No. S.O. 2092 (Hindi and English versions) published in Gazette of India dated the 17th August, 1974, under sub-section (3) of section 139 of the Border Security Force Act, 1968.
- (6) A statement (Hindi and English versions) regarding reported eviction of Adivasis from agricultural land in Jhargram area of Midnapore district in West Bengal.
- (7) A copy of the Statistical Information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1972 to 30th June, 1973.
- (8) A copy of the Statistical Information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1973 to 31st March, 1974.
- (9) A copy of the Registration and Licensing of Industrial Undertakings (Fourth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 369(E) in Gazette of India dated the 17th August, 1974, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 212(E) published in Gazette of India dated the 26th March, 1974 regarding management of the New Maneckchock Spinning and Weaving Company Limited, Ahmedabad.
 - (ii) S.O. 213(E) published in Gazette of India dated the 26th March, 1974 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.
 - (iii) S.O. 265(E) published in Gazette of India dated the 26th April, 1974 regarding management of the Sri Bharathi Mills Limited, Pondicherry.
 - (iv) S.O. 397(E) published in Gazette of India dated the 28th June, 1974 regarding management of Digvijay Spinning and Weaving Company Limited, Bombay.

6. Parliamentary Committees-Summary of Work-Laid on the Table

Secretary-General laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1973 to 31st May, 1974.

7. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1974, passed by Lok Sabha on the 20th August, 1974.

8. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

9. Motion Regarding Joint Committee

Dr. Shankar Dayal Sharma moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Sultan Singh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

10. Motion Regarding Forty-Seventh Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 27th August, 1974."

The motion was adopted.

(Lok Sabha adjourned at 2.50 P.M. and re-assembled at 3.35 P.M.)

*11. Statutory Resolution-Negatived

Shri Madhu Limaye moved the following Resolution:-

"This House disapproves of the Industries (Development and Regulation) Amendment Ordinance, 1974 (Ordinance No. 6 of 1974) promulgated by the President on the 29th June, 1974."

The Resolution was negatived after discussion as indicated under para 12 below.

*12. Government Bill—Passed

The Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill as passed by Rajya Sabha, was moved by Shri Ziaur Rahman Ansari.

The following Members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Noorul Huda
- (2) Shri Ram Singh Bhai
- (3) Shri S. M. Banerjee

^{*}Discussed together.

- (4) Shri Vasant Sathe
- (5) Shri E. R. Krishnan
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri Prasannbhai Mehta
- (8) Shri Shyam Sunder Mohapatra
- (9) Shri R. V. Bade
- (10) Shri K. Suryanarayana
- (11) Shri Chapalendu Bhattacharyyia
- (12) Shri Dhan Shah Pradhan
- (13) Shri M. C. Daga
- (14) Shri Natwarlal Patel
- (15) Shri Hukam Chand Kachwai

Shri Ziaur Rahman Ansari replied to the debate.

Shri Madhu Limaye spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ziaur Rahman Ansari.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Prasannbhai Mehta
- (3) Shri Ramavatar Shastri

The motion was adopted and the Bill was passed.

**13. Statutory Resolution—Negatived

Shri Madhu Limaye moved the following Resolution:—

"This House disapproves of the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974 (Ordinance No. 5 of 1974) promulgated by the President on the 28th June, 1974)."

The Resolution was negatived after discussion as indicated under para 14 below.

**14. Government Bill—Passed

The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Dalbir Singh.

^{**}Discussed together.

The following Members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Somnath Chatterjee
- (2) Sardar Swaran Singh Sokhi
- (3) Shri Ramavatar Shastri
- (4) Shri Raja Kulkarni
- (5) Shri Hukam Chand Kachwai
- (6) Shri E. R. Krishnan

Shri Dalbir Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dalbir Singh.

The motion was adopted and the Bill was passed.

7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th August, 1974).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 29, 1974/Bhadra 7, 1896 (Saka)

No. 416

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 549—551, 553 and 554 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3880—4012 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) in reply to the matter raised by Shri Madhu Limaye in Lok Sabha on the 30th July, 1974, under Rule 377, regarding repromulgation of ordinances by the Governor of Bihar.
- (2) A copy of the Annual Assessment Report (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1971-72.
- (3) A copy of the Annual Report (Hindi and English versions) of the Garden Reach Workshops Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973:—
 - (i) The Coal Mines Nationalisation (Provident Fund) Rules, 1974, published in Notification No. G.S.R. 241(E) in Gazette of India dated the 17th May, 1974.
 - (ii) G.S.R. 283(E) published in Gazette of India dated the 26th June, 1974 containing corrigendum to Notification No. G.S.R. 241(E) dated the 17th May, 1974.

- (iii) The Coal Mines (Statement of Accounts) Rules, 1974, published in Notification No. G.S.R. 248(E) in Gazette of India dated the 25th May, 1974.
- (iv) The Coal Mines (Intimation regarding Mortgage, Charges, Lien or other interests) Rules, 1974, published in Notification No. G.S.R. 332(E) in Gazette of India dated the 26th July, 1974.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1972-73.
 - (ii) Annual Report of the Bharat Gold Mines Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English, versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 833 in Gazette of India dated the 3rd August, 1974.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 834 in Gazette of India dated the 3rd August, 1974.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 835 in Gazette of India dated the 3rd August, 1974.
 - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd August, 1974.
- (7) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 909 in Gazette of India dated the 24th August, 1974, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73.

4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Report of Study Tour of Study Group I of the Committee to Jammu and Kashmir, Patiala and Chandigarh during June, 1974.
- (2) Report of Study Tour of Study Group II of the Committee to Madurai, Trivandrum, Kanyakumari, Cochin, Coimbatore, Ootacamund and Mangalore during June-July, 1974.

5. Statement by Minister

The Minister of Communications made a statement regarding certain changes concerning postal services.

*6. Statutory Resolution-Negatived

Shri Madhu Limaye moved the following Resolution:-

"This House disapproves of the Press Council (Amendment) Ordinance, 1974 (Ordinance No. 3 of 1974) promulgated by the President on the 28th June, 1974."

The Resolution was negatived after discussion as indicated under para 7 below.

*7. Government Bill-Passed

The Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Dharam Bir Sinha.

The following Members took part in the combined debate on the Resolution (vide para 6 above) and the motion for consideration of the Bill:—

- (1) Shri Saroj Mukherjee
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri B. S. Bhaura
- (4) Shri Vayalar Ravi
- (5) Shri Jagannathrao Joshi
- (6) Shri D. D. Desa
- (7) Shri Murasoli Maran
- (8) Shri Dinesh Chandra Goswami
- (9) Shri P. G. Mavalankar
- (10) Shri Paripoornanand Painuli
- (11) Shri Shyamnandan Mishra

Shri Dharam Bir Sinha replied to the debate.

Shri Madhu Limaye spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dharam Bir Sinha.

The following Members took part in the debate:-

(1) Shri Sarjoo Pandey

^{*}Discussed together.

- (2) Shri M. C. Daga V
- (3) Shri Dharam Bir Sinha

The motion was adopted and the Bill was passed.

**8. Statutory Resolution-Under Consideration

Shri Madhu Limaye moved the following Resolution:—

"This House disapproves of the Indian Iron and (Taking Over of Management) Amendment Ordinance, 1974 (Ordinance No. 4 of 1974) promulgated by the President on the 28th June, 1974."

**9. Government Bill-Under Consideration

The Indian Iron and Steel Company (Taking Over of Management)

Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Keshav Deo Malaviya.

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Somnath Chatterjee
- (2) Sardar Swaran Singh Sokhi J
- (3) Shri E. R. Krishnan
- (4) Shri Vasant Sathe
- (5) Shri Bhogendra Jha (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th August, 1974).

S. L. SHAKDHER, Secretary-General.

^{**}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 30, 1974/Bhadra 8, 1896 (Saka)

No. 417

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 569, 571—573, 577 and 578 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4013—4146 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Export of Steel Wire Ropes (Quality Control and Inspection) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 1990 in Gazette of India dated the 10th August, 1974 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of M/s. Dunlop India Limited, and the Order dated 8-1-1973 of the Central Government thereon, together with a copy of letter dated 9-5-1973 from the Ministry of Law, Justice & Company Affairs to M/s. Dunlop India Limited, Calcutta.
 - (ii) Report under section 21(3)(b) of the said Act in the case of M|s. Automobile Products of India Limited and M|s. Bajaj Auto Limited, and the Order dated 30-11-1972 of the Central Government thereon together with corrigendum dated 1-1-1973.
 - (iii) Report under section 21(3)(b) of the said Act in the case of M/s. Hindustan Aluminium Corporation Limited, Bombay and the Order dated 31-7-1973 of the Central Government thereon.

- (3) A copy of the Government *Resolution (Hindi and English versions) No. 10(1)-Tar/74 dated the 22nd August, 1974 notifying Government's decisions on the recommendations of the Report (1974) of the Tariff Commission on the Review of the progress of the Aluminium Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (4) (i) A copy of the Textiles Committee (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 244 in Gazette of India dated the 2nd March, 1974, under sub-section 3 of section 22 of the Textiles Committee Act, 1963.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) S.O. 205 published in Gazette of India dated the 26th January, 1974 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956.
 - (b) S.O. 206 published in Gazette of India dated the 26th January, 1974 making certain amendment to Ministry of Commerce and Industry Notification No. 3(1)/63/CONTROL dated the 21st June, 1963.
- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (6) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th August, 1974, Rajya Sabha agreed without any amendment to the Companies (Temporary Restrictions on Dividends) Bill, 1974, passed by Lok Sabha on the 21st August, 1974.
- (ii) That at its sitting held on the 28th August, 1974, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirty-fourth Amendment) Bill, 1974, passed by Lok Sabha on the 26th August, 1974.
- (iii) That at its sitting held on the 27th August, 1974, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1974.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Payment of Bonus (Amendment) Bill, 1974, as passed by Rajya Sabha.

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^{*}The Report was laid on the Table on 13-8-1974.

6. Minutes of Rules Committee-Laid on the Table

Minutes of the sitting of the Rules Committee held on the 21st August, 1974, were laid on the Table.

7. Question of Privilege

The Deputy Minister of Home Affairs made a statement regarding hand-cuffing of Shri Ishwar Chaudhry, M.P., on the 5th August, 1974.

The Speaker referred the matter to the Committee of Privileges under Rule 227.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd September, 1974.

9. Motion Regarding Joint Committee

Shri B. N. Kureel moved the following motion:—

"That this House do appoint Shri K. M. Madhukar to the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963 in the vacancy caused by the resignation of Shrimati Roza Vidyadhar Deshpande."

The motion was adopted.

*10. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Madhu Limaye on the 29th August, 1974, continued:—

"This House disapproves of the Indian Iron and Steel Company (Taking Over of Management) Amendment Ordinance, 1974 (Ordinance No. 4 of 1974) promulgated by the President on the 28th June, 1974."

The Resolution was negatived after discussion as indicated under para 11 below.

*11. Government Bill—Passed

The Indian Iron and Steel Company (Taking Over of Management)
Amendment Bill, 1974, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 29th August, 1974, continued.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

(1) Shri Bhogendra Jha

^{*}Discussed together.

- (2) Shri Ramsahai Pandey
- (3) Shri R. V. Bade
- (4) Shri Chapalendu Bhattacharyyia
- (5) Shri Madhu Dandavate

Shri Keshav Deo Malaviya replied to the debate.

Shri Madhu Limaye spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Keshav Deo Malaviya.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Somnath Chatterjee
- (3) Shri Keshav Deo Malaviya

The motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (General)—1974-75

Discussion on the Supplementary Demands for Grants Nos. 8, 19 to 21, 38, 58, 65, 70, 76 and 78 in respect of the Budget (General) for the year 1974-75 commenced.

Twenty-five cut motions (Nos. 39 to 53 and 63 to 72) were moved.

The discussion was not concluded.

13. Motion Regarding Forty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Amar Nath Chawla moved the following motion:-

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1974."

The motion was adopted.

14. Private Member's Resolution—Adopted

Discussion on the following Resolution moved by Shri Gadadhar Saha on the 2nd August, 1974 and the amendments thereto moved on the 16th August, 1974, continued:—

"This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent. of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities,

- abnormal rise in prices of essential commodities and other social and economic injustice and recommends that—
- (a) adequate job opportunities for them be created with regulated working conditions;
- (b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;
- (c) supply of food and essential commodities at subsidised rates be guaranteed to them; and
- (d) effective and genuine land reforms throughout the country be made without any further delay."

The following Members took part in the debate:-

- (1) Shri Nathu Ram Ahirwat
- (2) Shri Vishwanath Pratap Singh
- (3) Shri J. Matha Gowder
- (4) Shri B. R. Shukla
- (5) Shri Rajdeo Singh
- (6) Shrimati Sahodrabai Rai
- (7) Shri Hukam Chand Kachwai
- (8) Shri Paripoornanand Painuli
- (9) Shri Darbara Singh
- (10) Shri Janeshwar Misra
- (11) Shri K. Lakkappa
- (12) Shri Mulki Raj Saini
- (13) Shri A. K. M. Ishaque
- (14) Shri Mohan Dharia

Shri Gadadhar Saha replied to the debate.

Both the amendments moved by Shri M. C. Daga were adopted.

The Resolution was adopted in the following amended form:-

- "This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent. of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities, abnormal rise in prices of essential commodities and other social and economic injustice and recommends that—
 - (a) adequate job opportunities for them be created with regulated working conditions;
 - (b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;
 - (c) supply of food and essential commodities at reasonable rates be made available to them; and
 - (d) effective land reforms throughout the country be made without any further delay."

15. Private Member's Resolution-Negatived -

Shri D. K. Panda moved the following Resolution:-

"This House disapproves of the new features of the Government's wage freeze policy which are anti-working class and repugnant to well-established and universally accepted principles of minimum need-based living wage, full neutralisation of the rise in the cost of living and determination of wages by free collective bargaining and calls upon the Government to revise this policy in the interests of labour and in consultation with the trade unions."

The following Members took part in the debate:-

- (1) Shri Hukam Chand Kachwai
- (2) Shri Noorul Huda
- (3) Shrimati Roza Vidyadhar Deshpande
- (4) Shrimati Parvathi Krishnan
 - (5) Shri Sat Pal Kapur
- (6) Shri Balgovind Verma

Shri D. K. Panda replied to the debate.

The Resolution was negatived.

16. Private Member's Resolution—Under Consideration

Shri Shyamnandan Mishra moved the following Resolution:-

"This House is of the opinion that the Government is creating conditions for the growth of fascism in the country and therefore resolves that a Parliamentary Committee be constituted to take recommendations to counteract this dangerous trend."

His speech was not concluded.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 31st August, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, August 31, 1974/Bhadra 9, 1896 (Saka)

No. 418

11.02 A.M.

1. Paper Laid on the Table

A copy of the Tyres and Tubes (Movement Control) Order. 1974 (Hindi and English versions) published in Notification No. S.O. 273(E) in Gazette of India dated the 29th April. 1974, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

2. Minutes of Committee on Public Undertakings-Laid on the Table

The following Minutes of the sittings of the Committee on Public Undertakings were laid on the Table:—

- (1) Minutes of the sittings of the Committee relating to Fifty-fifth Report on Hindustan Photo Films Mfg. Co. Ltd.
- (2) Minutes of the sittings of the Committee relating to Fifty-sixth Report on Indian Drugs and Pharmaceuticals Ltd.

3. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement that the Constitution (Thirty-sixth Amendment) Bill, 1974 would be inroduced on the 2nd September, 1974 and taken up for consideration and passing on the 4th September, 1974.

4. Statement by Minister

The Deputy Minister of Home Affairs made a statement regarding the C.R.P. firing at Cooch-Behar.

5. Supplementary Demands for Grants (General)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 8, 19 to 21, 38, 58, 65, 70, 76 and 78 in respect of the Budget (General) for the year 1974-75 and the cut motions thereto moved on the 30th August, 1974, continued.

The discussion was not concluded.

6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd September, 1974).

S. L. SHAKDHER.
Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, September 2, 1974|Bhadra 11, 1896 (Saka)

No. 419

11.02 A.M.

1. Question of Privilege

Further consideration of the question of privilege sought to be raised by Shri Madhu Dandavate on the 27th August, 1974, regarding alleged failure of Government to lay before the House the memorandum of action taken on the Sugar Industry Inquiry Commission Report within a period of six months of submission of that Report, was taken up.

The Minister of Agriculture made a statement

The Speaker withheld his consent to the matter being raised as a question of privilege.

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (A) (i) A copy of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Amendment Act, 1974 (President's Act No. 10 of 1974) (Hindi and English versions) published in Gazette of India dated the 7th August, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974 together with an explanatory note.
- (ii) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (1) Order No. VCT|SR|595|72, dated the 29th November, 1973 in the case of Shri Walter Jacob Christian and others.
 - (2) Order No. VCT|SR|15|72 dated the 29th November, 1973 in the case of Shri Abdul Karimbhai Hajinabibhai.
 - (3) Order No. VCT|SR|579|72 dated the 29th November, 1973 in the case of Shri Dineshbhai Mohanlal Desai.

- (4) Order No. VCT|SR|70|73 dated the 3rd December, 1973 in the case of Shri Lalbhai Devchand Shah.
- (5) Order No. VCT|SR|11|13|14|72 dated the 5th December 1973 in the case of Shri Chandrakant Chotalal Desai.
- (6) Order No. VCT|SR|755 dated the 29th December, 1973 in the case of Shri Shankalchand Jaichandbhai Patel.
- (7) Order No. VCT|SR|573|72 dated the 15th December, 1973 in the case of Shri Dhirubhai Ranchhodbhai Desai.
- (8) Order No. VCT|SR|37|73 dated the 29th December, 1973 in the case of Shri Trikamlal Ranchhodas Panchal.
- (9) Order No. VCT|SR|635|72 dated the 31st December, 1973 in the case of Shri Hamirbhai Kanjibhai Doriya.
- (10) Order No. VCT|SR|573|72 dated the 8th January, 1974 in the case of Adarsh Cooperative Industrial Estate Ltd.
 - (11) Order No. VCT|SR|576|73 dated the 8th January, 1974 in the case of Shri K. N. Taneja.
 - (12) Order No. VCT|SR|78|73 dated the 3rd February, 1974 in the case of Shubhsegar Mills Pvt. Ltd.
 - (13) Order No. VCT|SR|29|73 dated the 3rd February, 1974 in the case of M|s. Rupam Cine Enterprise.
 - (14) Order No. VCT|SR|77|73 dated the 13th February, 1974 in the case of M|s. Dugar Textile Mills Pvt. Ltd.
 - (15) Order No. VCT|SR|45|72 dated the 13th February, 1974 in the case of Mahalaxmi Metal and Rolling Factory.
 - (16) Order No. VCTSR|740 dated the 13th February, 1974 in the case of Shri Vijay Steel Rolling Mills Pvt. Ltd.
 - (17) Order No. VCT|SR|696|72 dated the 19th February, 1974 in the case of Gravity Instrument Private Ltd.
 - (18) Order No. VCT|SR|644|72 dated the 28th February, 1974 in the case of Vishnu Cotton Jinning Factory.
 - (19) Order No. VCT-3074|25904-V dated the 20th April, 1974 in the case of Shri Chandra Sinha Gambhirsinha Venkaneda Tal. Palsana.
 - (20) Order No. VCT-1474|17747-V dated the 29th April, 1974 in the case of Shri Ramaji Motiji Thakore, Chodasar Taluka City.
- (21) Order No. VCT-1473 85194-V dated the 11th April, 1974 in the case of Shri Naroda Satyanarayan Cooperative Housing Society, Ahmedabad.
 - (22) Order No. VCT-2074 Kha 2152-V dated the 18th April. 1974 in the case of Shri Surajlal Maganbhai Paneria. Pannera Pardi-Taluka Bulsar.

- (23) Order No. VCT-3073 Kha|4937-V dated the 21st April, 1974 in the case of Shri Santilal Rangildas Khandwala, Surat.
- (24) Order No. VCT|2473|113882-V dated the 11th April, 1974 in the case of Shri Devjibhai Ambabhai, Junagadh.
- (25) Order No. VCT-1474|25599-V dated the 29th April, 1974 in the case of Shri Ranchodbhai Atmaram, Sola Tal. Daskroi.
- (26) Order No. VCT 2673 26480-V dated the 18th April, 1974 in the case of Shri Patel Bhikhabhai Shankarlal, Visnagar.
- (27) Order No. VCT-3173 100063-V dated the 16th April, 1974 in the case of Shri Mahavir Cooperative Housing Society Ltd., Vadvan, Surendranagar.
- (28) Order No. VCT-3074|21742-V dated the 29th April, 1974 in the case of Shri Thakorebhai Kuberbhai Patel, Puna Tal. Choriyasi.
- (29) Order No. VCT-1474|9179-V dated the 18th April, 1974 in the case of Shri Ishwarbhai Shivlal Patel, Navrangpura, Taluka Daskroi, Dist. Ahmedabad.
- (30) Order No. VCT-1473|123874-V dated the 23rd April, 1974 in the case of Shri Ibrahim Daud Nabibhai, Jamalpur Chakla.
- (31) Order No. VCT-2373|43756-V dated the 20th April, 1974 in the case of Shri Rambhai Gigabhai & Bhanabhai Ratna, Junagadh.
- (32) Order No. VCT|SR|52|73 dated the 5th April, 1974 in the case of Shri Mahalaxmi Cotton Jinning Factory, Dholka.
- (33) Order No. VCT|SR|654|72 dated the 5th April, 1974 in the case of M|s. Rasik Cine Enterprise, Ahmedabad.
- (34) Order No. VCT|SR|130|73 dated the 7th April, 1974 in the case of Pinku Corporation, Ahmedabad.
- (35) Order No. VCT|SR|638|72 dated the 20th April, 1974 in the case of Associated Labour Corporation, Ahmedabad.
- (36) Order No. VCT|SR|89|73 dated the 22nd April, 1974 in the case of Gujarat State Fertiliser Company Ltd., Baroda.
- (37) Order No. VCT|SR|45|73 dated the 23rd April, 1974 in the case of Electro Engineering Products, Baroda.
- (38) Order No. VCT|SR|38|73 dated the 23rd April, 1974 in the case of Shri Epox Electricals Pvt. Ltd., Baroda.
- (39) Order No. VCT|SR|53|73 dated the 27th April, 1974 in the case of Smt. Navmalikaben Manubhai Kamdar, Baroda.

- (40) Order No. VCT|LND|WS|2228 dated the 19th April, 1974 in the case of Ambica Brick Industries, Godhra.
- (41) Order No. VCT|SR|258|72 dated the 20th April, 1974 in the case of Smt. Harigangaben Ishwarlal, Katargani, Surat.
- (42) Order No. VCT|RG|333 dated the 26th April, 1974 in the case of Shri Ram Paper Mills Pvt. Ltd., Surat.
- (43) Order No. TNC VCT dated the 5th April, 1974 in the case of Vallabh Glass Works, Vallabh-Vidyanagar.
- (44) Order No. TNC|VCT|SR|164|WS|3780 dated the 20th April, 1974 in the case of M|s. Krishna Metal Industries, Nadiad.
- (45) Order No. TNC|VCT|SR|202|WS|3772 dated the 20th April, 1974 in the case of Shri Ravjibhai Parsottam, Uttarsanda, Tal. Nadiad.
- (46) Order No. TNC|VCT|SR|175|WS|3805 dated the 30th April, 1974 in the case of Bhagvati Cold Storage, Nadiad.
- (47) Order No. TNC|VCT|SR|80|WS dated the 20th April, 1974 in the case of Shri Chaturbhai Lallubhai Patel, Moguri, Tal. Anand.
- (48) Order No. TNC|VCT|SR|80|WS|3665 dated the 20th April, 1974 in the case of Shri Vithalbhai Lakhabhai, Uttarsanda, Tal. Nadiad.
- (49) Order No. LND|VST|Slip-6590|WS-2337 dated the 19th April, 1974 in the case of Gujarat Cables and Enemaled Products Pvt. Ltd., Ankleshwar.
- (50) Order No. VCT-1474|41648-V dated the 16th May, 1974 in the case of Shri Sakaraji Udaji Thakore, Ambethi, Tal. Dholka.
- (51) Order No. VCT-3074|35848-V dated the 27th May, 1974 in the case of Shri Durlabhbhai Lallubhai, Sandhiar, Tal Olpad.
- (52) Order No. VCT-2074 7511-V dated the 27th May, 1974 in the case of Shri Navsari Vibhag Kushtarog Nivaran Mandal, Navsari.
- (53) Order No. VCT-2074 1567-V dated the 1st June, 1974 in the case of Shri Dhirubhai Ranchodji Desai, Vapi, Tal. Pardi.
- (54) Order No. VCT-1874|37149-V dated the 1st June, 1974 in the case of Shri Nathubhai Dhanabhai, Akwada, Tal. Bhavnagar.
- (55) Order No. VCT | 1473 | 88747-V dated the 7th June, 1974 in the case of Shri Ambaji Mataji Devasthan Managing Committee, Palanpur.

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- (56) Order No. VCT-1473|17882-V dated the 14th June, 1974 in the case of Shri Hasumukhlal Keshavlal Patel, Ahmedabad.
- (57) Order No. VCT-3074|45215-V dated the 5th June, 1974 in the case of Shri Kalidas Dahyabhai, Ahmedabad.
- (58) Order No. VCT-1473|23044-V dated the 24th June, 1974 in the case of Shri Popatlal Premchand & Subhodhchandra Popatlal, Ahmedabad.
- (59) Order No. VCT-1473 89045-V dated the 25th June, 1974 in the case of Shri Jitendra Patel, Chairman of Yashsagar Cooperative Housing Society Limited, Ahmedabad.
- (60) Order No. VCT-2874|41649-V dated the 27th June, 1974 in the case of Shri Vadaliya Rasulfateh, Rajvadala, Tal. Vankaner, Rajkot.
- (61) Order No. VCT-1774|37688-V dated the 27th June, 1974 in the case of Shri Chaganbhai Punjabhai Patalwadia, Bill Tal. Baroda.
- (62) Order No. VCT-2072 1545-V dated the 27th June, 1974 in the case of the State Bank Staff Cooperative Housing Society (Proposed), Bulsar.
- (63) Order No. VCT-2473 113075-V dated the 28th June, 1974 in the case of S.T. Employees Cooperative Housing Society (Proposed), Borsad, Dist. Kaira.
- (64) Order No. VCT-2874 47806-V dated the 10th July, 1974 in the case of Shri Bhimsinh Gulabsinh Jadeja, Rajkot.
- (65) Order No. VCT-3073 141890-V dated the 16th July, 1974 in the case of Shri Jamnadas Maganlal, Surat.
- (66) Order No. VCT-1774|659-V dated the 17th July, 1974 in the case of The Krishna Cooperative Housing Society, Baroda.
- (67) Order No. VCT|SR|82|73 dated the 2nd May, 1974 in the case of Sukrut Cooperative Industries, Ahmedabad.
- (68) Order No. VCT|SR|705|72 dated the 6th May, 1974 in the case of Gangadhar Cotton Pressing Factory, Ahmedabad.
- (69) Order No. VCT|SR|705-72 dated the 6th May, 1974 in the case of M|s. Leubi Engineering, Ahmedabad.
- (70) Order No. VCT|SR|119|73 dated the 14th May, 1974 in the case of Madhavpura Market Shop and Ware Housing Cooperative Society Ltd., Ahmedabad.
- (71) Order No. VCT|SR|42|72 dated the 16th May, 1974 in the case of Shri Jamanadas Narayandas|Jethanand Harjani, Ahmedabad.
- (72) Order No. VCT|SR|19|73 dated the 18th May, 1974 in the case of Mis. Continental Industries, Ahmedabad.

- (73) Order No. VCT|SR|118|73 dated the 18th May, 1974 in the case of Shri Nathubhai Kuberdas Prajapati, Ahmedabad.
- (74) Order No. VCT|SR|507|72 dated the 30th May, 1974 in the case of M|s. Vadnagarwala dying and Printing Works, Ahmedabad.
- (75) Order No. VCT|SR|508|72 dated the 30th May, 1974 in the case of M|s. Ganibhai Rahimji Vadnagarwala, Ahmedabad.
- (76) Order No. VCT|SR|138|73 dated the 17th June, 1974 in the case of Ellisbridge Shopping Centre Owners Association, Ahmedabad.
- (77) Order No. VCT|SR|178|73 dated the 6th July, 1974 in the case of Smt. Laxmiben Sivaji Thakore, Ahmedabad.
- (78) Order No. VCT Case No. 20 dated the 13th May, 1974 in the case of M/s. Indian Chemical Industries, Rajkot.
- (79) Order No. (Vacant land case) No. 29 dated the 13th May 1974 in the case of Shri Dayalal Mulji & Shri Ravji Mulji Upletha.
- (80) Order No. (Vacant land case) No. 16 dated the 20th May, 1974 in the case of M|s. Guldip Corporation, Kuvadva, Rajkot.
- (81) Order No. (Vacant land case) No. 30 dated the 30th May, 1974 in the case of Mohanlal Dayabhai Vadera, Rajkot.
- (82) Order No. (Vacant land case) No. 21 dated the 31st May, 1974 in the case of Shri Vasantlal Popatlal Malaviya, Gondal, Distt. Rajkot.
- (83) Order No. (Vacant land case) No. 10 dated the 6th June, 1974 in the case of Shri Hirji Ratna and Others, Upleta.
- (84) Order No. VCT. case No. 33 dated the 7th June, 1974 in the case of Kumari Shri Hitendra Kumariba Rasikkumar Sinhji Zala, Wankaner.
- (85) Order No. (Vacant land case) No. 27 dated the 27th June, 1974 in the case of M|s. Jagadamba Pottery Works, Wankener.
- (86) Order No. (Vacant land case No. 34) dated the 27th June, 1974 in the case of Shri Bharat Re. factory, Morbi, Distt. Rajkot.
- (87) Order No. Bhumi VCT dated the 1st May, 1974 in the case of Shri Govindbhai Ranchodbhai Dalvadi, Broach.
- (88) Order No LND VCT dated the 1st May, 1974 in the case of Shri Vasantlal Bhikhabhai Mistry, Broach.
- (89) Order No. Bhumi VCT dated the 1st May, 1974 in the case of Shri Hasmukhlal Maganlal Shah, Chapra, Tal. Ankleshwar.

- (90) Order No. LND VCT dated the 1st May, 1974 in the case of Shri Jitendra Jashbhai Patel.
- (91) Order No. LND VCT dated the 1st May, 1974 in the case of Shri R. C. Sodagar.
- (92) Order No. LND|VCT dated the 1st May, 1974 in the case of Shri M. B. Dalwadi.
- (93) Order No. Bhumi|VCT dated the 1st May, 1974 in the case of Shri J. K. Pandya.
- (94) Order No. Bhumi|VCT dated the 1st May, 1974 in the case of Shri Jayantilal Bhikhabhai Modi.
- (95) Order No. LND|VCT.44|74 dated the 8th May, 1974 in the case of Shri N. C. Modi.
- (96) Order No. Bhumi VCT dated the 9th May, 1974 in the case of Shri P.A. Shah, Partner, Anand Engineering Works, Broach.
- (97) Order No. Bhumi|VCT|Wasi dated the 16th May, 1974 in the case of Shri V. M. Dodaji, Director, Cowaran Pvt. Ltd.
- (98) Order No. VCT|SR|340 dated the 3rd May, 1974 in the case of Tapi Industrial Cooperative Service Society (Proposed).
- (99) Order No. VCT|SR|296|73 dated the 7th May, 1974 in the case of J&K Industries, Surat.
- (100) Order No. VCT|SR|332 dated the 9th May, 1974 in the case of Shri Kantilal K. Thakore, Partner of Kamal Tiles.
- (101) Order No. VCT|SR|279 dated the 5th July, 1974 in the case of Shri Ramkrishna Industrial Cooperative Service Society Limited, Surat.
- (102) Order No. VCT|SR|316 dated the 5th July, 1974 in the case of Shri Gulabchand Syamal, Olpad, Dist. Surat.
- (103) Order No. VCT|SR|36|73 dated the 2nd May, 1974 in the case of M|s. Inland Cryogenic Private Ltd., Baroda.
- (104) Order No. Ch. LND-I. VCT 691 74 dated the 17th June, 1974 in the case of Shri Jalram Cold Storage—Ice Factory, Amreli.
- (105) Order No. CH.LNDIVCT | 692 | 74 dated the 28th May, 1974 in the case of Bharat Cement Pipe Industries, Amreli,
- (106) Order No. VCT|SR|65|73 dated the 15th May, 1974 in the case of Shreyas Education Trust, Baroda.
- (107) Order No. VCT|SR|15|73 dated the 18th May, 1974 in the case of Alembic Chemical Works Company Ltd., Baroda.

- (108) Order No. VCT|SR|101|74 dated the 4th June, 1974 in the case of Sarabhai M. Chemicals (Telerad Private Ltd.,) Baroda.
- (109) Order No. VCT|SR|44|74 dated the 4th June, 1974 in the case of Shri Nitinbhai Chhotabhai Desai and Others, Baroda.
- (110) Order No. VCT|SR|42|73 dated the 4th June, 1974 in the case of Shri Haribhai Dhimbhai Naik and Others, Baroda.
- (111) Order No. VCT|SR|43|73 dated the 4th June, 1974 in the case of Shri Savailal Amritlal Seth, K. M. Haribhai Bhimbhai Naik.
- (112) Order No. VCT|SR|23|74 dated the 26th June, 1974 in the case of Shri Amrsinha Ranchod Solanki and Others, Garadhia Tal, Savali.
- (113) Order No. VCT|SR|95|73 dated the 5th July, 1974 in the case of Shri Motibhai Kalidas Patel and Others.
 - (114) Order No. VCT|SR|16|73 dated the 5th July, 1974 in the case of Shri Light Publication Ltd., Baroda.
 - (115) Order No. VCT|SR|115|74 dated the 6th July, 1974 in the case of M|s. Fluid Controls, Baroda.
 - (116) Order No. VCT|SR|114|74 dated the 6th July, 1974 in the case of M/s. Allied Castings, Baroda.
 - (117) Order No. VCT|SR|112|74 dated the 6th July, 1974 in the case of M/s. Jyoti Limited, Baroda.
 - (118) Order No. VCT|SR|34|73 dated the 6th July, 1974 in the case of Shri Suryakant Somabhai Patel.
 - (119) Order No. VCT|SR|92|73 dated the 10th July, 1974 in the case of Shri S. P. Purohit, Attorney, Dhir Krishi Mangal—Society, Baroda.
 - (120) Order No. LND-2-C-1481 dated the 26th June, 1974 in the case of Unity Industries, Junagadh, Junagadh.
 - (121) Order No. VCT|SR|365 dated the 11th July, 1974 in the case of S. K. Industrial Coop. Service Society Ltd. (Proposed), Surat.
 - (122) Order No. CH|VCT|SR.2|1974 dated the 1st June, 1974 in the case of M/s. Dayaram Metal Works Pvt. Ltd., Billimora.
 - (123) Order No. CH|VCT|SR.31|74 dated the 8th July, 1974 in the case of the Amalgamated Electricity Co. Ltd., Bulsar.
 - (124) Order No. CH|VCT|SR|18|73 dated the 15th July, 1974 in the case of Ram Rolling Mills Pvt. Ltd., Navasari.

- (125) Order No. LND|NA|M|1272 dated the 29th May, 1974 in the case of M/s. Rajdeep Ceramic Industries, Maniari, Tal, Mehsana.
- (126) Order No. LND|NA|WS|969 dated the 16th July, 1974 in the case of Bai Jadiben, W|o—Gangaram Lalludas, The Proprietor of N. K. Brother, Unza, Tal. Sidhpur.
- (127) Order No. TNC|VCT|SR-195|WS|7346 dated the 13th May, 1974 in the case of Patel Export Co. Nadiad.
- (128) Order No. TNC|VCT|SR.212 dated the 20th May, 1974 in the case of Shri Rajendra Prasad Ishwarbhai Patel.
- (129) Order No. TNC|VCT|SR.72|WS.735 dated the 31st May, 1974 in the case of Shri R. J. Patel of Umreth, Holding Powers of Attorney from Maniben, W|o Punjabhai Jedhabhai Patel.
- (130) Order No. TNC|VCT|SR.77|WS.3637 dated the 31st May, 1974 in the case of Shri Chhotabhai Punjabhai Patel, Nadiad.
- (131) Order No. TNC|VCT|SR.111.WS.7396 dated the 31st May, 1974 in the case of Shri Chandrakant Chunilal of Umreth Tal. Anand.
- (132) Order No. TNC|VCT|SR.166|73 dated the 31st May, 1974 in the case of Shri Ambalal Hathibhai Patel, Pipal Tal. Nadiad.
- (133) Order No. TNC|VCT|SR.178|WS|7388 dated the 31st May, 1974 in the case of M/s. Nadiad Wire Netting Industries, Nadiad.
- (134) Order No. TNC|VCT|SR-87|WS.7422 dated the 7th June, 1974 in the case of Borsad Oil Mill, Borsad.
- (135) Order No. TNC|VCT|SR.140|WS|7235 dated the 28th June, 1974 in the case of Borsad Taluka Cooperative Cotton Sale and Jinning and Pressing Society, Borsad.
- (136) Order No. TNC|VCT|SR.92.WS.7532 dated the 28th June, 1974 in the case of Eliraben, D|o Dudhabhai Jivabhai, Khadana Tal. Petlad.
- (137) Order No. TNC|VCT|SR.298|WS.7541 dated the 4th July, 1974 in the case of Shri Pitambardas Jagjivandas Dalwadi, Nadiad.
- (138) Order No. TNC|VCT|SR-218|WS|7473 dated the 11th June, 1974 in the case of Shri Vijaykumar Chhaganlal Mohji, Tal. Mehmdabad.
- (139) Order No. TNC|VCT|SR.216|WS|7471 dated the 11th June, 1974 in the case of Shri Ganshyambhai Gulabsing Vaghela, Mahij.

- (140) Order No. TNC|VCT|SR.217|WS.7472 dated the 11th June, 1974 in the case of Shri Ambalal Nagjibhai Patel, Mahiji. Tal. Mehmdabad.
- (141) Order No. TNC|VCT|SR.240|WS|7467 dated the 11th June, 1974 in the case of Shri Vakhjibhai Lallubhai Patel, Nadiad.
- (142) Order No. TNC|VCT|SR.196.WS.5524 dated the 11th June 1974, in the case of Anand Taluka Coop. Cotton and Jinning and Pressing Society Ltd., Anand.
- (143) Order No. TNC|VCT|SR.78 dated the 11th June, 1974 in the case of Shri Chhotabhai Gokalbhai, Narsanda, Nadiad.
- (144) Order No. TNC|VCT|SR.210 dated the 12th July, 1974 in the case of M|s. Patel & Co., Borsad.
- (145) Order No. TNC|VCT|SR.209.WS dated the 12th July, 1974 in the case of M|s. Mukesh & Co., Borsad.
- (146) Order No. TNC|VCT|SR.103|WS dated the 12th July, 1974 in the case of Anand Patel Truck Factory, Anand.
- (147) Order No. TNC|VCT|SR.250|WS. 7916 dated the 12th July, 1974 in the case of Uttarsanda Kalavani Mandal, Uttarsanda.
- (148) Order No. TNC|VCT|SR.125.WS.4004 dated the 15th July, 1974 in the case of Power Cables Pvt. Ltd., Nadiad.
- (149) Order No. VCT|V|1433 dated the 10th May, 1974 in the case of Emergency Machanic Works, Surendranagar.
- (150) Order No. VCT|V|57|74 dated the 14th May, 1974 in the case of Shri D. C. Industries Ltd., Limbdi.
- (151) Order No. VCT|V|1509|73 dated the 20th May, 1974 in the case of Shri Bharat Jinning and Pressing Factory, Surendranagar.
- (152) Order No. VCT|V|56|74 dated the 10th June, 1974 in the case of Shri Saurashtra Steel Industries Ltd., Surendranagar.
- (153) Order No. VCT|V|475|74 dated the 21st June, 1974 in the case of M|s Amba Mechanic Works, Surendranagar.
- (154) Order No. VCT|V|2968 dated the 27th June, 1974 in the case of Shri Mahavir Mandal Industries, Surendranagar.
- (155) Order No. VCT|V|1117 dated the 6th July, 1974 in the case of Shri Surendranagar Udyognagar Sahakari Mandali Ltd., Surendranagar.
- (156) Order No. VCT|V|1788 dated the 12th July, 1974 in the case of Shri Kkatki Umarbhai Kalubhai.

- (157) Order No. VCT|V|1637 dated the 15th July, 1974 in the case of M|s. Suketu Textiles, Surendranagar
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders, and (ii) for not laying the Hindi versions thereof
- (B) A copy of the Hindi version of the Gujarat Private Forests (Acquisition) Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354-P in Gujarat Government Gazette dated the 4th April, 1974, under sub-section (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
 - (C) (a) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—.
 - (i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
 - (iii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (i) above.
- (D) A copy of the Annual Accounts of the Paradip Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

3. Statement by Minister .

The Minister of Law, Justice and Company Affairs made a statement clarifying his statements made on the 22nd May, and 8th August, 1974 about ownership of land below the sea within territorial waters of the country.

4. Statement Under Direction 115,

Shrimati Parvathi Krishnan made a statement regarding certain information given by the Deputy Minister of Railways on the 6th August, 1974 in reply to a supplementary on Starred Question No. 225 about payment to employees for the period of strike.

The Deputy Minister of Railways made a statement in reply thereto.

5. Government Bills-Introduced

- · (1) The Interest-tax Bill, 1974.
 - (2) The Sick Textile Undertakings (Nationalisation) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri C. Subramaniam was opposed. The motion was adopted and the Bill was introduced.

(3) The Constitution (Thirty-sixth Amendment) Bill, 1974.

The motion for leave to introduce the Bill moved by Sardar Swaran Singh was opposed. On the motion the House divided, Ayes 140; Noes. 17. The motion was accordingly adopted and the Bill was introduced.

(Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.05 P.M.)

6. Supplementary Demands for (Grants) General—1974-75

Discussion on the Supplementary Demands for Grants Nos. 8, 19 to 21, 38, 58, 65, 70, 76 and 78 in respect of the Budget (General) for the year 1974-75 and the cut motions thereto moved on the 30th August, 1974, continued.

The discussion was not concluded.

7. Government Bill-Under Consideration

• The Oil Industry (Development) Bill, 1974.

Shri Dev Kanta Borooah concluded his speech on the motion for consideration of the Bill moved by him on the 6th August, 1974.

Two amendments for reference of the Bill to Select Committee were moved by Sarvashri C. K. Chandrappan and Shyamnandan Mishra,

The following Members took part in the debate:—

- (1) Shri C. K. Chandrappan
- (2) Shri S. N. Singh
- (3) Shri R. V. Bade
- (4) Shri M. C. Daga
- (5) Shri Shyamnandan Mishra
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri J. Matha Gowder
- (8) Shri Nathuram Mirdha
- (9) Shri Biren Dutta
- (10) Shri Raja Kulkarni (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd September, 1974).

S. L. SHAKDHER, Secretary-General.

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IOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, September 3, 1974/Bhadra 12, 1896 (Saka)

No. 420

11 A.M.

1. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding the Government's alleged failure to provide to Bihar 35,000 tonnes of foodgrains as promised with the result that acute famine conditions have developed in the State, particularly in the flood-affected areas where 15 persons are reported to have died of starvation and a large section of the population is having to subsist on roots and leaves.

Shri Atal Bihari Vajpayee then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi version) of the Election Commission of India on the Fifth General Elections in India 1971-72—Narrative and Reflective Part.
- (2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 18 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Kerala, published in Notification No. S.O. 456(E) in Gazette of India dated the 27th July, 1974.
 - (ii) Order No. 19 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Himachal Pradesh, published in Notification No. S.O. 461(E) in Gazette of India dated the 31st July, 1974.

- (iii) Order No. 20 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Karnataka, published in Notification No. S.O. 479(E) in Gazette of India dated the 5th August, 1974.
- (3) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 379(E) published in Gazette of India dated the 29th August, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 380(E) published in Gazette of India dated the 29th August, 1974 together with an explanatory memorandum.
- (4) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose.
 - (ii) Memorandum of Action taken on the Report.
- (5) A copy each of the following documents (Hindi version) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- Report on the incidents and police firing at Limbdi in Surendranagar District on the 27th April, 1973.
 - (ii) Memorandum of Action taken on the Report.
 - (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta for the period ended on the 31st March, 1973.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the period ended on the 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (7) A statement correcting the reply given on the 14th August, 1974 to Unstarred Question No. 2523 by Shri G. P. Yadav regarding firing by C.R.P. and B.S.F. in Bihar during students agitation.

3. Question of Privilege .

The Speaker gave his consent to the raising of question of privilege regarding certain news report published in the *Pratipaksh*, a Hindi weekly, dated the 8th September, 1974, given notice of by Shri Piloo Mody.

Shri Piloo Mody asked for leave of the House to the raising of the question of privilege. On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Mmbers rose, the Speaker informed the House that the leave was granted.

Shri Piloo Mody then moved that the matter mentioned in his notice be referred to the Committee of Privileges.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.05 P.M.)

An amendment was moved by Shri Madhu Limaye.

The discussion was not concluded.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 31st August, 1974, Rajya Sabha agreed without any amendment to the Additional Emoluments (Compulsory Deposit) Bill, 1974, passed by Lok Sabha on the 27th August, 1974.
- (ii) That at its sitting held on the 31st August, 1974, Rajya Sabha agreed without any amendment to the Compulsory Deposit Scheme (Income-Tax Payers) Bill, 1974, passed by Lok Sabha on the 27th August, 1974.
- (iii) That at its sitting held on the 2nd September, 1974, Rajya Sabha passed a motion referring the Prevention of Food Adulteration (Amendment) Bill, 1974, to a Joint Committee of the Houses consisting of 60 members—20 members from Rajya Sabha namely:—
 - (1) Shri Triloki Singh
 - (2) Shri Kamalnath Jha
 - (3) Shri R. D. Jagtap Avergaonkar
 - (4) Shrimati Rathnabai Sreenivasa Rao
 - (5) Shri Tirath Ram Amla
 - (6) Shri B. C. Mahanti
 - (7) Shrimati Kumudben Manishanker Joshi
 - (8) Shri Piarelal Kureel urf Piarelal Talib
 - (9) Shri Krishan Kant
 - (10) Shri Khurshed Alam Khan
 - (11) Shri Lalbuaia
 - (12) Shri K. B. Chettri
 - (13) Shri M. Kadarshah
 - (14) Shri Sanat Kumar Raha
 - (15) Shri Bhairon Singh Shakhawat
 - (16) Dr. K. Nagappa Alva
 - (17) Shri Rabi Ray
 - (18) Shri S. A. Khaja Mohideen
 - (19) Shri Showaless K. Shilla
 - (20) Shri P. K. Kunjachen

and 40 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

5. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Sixteenth Report of the Committee on Absence of Members from the Sittings of the House.

6. Adjournment Motion

At 4 P.M. Shri Atal Bihari Vajpayee moved the following motion:-"That the House do now adjourn."

The following Members took part in the debate:-

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Krishna Chandra Halder
- (3) Shri Shankar Dayal Singh
- (4) Shri Ramavatar Šhastri
- (5) Shri Hari Kishore Singh
- (6) Shri J. Matha Gowder (7) Shri M. Ram Gopal Reddy
- (8) Shri Rana Bahadur Singh
- (9) Shri R. N. Barman
- (10) Shri Tarun Gogoi
- (11) Shri Madhu Limaye
- (12) Shri N. P. Yadav
- (13) Shri Jagannath Mishra
- (14) Shri Shyamnandan Mishra
- (15) Shri Anant Prasad Sharma
- (16) Shri Sakti Kumar Sarkar
- (17) Shri Shiv Shankar Prasad Yadav
- (18) Shri Chiranjib Jha (19) Shri Ram Bhagat Paswan
- (20) Shri Ishwar Chaudhry
- (21) Shri Damodar Pandey
- (22) Shri Chandrika Prasad
- (23) Shri Bhogendra Jha
- (24) Shri Bibhuti Mishra
- (25) Shri Sukhdeo Prasad Verma
- (26) Shri P. G. Mavalankar
- (27) Shri Yamuna Prasad Mandal
- (28) Shri C. Subramaniam

Shri Atal Bihari Vajpayee replied to the debate.

The motion was negatived.

7. Government Bill-Under Consideration

The Oil Industry (Development) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 6th August, 1974 and the amendments thereto moved on the 2nd Septem ber, 1974, was taken up.

Shri Raja Kulkarni continued his speech. His speech was not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th September, 1974)

> S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, September 4, 1974/Bhadra 13, 1896 (Saka)

No. 421

11.01 A.M.

👔 1. Adjournment Motions 🕝

The Speaker withheld his consent to the moving of adjournment motions given notice of by (1) Shri Madhu Limaye regarding delisting of two Patna dailies viz. 'Searchlight' and 'Pradeep' by the Bihar Government; (2) Sarvashri Jyotirmoy Bosu and Samar Guha regarding Government's alleged failure to formulate an agreed programme of business in the House; and (3) Shri Bhogendra Jha regarding price rise and scarcity of foodgrains and other essential commodities.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding alleged misbehaviour of a telephone minitor in Ahmedabad Telephone District, in response to the matter under rule 377 raised by Kumari Maniben Patel in the House on 12-8-1974.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (3) A statement (Hindi and English versions) showing details of assistance admissible to the Pak Nationals (in camps) in Gujarat, in pursuance of an assurance given on 22-8-1974 during a supplementary on Starred Question No. 461.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1972-73.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1972-73.
- (6) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXXVI—Seventh Session, 1969.
- (ii) Statement No. XXXVI—Eighth Session, 1969.
- (iii) Statement No. XXIX—Twelfth Session, 1970.

Fifth Lok Sabha

- (iv) Statement No. XXXI—Second Session, 1971.
- (v) Statement No. XXII—Fourth Session, 1972.
- (vi) Statement No. XVI-Fifth Session, 1972.
- (vii) Statement No. XIV-Sixth Session, 1972.
- (viii) Statement No. XV—Seventh Session, 1973.
- (ix) Statement No. IX—Eighth Session. 1973.
- (x) Statement No. VII-Ninth Session, 1973.
- (xi) Statement No. VI-Tenth Session, 1974.
- (xii) Statement No. VII—Tenth Session, 1974.
- (xiii) Statement No. I-Eleventh Session, 1974.
 - (7) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1971-72 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd September, 1974, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, in the vacancy caused by the resignation of Shrimati Parvathi Krishnan from the membership of the said Joint Committee.
- (ii) That at its sitting held on the 3rd September, 1974, Rajya Sabha passed the Esso (Acquisition of Undertakings in India) Amendment Bill, 1974.

4. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Esso (Acquisition of Undertakings in India) Amendment Bill, 1974, as passed by Rajya Sabha.

5. Minutes of Rules Committee—Laid on the Table

Minutes of the sitting of the Rules Committee held on the 30th August, 1974, were laid on the Table:

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the Thirtieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Heavy Industry—Reservation for, and employment of, scheduled castes and scheduled tribes in the Hindustan Machine Tools Limited.

7. Statement by Minister -

The Minister of State for Agriculture laid on the Table a statement regarding Starred Question No. 493 dated the 26th August, 1974 about the seizure of leopard and tiger skins at Delhi Railway Station.

8. Motion of No-Confidence in the Council of Ministers

The Speaker ruled that notice of No-confidence Motion in the Council of Ministers by Shri Madhu Limaye was barred by Rule 338.

9. Motion under rule 388

Shri Madhu Limaye then moved the following motion:—

"That this House do suspend rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha, in its application to Shri Madhu Limaye's motion of No-confidence under Rule 198 (of which notice has been given by him for 4th September, 1974)."

On the motion the House divided, Ayes 35; Noes 206. The motion was accordingly negatived.

10. Government Bill-Passed .

The Constitution (Thirty-sixth Amendment) Bill, 1974.

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do continue to sit today till the Constitution (Thirty-sixth Amendment) Bill, 1974 is passed."

The motion was adopted.

The following Members took part in the debate on the Bill: -

- (1) Shri Samar Mukherjee
- (2) Shri Jagannath Rao
- (3) Shri Bhogendra Jha
- (4) Shri Bhagwat Jha Azad(5) Shri Jagannathrao Joshi
- (6) Shri Dinesh Chandra Goswami
- (7) Shri Frank Anthony
- (8) Shri Vikram Mahajan
- (9) Shri P. K. Deo
- (10) Shri P. Ranganath Shenoy (11) Shri C. T. Dhandapani
- (12) Shri Paripoornanand Painuli
- (13) Shri Shvamnandan Mishra
- (14) Shri B. K. Daschowdhury
- (15) Shri Samar Guha
- (16) Shri Chintamani Panigrahi
- (17) Shri Ebrahim Sulaiman Sait

- (18) Shri K. Lakkappa (19) Shri Tridib Chaudhuri (20) Shri P. G. Mavalankar

Sardar Swaran Singh replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 320; Noes 9. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 325; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 319; Noes Nil.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 317; Noes Nil.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Seven amendments to Clause 5 were adopted.

On the motion for adoption of Clause 5, as amended, the House divided, Ayes 304; Noes Nil.

Clause 5, as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

An amendment to Clause 1 was adopted.

On the motion for adoption of Clause 1, as amended, the House divided, Ayes 306; Noes Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Sardar Swaran Singh.

The following Members took part in the debate: -

- (1) Shri H. N. Mukerjee
- (2) Shri Madhu Limaye
- (3) Shri P. K. Deo
- (4) Shri Shankar Dev
- (5) Sardar Swaran Singh.

On the motion the House divided, Ayes 310; Noes 7.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

10.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th September, 1974).

S. L. SHAKDHER, Secretary-General.



BULLETIN—PART I [Brief Record of Proceedings]

Thursday, September 5, 1974/Bhadra 14, 1896 (Saka)

No. 422

11.03 A.M.

1. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by (1) Sarvashri Atal Bihari Vajpayee and Jagannathrao Joshi regarding the reported resignation of the Advocate General of Maharashtra; (2) Shri S. M. Banerjee regarding the unprecedented rise in the prices of sugar, wheat, rice, vanaspati and other essential commodities; (3) Shri Atal Bihari Vajpayee regarding the Government's alleged failure to provide statutory security to Delhi University Teachers; (4) Shri Madhu Limaye regarding Government's alleged failure to fulfil its assurances given from time to time that there shall be no victimisation of Railway workers; (5) Shri Samar Guha regarding Government's alleged failure to discuss the motion admitted for setting up of a Parliamentary Committee to probe into the matter of giving licences to some traders; (6) Shri Bhogendra Jha regarding (a) construction of bases at Diego Garcia by U.S.A.; and (b) reported arrests in Delhi and other States of volunteers demanding de-hoarding and checking of price rise; and (7) Shri Jyotirmoy Bosu regarding (a) Government's alleged failure to formulate an agreed programme of business in the House and (b) Government's alleged failure to supply foodgrains to West Bengal and other States resulting in collapse of rationing system and starvation deaths.

2. Motion Regarding Question of Privilege

Discussion on the motion moved by Shri Piloo Mody on the 3rd September, 1974, that the matter mentioned in his notice raising a question of privilege regarding certain news report published in the Pratipaksh, a Hindi Weekly, dated the 8th September, 1974, be referred to the Committee of Privileges, and the amendment thereto moved by Shri Madhu Limaye on the 3rd September, 1974, continued.

The amendment moved by Shri Madhu Limaye was negatived.

The motion moved by Shri Piloo Mody was also negatived.

3. Motion to Adjourn the House.

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At 6.30 P.M. Shri Atal Bihari Vajpayee moved a motion that the House be adjourned. The motion was negatived.
7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th September, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, September 6, 1974 Bhadra 15, 1896 (Saka)

No. 423

11.01 A.M.

1. Adjournment of the House

At 11.10 A.M. the Speaker adjourned the House till 12.15 P.M. today to enable the members of the Business Advisory Committee and Leaders of Parties and Groups to attend an urgent sitting of the Business Advisory Committee.

At 12.20 P.M., Secretary-General announced that as the sitting of the Business Advisory Committee was still on, the Speaker had directed that the House would re-assemble at 12.45 P.M.

2. Report of Business Advisory Committee

When the House re-assembled at 12.45 P.M., the Speaker informed the House of the recommendations made by the Business Advisory Committee at its sitting held earlier in the day.

The Speaker then put the following motion to the vote of the House:—

"That the recommendations made by the Business Advisory Committee be agreed to by the House."

The motion was adopted.

Papers Laid on the Table

The following papers were laid on the Table:—

- (A) (i) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (a) Report of the Commission of Inquiry on the collapse of two spans (under constructions) of the Safdarjung Flyover on 9-1-1974.
 - (b) Memorandum of Action taken on the Report.
- (ii) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant [P.T.O.

- Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iiii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- (1) Order No. VCT-2373-79592-V dated 22-7-1974 in the case of Samarpan Cooperative Housing Society Limited, Porbandar.
- (2) Order No. VCT-1474 41336-V dated 30-7-1974 in the case of Hriday Apartment Cooperative Housing Society (Proposed), Ahmedabad.
- (3) Order No. VCT-2474|43207-V dated 31-7-1974 in the case of Suchita Cooperative Housing Society Limited, Anand.
- (4) Order No. VCT-3073|28043-V dated 5-8-1974 in the case of Bharat Housing Corporation, Surat.
- (5) Order No. VCT-2872|71254-V dated 9-8-1974 in the case of Sthanakvasi Vanik Jain.
- (6) Order No. VCT-1473-13978-V dated 9-8-1974 in the case of Yashpal Apartment Cooperative Housing Society Limited, Ahmedabad.
- (7) Order No. VCT|2474|11213-V dated 9-8-1974 in the case of Sale of land admeasuring 2A-25 Gs. of S. No. 802 of village Samarkha Taluka, Anand.
- (8) Order No. VCT-1774 45063-V dated 13-8-1974 in the case of Smt. Takhaben Rana Amod, Sale of Land admeasuring 2723 sq. yds. out of S. No. 532 of Baroda.
- (9) Order No. VCT-SR-123|73 dated 23-7-1974 in the case of Vasant Industrial Cooperative Society Limited, Ahmedabad.
- (10) Order No. VCT-SR-171|74 dated 26-7-1974 in the case of Neptune Towner Shopping Centre Owner's Association (Proposed), Ahmedabad.
- (11) Order No. VCT-SR-26-32|72 dated 26-7-1974 in the case of Shri Govind T. Swami and Others, Ahmedabad.
- (12) Order No. VCT-SR-61 dated 29-7-1974 in the case of Associated Textile Engineers Private Limited, Bombay.
- (13) Order No. VCT|SR|164|73 dated 2-8-1974 in the case of Shri Harijibhai Shobhabhai of Devedi Taluka, Descroi.
- (14) Order No. TNC|VCT|SR-181 dated the 24-7-1974 in the case of Mohanial Ranchhoddas Patel of Petlad.
- (15) Order No. TNC|VCT|SR-85 dated 25-7-1974 in the case of Shri Petlad Ganj.
- (16) Order No. TNC|VCT|SR-215 dated 30-7-1974 in the case of Babubhai Mahijibhai.

- (17) Order No. VCT|SR|258 dated 21-7-1974 in the case of Shrimati Hargangaben Ishwarlal, Surat.
- (18) Order No. VCT|SR|377 dated 22-7-1974 in the case of Kamrej Vibhag Fruit and Vegetables Cooperative Society.
- (19) Order No. VCT|SR|376 dated 26-7-1974 in the case of Amar Engineering Works, Surat.
- (20) Order No. VCT | 326 | 74 dated 2-8-1974 in the case of Mahadevnagar Industrial Cooperative Housing Society Limited, Surat.
- (21) Order No. Land WS-2915 dated 6-8-1974 in the case of Shri Chandrakant Gordhandas Desai, Dahod
- (22) Order No. Vacant Land Case No. 35 dated 25-7-1974 in the case of Virani Fasteners and Bolts Private, Limited, Rajkot.
- (23) Order No. VCT|SR-61|74 dated 27-7-1974 in the case of Shri Kashibhai Govindbhai Patel of village Dumad Tulka Baroda.
- (24) Order No. VCT|SR-Misc. 15|74 dated 31-7-1974 in the case of Lt. Colonel Saiyad Badruddin of Baroda.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above orders, and (ii) for not laying the Hindi versions thereof.
- (B) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Sec. 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1972-73.
 - (ii) Annual Report of the Cochin Refineries Limited, for the year 1972-73 along with the Audited Accounts.
- (C) A statement (Hindi and English versions) of Guarantees given by the Gujarat Government under the Gujarat State Guarantees Act, 1963, under sub-section (2)(a) of section 2 of the said Act, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (D) A copy of the Government **Resolution (Hindi and English versions) No. 12(2) Tar|74 dated the 3rd September, 1974 notifying Government's decisions on the recommendations of the Report (1974) of the Tariff Commission on the Review of Dyestuffs Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (E) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year ended on the 30th September, 1973.

^{**}Report was laid on the Table on 24-8-1974.

- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year ended on the 30th September, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (F) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (G) A statement (Hindi and English versions) regarding alleged manhandling of Shri Samsul Haque, M.L.A., Meghalaya by B. S. F. personnel in response to the matter under rule 377 raised by Sarvashri B. K. Daschowdhury and S. M. Banerjee in the House on 5-8-1974.
- *(H) (i) A copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 871 in Gazette of India dated the 10th August, 1974, under subsection (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (I) A statement giving reasons for non-implementation of the assurance given by the Deputy Minister of Industrial Development in reply to Unstarred Question Nos. 3791 and 3792 dated the 8th December, 1970 regarding Gramophone Company of India and price of gramophone records respectively.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th September, 1974, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a Member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972, in the vacancy caused by the resignation of Shrimati Bhargavi Thankappan from the membership of the said Joint Committee.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Bishwanath Jhunjhunwala—20th April to 10th May, 1974 (Tenth Session).
- (2) Shrimati Krishna Kumari—22nd July to 7th September, 1974 (Eeleventh Session).

- (3) Shri B. R. Bhagat—22nd July to 14th August, 1974 (Eleventh Session).
- (4) Shri Rasiklal Parikh—22nd July to 7th September, 1974 (Eleventh Session).
- (5) Shri Dattajirao Kadam—22nd July to 7th September, 1974 (Eleventh Session).
- (6) Shri A. K. Gopalan—22nd July to 7th September, 1974 (Eleventh Session).
- (7) Shri Rajagopalarao Boddepalli—22nd July to 5th August, 1974 (Eleventh Session).
- (8) Shri Fatchsinghrao Gaekwad—3rd April to 10th May, 1974 (Tenth Session) and 22nd July to 11th August, 1974 (Eleventh Session).
- (9) Shri Biddika Satyanarayana—8th April to 10th May, 1974 (Tenth Session) and 22nd July to 15th August, 1974 (Eleventh Session).

6. Minutes of Parliamentary Committees-Laid on the Table

- (i) Minutes of the Forty-second to Forty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.
- (ii) Minutes of the Sixteenth sitting of the Committee on Absence of Members from the Sittings of the House, held during the current session, were laid on the Table.

7. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Ninth Report of the Committee on Government Assurances.

8. Statement by Minister

The Minister of State for Agriculture laid on the Table a statement regarding unprecedented price-rise and scarcity of foodgrains and other essential Commodities.

9. Motions

(i) Shri Niti Raj Singh Chaudhary moved the following motion:—

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to provide for the adoption of children and for matters connected therewith, in the vacancy caused by the resignation of Shrimati Bhargavi Thankappan and do resolve that Shri Bhola Manjhi be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

(ii) Shri F. H. Mohsin moved the following motion:—

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto, in the vacancy caused by the resignation of Shrimati Parvathi Krishnan and do resolve that Shri Jharkhande Rai be appointed to the said Joint Committee to fill the vacancy."

The motion was adpoted.

10. Government Bill—Amendment for Reference to Select Committee—Adopted.

. (i) Shri K. R. Ganesh moved the following motion:-

"That the debate on the motion 'that the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, be taken into consideration' which was adjourned on the 1st August, 1974, be resumed now."

The motion was adopted.

(ii) The Delhi Sales Tax Bill, 1973

Discussion on the motion for consideration of the Bill was resumed.

An amendment for reference of the Bill to a Select Committee moved by Shri K. R. Ganesh was adopted as follows:—

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, be referred to a Select Committee consisting of 30 members, namely:—

- (1) Shri Syed Ahmed Aga
- (2) Shri Shrikrishna Agrawal
- (3) Shri H. K. L. Bhagat
- (4) Shri Bhagirath Bhanwar
- (5) Sardar Buta Singh
- (6) Shri Amarsinh Chaudhari
- (7) Shrimati Premalabai Dajisaheb Chavan
- (8) Shri Y. B. Chavan
- (9) Shri Shankor Narayan Singh Deo
- (10) Shri C. C. Gohain
- (11) Shri Madhuryya Haldar
- (12) Shri N. E. Horo
- (13) Shri Chiranjib Jha
- (14) Shrimati Subhadra Joshi
- (15) Shri Vikram Mahajan

- (16) Shrimati Shakuntala Nayar
- (17) Shri Aravinda Bala Pajanor
- (18) Shri Birender Singh Rao
 - (19) Shri P. V. Reddy
 - (20) Shri Arjun Sethi
 - (21) Dr. H. P. Sharma
 - (22) Shri M. R. Sharma
 - (23) Shri Ramavatar Shastri
 - (24) Shri S. M. Siddayya
 - (25) Shri Rudra Pratap Singh
 - (26) Shri Vishwanath Pratap Singh
 - (27) Shri Somchand Solanki
 - (28) Shri R. P. Ulaganambi
 - (29) Shri Amarnath Vidyalankar; and
 - (30) Shri K. R. Ganesh .

with instruction to report by the first day of the next session."

11. Government Bill—Motion for Reference to Select Committee—adopted

The Customs Tariff Bill, 1974.

The motion for reference of the Bill to a Select Committee was moved by Shri K. R. Ganesh.

The motion was adopted as follows:—.

"That the Bill to consolidate and amend the law relating to customs duties be referred to a Select Committee consisting of 30 members, namely:—

- (1) Shri Rudra Pratap Singh
- (2) Shri Nathu Ram Ahirwar
- (3) Shri Maganti Ankineedu
- (4) Shri B. R. Bhagat
- (5) Shri M. Bheeshmadev
- (6) Shri G. Bhuvarahan
- (7) Shri Tridib Chaudhuri
- (8) Shri Y. B. Chavan
- (9) Shri S. R. Damani
- (10) Shri D. D. Desai
- (11) Shri Hiralal Doda
- (12) Shri Dinesh Chandra Goswami
- (13) Shri D. B. Chandra Gowda
- (14) Shri P. A. Saminathan
- (15) Shri Hari Singh
- (16) Shri C. Janardhanan
- (17) Shri Purushottam Kakodkar
- (18) Shri Maharaj Singh

[P.T.O.

)

- (19) Shri Shyam Sunder Mohapatra
- (20) Shri Priya Ranjan Das Munsi
- (21) Shri Noorul Huda
- (22) Shri Kartik Oraon
- (23) Shri H. M. Patel
- (24) Shri Ramji Ram
- (25) Shri Mahadeepak Singh Shakya
- (26) Shri S. A. Shamim
- (27) Shri Rana Bahadur Singh
- (28) Shri Satyendra Narayan Sinha
- (29) Shri Tayyab Hussain, and
- (30) Shri K. R. Ganesh

with instructions to report by the last day of the first week of the next season."

12. Motion Re: Joint Committee on Government Bill-Adopted

The Prevention of Food Adulteration (Amendment) Bill, 1974

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. Karan Singh.

The motion was adopted as follows:--

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Prevention of Food Adulteration Act, 1954, made in the motion adopted by Rajya Sabha at its sitting held on the 2nd September, 1974 and communicated to this House on the 2nd September, 1974 and to resolve that the following 40 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Achal Singh
- (2) Shri Tarodekar Venkatrao Babarao
- (3) Shri Bhagirath Bhanwar
- (4) Shri Biren Engti
- (5) Shri Brijraj Singh
- (6) Shri V. Shanker Giri
- (7) Shrimati Marjorie Godfrey
- (8) Shri Annasaheb Gotkhinde
- (9) Shri Madhuryya Haldar
- (10) Shri M. M. Joseph
- (11) Kumari Kamla Kumari
- (12) Shri Tulsiram Dashrath Kamble
- (13) Shri M. Kathamuthu
- (14) Shri A. K. Kisku
- (15) Shri A. K. Kotrashetti

- (16) Shrimati T. Lakshmikanthamma
- (17) Shri Lalji Bhai
- (18) Shri Kumar Majhi
- (19) Shri Bhagatram Rajaram Manhar
- (20) Shri Murasoli Maran
- (21) Shri Prasannbhai Mehta
- (22) Shri Mohammad Yusuf
- (23) Shri Mohan Swarup
- (24) Shri Muhammed Sheriff
- (25) Shri Balakrishna Venkanna Naik
- (26) Shri G. L. Nanda
- (27) Shri Tarkeshwar Pandey
- (28) Shri Prabodh Chandra
- (29) Shri Ram Surat Prasad
- (30) Shrimati Maya Ray
- (31) Shri M. Ram Gopal Reddy
- (32) Shri Ajit Kumar Saha
- (33) Shri Sangliana
- (34) Shri Chandra Shekhar Singh
- (35) Shri Shankar Dayal Singh
- (36) Shri K. Subravelu
- (37) Shri R. V. Swaminathan
- (38) Shri Chandra Bhal Mani Tiwari
- (39) Shri P. Venkatasubbajah
 - (40) Dr. Karan Singh."

13. Government Bill-Passed

The Oil Industry (Development) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 6th August, 1974 and the amendments thereto moved on the 2nd September, 1974, continued.

The following Members took part in the slebate:-

- (1) Shri Shyam Sunder Mohapatra
- (2) Shri Dhan Shah Pradhan
- (3) Shri M. Ram Gopal Reddy
- (4) Shri Madhu Limaye
- (5) Shri Vishwanath Pratap Singh
- (6) Shri Janeshwar Misra
- (7) Shri Vasant Sathe
- (8) Shri Jyotirmoy Bosu
- (9) Sardar Swaran Singh Sokhi
- (10) Shrimati T. Lakshmikanthamma

Shri Dev Kanta Borooah replied to the debate.

The amendments for reference of the Bill to Select Committee moved by Sarvashri C. K. Chandrappan and Shyamnandan Mishra were negatived.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 22 were adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 31 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dev Kanta Borooah.

The following Members took part in the debate:-

- (1) Pandit D. N. Tiwary
- (2) Shri Ramavatar Shastri
- (3) Shri Dev Kanta Borooah

The motion was adopted and the Bill, as amended, was passed.

14. Supplementary Demands for Grants (General)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 8, 19 to 21, 38, 58, 65, 70, 76 and 78 in respect of the Budget (General) for the year 1974-75 and the cut motions thereto moved on the 30th August, 1974, continued and was concluded.

All the cut motions moved on the 30th August, 1974, were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1974-75, were voted in full.

15. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1974.

16. Government Bill-Passed

The Appropriation (No. 3) Bill, 1974

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri B. N. Reddy
- (3) Shri S. M. Banerjee
- (4) Shri K. Suryanarayana
- (5) Shri Era Sezhiyan
- (6) Shrimati T. Lakshmikanthamma
- (7) Shri P. G. Mavalankar

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

17. Statutory Resolution—under Consideration

> Shri Ram Niwas Mirdha moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 9th February, 1974, in respect of Gujarat, issued under article 356 of the Constitution by the President for a further period of six months with effect from the 11th September, 1974."

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Dr. Mahipatray Mehta
- (3) Shri H. N. Mukerjee
- (4) Shri Natwarlal Patel
- (5) Shri Hemendra Singh Banera
- (6) Shri Arvind M. Patel
- (7) Shri E. R. Krishnan
- (8) Shri D. P. Jadeja
- (9) Shri Priya Ranjan Das Munsi

The discussion was not concluded.

*18. Contempt of the House

The Speaker informed the House about the report of the Watch and Ward Officer regarding the throwing of leaflets by a visitor from the Visitors' Gallery on the floor of the House and shouting of slogans by him. The Speaker observed that he brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri K. Raghu Ramaiah moved the following motion:—

"This House resolves that the person calling himself Amrit Lal Sharma, who threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at 13.52 hours today and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be sentenced to rigorous imprisonment till 6 P.M. on Monday, the 9th September, 1974 and sent to the Central Jail, Tihar, New Delhi."

The motion was adopted.

19. Statement by Minister

The Deputy Minister of Railways made a statement regarding an accident at a manned level crossing gate between Santamagulur and Savalyapuram stations of the South Central Railway on the 6th September, 1974.

^{*}Announcement made at 5.45 P.M.

20. Intimation regarding Arrest of Member

The Speaker informed the House of a telegram dated the 6th September, 1974 from the Commissioner of Police, Ernakulam, intimating that Shri N. Sreekantan Nair, Member, Lok Sabha, was arrested at 10.20 A.M. on the 6th September, 1974 for obstruction and picketing at one of the gates of the High Court and that the Member was being produced before the District Magistrate.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 7th September, 1974).

S. L. SHAKDHER,

Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, September 7, 1974 Bhadra 16, 1896 (Saka)

No. 424

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 386(E) (Hindi and English versions) published in Gazette of India dated the 5th September, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (2) A statement (Hindi and English versions) regarding rehabilitation of displaced persons from Chhamb Niabat, in pursuance of matter raised by Shri Jagannath Rao Joshi and Shri Madhu Limaye on the 30th August, 1974.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1972-73.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- *(4) A copy of Notification No. G.S.R. 372(E) (Hindi and English versions) published in Gazette of India dated the 26th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Annual Report (Hindi and English versions) of the Development Council for Paper, Pulp and Allied Industries for the year ending the 31st March, 1973, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (6) A statement showing reasons for delay in laying the Hindi version of Monopolies and Restrictive Trade Practices Commission **Reports in the case of—

(i) M|s. Dunlop India Limited;

^{**}English version of the Reports were laid on 16-5-1973 and 14-12-1973 and Hindi version on 30-8-1974.

- (ii) M|s. Automobile Products of India Limited and M|s. Bajaj Auto Limited; and
- (iii) Ms. Hindustan Aluminium Corporation Limited.
- (7) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act. 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of M|s. Delhi Cloth and General Mills Company Limited, Delhi and the Order dated 8-3-1973 of the Central Government.
 - (ii) Report under section 21(3)(b) of the said Act in the case of M|s. Neesha and Company, Bombay and Order dated 14-9-1971 of the Central Government thereon.
 - (iii) Report under section 23(6) of the said Act in the case of amalgamation of Willcox Buckwell India Limited with M|s. Larsen and Tourbro Limited and Order dated 3-9-1971 of the Central Government thereon.
 - (iv) Report under section 23(6) of the said Act in the case of amalgamation of Sarabhai Sons Private Limited and Sarabhai M. Chemicals Private Limited with Telerad Private Limited.

2. Financial Committees, 1973-74 (A Review)—Laid on the Table

Secretary-General laid on the Table a copy of "Financial Committees, 1973-74 (A Review)" (Hindi and English versions).

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.—

- (i) That at its sitting held on the 5th September, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint one member of Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Sultan Singh from the membership of Rajya Sabha and also communicated the name of Shri Sultan Singh, member of Rajya Sabha who had been appointed to the said Joint Committee to fill the vacancy.
- (ii) That at its sitting held on the 6th September, 1974, Rajya Sabha passed a motion referring the Central and Other Societies (Regulation) Bill, 1974, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—
 - (1) Shri Prakash Veer Shastri
 - (2) Shri Indra Deep Singh
 - (3) Shri N. G. Goray
 - (4) Shrimati Maragatham Chandrashekhar
 - (5) Shri Niranjan Singh Talib
 - (6) Shri Parbhu Singh
 - (7) Shri Irengbam Tompok Singh
 - (8) Shri N. C. Buragohain
 - (9) Prof. N. M. Kamble

- (10) Prof. S. Nurul Hasan
- (11) Shri Himat Sinh
- (12) Shrimati Shyamkumari Devi
- (13) Shri G. Lakshmanan
- (14) Shri Shishir Kumar
- (15) Shri Mahadeo Prasad Varma

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

4. Assent to Bills

Secretary-General laid on the Table following six Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Essential Commodities (Amendment) Bill, 1974.
- (2) The Finance (No. 2) Bill, 1974.
- (3) The Industries (Development and Regulation) Amendment Bill, 1974.
- (4) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974.
- (5) The Press Council (Amendment) Bill, 1974.
- (6) The Indian Iron and Steel Company (Taking Over of Management) Amendment Bill, 1974.

5. Papers relating to Estimates Committee—Laid on the Table

Shri Bhaoosahaib Dhamankar laid on the Table two statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the Sixteenth and Forty-ninth Reports of the Estimates Committee.

6. Statements by Ministers

- '(i) The Minister of Health and Family Planning made a statement regarding the World Population Conference held recently at Bucharest (Rumania).
- (ii) The Minister of State for Finance made a statement in response to the matter under rule 377 raised by Shri Syamnandan Mishra in the House on 13-8-1974, regarding the discovery of twenty notes of Five Rupees denomination bearing the same number.

7. Statement Under Direction 115

Shri Hukam Chand Kachwai made a statement regarding certain information given by the Minister of State for Finance on the 23rd August, 1974

in answer to Unstarred Question No. 3327 about payment of H.R.A. and C. C. A. to Government of India Press employees working at Faridabad.

The Minister of State for Finance made a statement in reply thereto.

8. Intimation Regarding release of Member

The Speaker informed the House of a telegram, dated the 6th September, 1974, from the Commissioner of Police, Ernakulam City, intimating that Shri N. Sreekantan Nair, Member, Lok Sabha, who was arrested at 10.20 hours on the 6th September, 1974, under Section 151 of the Code of Criminal Procedure, for obstructing and picketing at the High Court, Ernakulam, was released at 18.00 hours on the same day.

9. Personal Explanations under rule 357

- (1) Shrimati Bibha Ghosh Goswami made a personal explanation regarding certain statement made by her in the House on the 9th August, 1974 about the intimation of her detention.
 - (2) Shri Jyotirmoy Bosu made a personal explanation regarding certain statements about him made by Sarvashri M. Ram Gopal Reddy and Lalit Narain Mishra in the House on the 5th September, 1974.

10. Matter Under Rule 377

Shri Madhu Limaye raised matter regarding procedure in the House on the 5th September, 1974.

The Prime Minister made a statement on the subject.

11. Submissions were made by several Members regarding various matters

12. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding change in the order of Government business for today. The House agreed.

13. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri Ram Niwas Mirdha on the 6th September, 1974, continued:—

"That this House approves the continuance in force of the Proclamation, dated the 9th February, 1974, in respect of Gujarat. issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th September, 1974."

The following Members took part in the debate:—

(1) Shri Khemchandbhai Chavda

- (2) Shri P. G. Mavalankar
- (3) Shri Janeshwar Misra

Shri Ram Niwas Mirdha replied to the debate.

The Resolution was adopted.

14. Government Bills-Passed

• (i) The Interest-tax Bill, 1974

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate: -

- (1) Shri Sarjoo Pandev
- (2) Shri Y. S. Mahajan
- (3) Shri R. V. Bade
- (4) Shri Vishwanath Pratap Singh
- (5) Shri J. Matha Gowder
- (6) Shri Natwarlal Patel
- (7) Shri Prasannbhai Mehta

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Esso (Acquisition of Undertakings in India) Amendment Bill. 1974, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Shah Nawaz Khan.

The following Members took part in the debate: -

- (1) Shri Noorul Huda
- (2) Shri C. K. Chandrappan
- (3) Pandit D. N. Tiwary
- (4) Shri Hukam Chand Kachwai
- (5) Shri E. R. Krishnan

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shah Nawaz Khan.

The motion was adopted and the Bill was passed.

(iii) The Delhi Sikh Gurdwaras (Amendment) Bill. 1974

The motion for consideration of the Bill was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Sardar Buta Singh
- (3) Shri Jharkhande Rai
- (4) Shrimati T. Lakshmikanthamma
- (5) Shri Hemendra Singh Banera
- (6) Sardar Swaran Singh Sokhi J

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri F. H. Mohsin.

The following Members took part in the debate: -

- (1) Shri Darbara Singh
- (2) Shri F. H. Mohsin

The motion was adopted and the Bill, as amended, was passed.

. 15. Supplementary Demands for Grants (Railways)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 4 to 6, 8 and 10 in respect of the Budget (Railways) for the year 1974-75 commenced.

One hundred and fifty-two cut motions [Nos. 1 to 97, 101 to 122, 125, 120 to 132, 151, 152, 154, 155, 161 to 184 and 208] were moved.

The discussion was not concluded.

7.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th September, 1974).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDA

In Bulletin Part I, dated September 6, 1974-

Page 1714-

- (i) Paragraph 11, last line, for "season" read "session"
- (ii) Paragraph 12, line 11, for "to" read "do"

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, September 9, 1974/Bhadra 18, 1896 (Saka)

No 425

11.01 A.M.

1. Announcement by Speaker

The Speaker made an announcement regarding apology tendered by the Editor of the *Hindustan Times* for the news report in the *Hindustan Times* dated the 4th September, 1974, in connection with the CBI inquiries into the Import Licence case.

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Annual Report of the Development Council for Leather and Leather Goods Industries for the year 1971-72.
 - (ii) Annual Report of the Development Council for Leather and Leather Goods Industries for the year 1972-73.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 365(E) in Gazette of India dated the 14th August, 1974.
 - (ii) The Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 366(E) in Gazette of India dated the 14th August, 1974.
- (3) A copy of the Gujarat Private Forests (Acquisition) Amendment Act, 1974, (Hindi and English versions) (President's Act No. 9 of 1974) published in Gazette of India dated the 23rd July, 1974, under sub-section (3) of section 3 of the Gujarat State Legislative (Delegation of Powers) Act, 1974.
- (4) (i) A copy of the Report of the Review Committee of Central Excise (Self Removal Procedure)—Volumes I and II.

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- (5) A copy each of the following Gujarat Notifications (Hindi version) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) Notification No. (GHN-246)-GST-1074-(S.49)-(30)-TH published in Gujarat Government Gazette dated the 25th March, 1974 making certain amendments to Notification No. (GHN-627) GST-1070/(S.49)-TH dated the 29th April, 1970.
 - (ii) Notification No. (GHN-255) GST-1074/(S.49)-(31)-TH published in Gujarat Government Gazette dated the 25th April, 1974 making certain amendments to Notification No. (GHN-627) GST-1070/(S.49)-TH dated the 20th April, 1970.
 - (iii) Notification No. (GHN-261) GST-1074/(S.49)-(32)-TH, published in Gujarat Government Gazette dated the 9th May, 1974 making certain amendments to Notification No. (GHN-627) GST-1070 (S.49)-TH dated the 29th April, 1970.
- (6) A copy each of the following Gujarat Notifications (Hindi version) under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—
 - (i) The Gujarat Sales Tax (Amendment) Rules 1974, published in Notification No. (GHN-230) GSR-1074/(11)-TH in Gujarat Government Gazette dated the 2nd April, 1974.
 - (ii) The Gujarat Sales Tax (Second Amendment) Rules, 1974, published in Notification No. (GHN-252) GSR-1074/(12)-TH in Gujarat Government Gazette dated the 16th April, 1974.
 - (iii) The Gujarat Sales Tax (Third Amendment) Rules, 1974, published in Notification No. (GHN 266) GSR-1074/(13)-TH in Gujarat Government Gazette dated the 29th May, 1974.
- (7) A copy each of the following Gujarat Notifications (Hindi version) under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) The Bombay Sales of Motor Spirit Taxation (Gujarat Second Amendment) Rules 1974, published in Notification No. (GHN-256) MSA-1074/(21)-TH in Gujarat Government Gazette dated the 25th April, 1974.
 - (ii) The Bombay Sales of Motor Spirit Taxation (Gujarat Third Amendment) Rules, 1974, published in Notification No. (GHN-264) MSA-1074/(22)-TH in Gujarat Government Gazette dated the 21st May, 1974.
- (8) A statement (Hindi and English versions) clarifying the points raised by Shri Era Sezhiyan and other Members in the House on the 6th September, 1974 regarding expenditure from the Consolidated Fund of Gujarat authorised by Presidential Order dated the 14th June, 1974 in pursuance of clause (c) of article 357(1) of the Constitution.

- (9) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1973-74 under section 126 of the Trade and Merchandise Marks Act, 1958:
- (10) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

(i) Statement No. XXXV-Fifth Session, 1968.

Fifth Lok Sabha

- (ii) Statement No. XXXII-Second Session, 1971
- (iii) Statement No. XXIII-Fourth Session, 1972
- (iv) Statement No. XVI-Seventh Session, 1973
- (v) Statement No. X-Eighth Session, 1973
- (vi) Statement No. VIII—Ninth Session, 1973
- (vii) Statement No. VIII-Tenth Session, 1974
- (viii) Statement No. II-Eleventh Session, 1974
- (11) (i) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to Class III and Class IV posts) Amendment Rules. 1974 (Hindi and English versions) published in Notification No. G.S.R. 872 in Gazette of India dated the 10th August, 1974, issued under article 309 of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons for delaying the above Notification.
- (12) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 935 in Gazette of India dated the 31st August. 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885

3. Amendments to Directions by the Speaker—Laid on the Table

Secretary-General laid on the Table a copy of the amendments to Directions 55 and 115 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th September. 1974, Rajya Sabha passed the National Cadet Corps (Amendment) Bill, 1974.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the National Cadet Corps (Amendment) Bill, 1974, as passed by Rajya Sabha.

6. Report of Railway Convention Committee

Shri S. A. Kader presented the Second Report of the Railway Convention Committee, 1973 regarding action taken by Government on the recommendations contained in the First Report of the Railway Convention Committee, 1971 on "Accounting Matters."

7. Statements by Ministers

- (1) The Minister of Home Affairs made a statement, in response to the matter under rule 377 raised by Shri Shyamnandan Mishra in the House on the 27th August, 1974, regarding continuance in force of the Proclamation of Emergency.
- (2) The Deputy Minister of Home Affairs laid on the Table a statement, in pursuance of matter raised by Shri Atal Bihari Vajpayee on the 30th August, 1974, regarding alleged beating of newsmen by Police in Ahmedabad on the 7th August, 1974.

8. Motion Regarding Select Committee

Shri K. R. Ganesh moved the following motion:-

"That this House do appoint Sarvashri Chakeshwar Singh, Biren Dutta and M. Deiveekan to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union Territory of Delhi, vice Sarvashri Rudra Pratap Singh, Madhuryya Halder and R. P. Ulaganambi resigned."

The motion was adopted.

9. Motion Re: Joint Committee on Government Bill-Adopted

The Central and other Societies (Regulation) Bill, 1974

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Niti Raj Singh Chaudhary.

The motion was adopted as follows:—

That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the incorporation, regulation and winding up of Central societies and declared Central societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 6th September, 1974 and communicated to this House on the 6th September, 1974 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Bashweshwar Nath Bhargava
- (2) Shri Chandulal Chandrakar
- (3) Shri Ishwar Chaudhry
- (4) Shri Chhotey Lal
- (5) Shri C. Chittibabu

- (6) Shri Shivaji Rao S. Deshmukh
- (7) Shri Laxman Kakadya Dumada
- (8) Shri Genda Singh
- (9) Shri P. K. Ghosh
- (10) Shri Manoranjan Hazra
- (11) Shri Kamala Prasad
- (12) Shri N. S. Kamble
- (13) Shri Inder J. Malhotra
- (14) Shri Jagdish Narain Mandal
- (15) Dr. Mahipatray Mehta
- (16) Shri Janeshwar Misra
- (17) Shri S. A. Muruganantham
- (18) Kumari Maniben Vallabhbhai Patel
- (19) Shri R. R. Patel
- (20) Shri T. A. Patil
- (21) Shri Banamali Patnaik
- (22) Shri Dhan Shah Pradhan
- (23) Shri P. V. G. Raju
- (24) Shri Ram Dayal
- (25) Shri P. Narasimha Reddy
- (26) Shri Bishwanath Roy
- (27) Shri Shankar Dev
- (28) Shri N. Tombi Singh
- (29) Shri G. P. YADAV
- (30) Shri Niti Raj Singh Chaudhary"

10. Supplementary Demands for Grants (Railways)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 4 to 6, 8 and 10 in respect of the Budget (Railways) for the year 1974-75 and the cut motions thereto moved on the 7th September, 1974, continued and was concluded.

On cut motion No. 90 moved by Shri S. M. Banerjee, the House divided, Ayes 54; Noes 161. The cut motion was accordingly negatived.

All other cut motions moved on the 7th September, 1974, were also negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1974-75, were voted in full.

11. Government Bill-Introduced

(i) The Appropriation (Railways) No. 4 Bill, 1974

12. Government Bills-Passed

(i) The Appropriation (Railways) No. 4 Bill, 1974

The motion for consideration of the Bill was moved by Shri Lalit Narain Mishra.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Ramavatar Shastri
- (3) Shri Madhu Limaye
- (4) Shri Dinen Bhattacharya
- (5) Shri P. G. Mavalankar

Shri Lalit Narain Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narain Mishra.

The motion was adopted and the Bill was passed.

(ii) The Payment of Bonus (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Balgovind Verma

The following Members took part in the debate:

- (1) Shri Dinen Bhattacharya
- (2) Shri Prasannbhai Mehta
- (3) Shri S. M. Banerjee

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balgovind Verma.

The motion was adopted and the Bill was passed.

13. Statements by Ministers

- (1) The Deputy Minister of Steel and Mines laid on the Table a statement in response to the matter under rule 377 raised by Shri Vasant Sathe in the House on the 21st August, 1974 regarding proposed transfer of share of the Central Provinces Manganese Ore Company Limited.
- (2) The Minister of State for Home Affairs laid on the Table a statement on the incident on the 5th September, 1974 at the Industrial Training Industries, Arab-ki-Sarai, Nizamuddin, New Delhi.
- (3) The Minister of State for Home Affairs laid on the Table a statement regarding police firing at Kurtha town in Bihar on the 5th September, 1974.

14. Motion-Negatived

Shri Atal Bihari Vajpayee moved the following motion:-

"That this House resolves that with a view to ensure high standards of conduct in public life by Members of Parliament, a Parliamentary Committee comprising of 11 Members nominated by the Speaker, be constituted to examine the entire matter relating to the representation made to the Ministry of Commerce over the alleged signatures of 21 Members of Lok Sabha, the revelation made by the Minister that most of these signatures are forged and the actual allotment of licences to parties mentioned in the representation and to make necessary recommendations in that regard."

Sixteen amendments (Nos. 1 to 16) were moved by Sarvashri Madhu Limaye, Samar Guha, S. M. Banerjee, Balakrishna Venkanna Naik, Janeshwar Misra, P. Ranganath Shenoy, Rajaram Dadasaheb Nimbalkar, P. G. Mavalankar, M. C. Daga, Atal Bihari Vajpayee and Era Sezhiyan.

The following Members took part in the debate:-

- (1) Shri Chandrajit Yadav
- (2) Shri Jyotirmoy Bosu
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri Sarjoo Pandey
- (5) Shri Dinesh Chandra Goswami
- (6) Shri Era Sezhiyan
- (7) Prof. D. P. Chattopadhyaya
- (8) Shri Shyamnandan Mishra
- (9) Shri B. R. Bhagat
- (10) Shri Madhu Dandavate
- (11) Shri H. K. L. Bhagat
- (12) Shri Janeshwar Misra
- (13) Shri Shankar Dayal Singh
- (14) Shri P. G. Mavalankar
- (15) Shri Umashankar Dikshit

Shri Atal Bihari Vajpayee replied to the debate.

On amendment No. 4 moved by Shri S. M. Banerjee, the House divided, Ayes 34; Noes 175. The amendment was accordingly negatived.

Amendment No. 7 moved by Shri P. Ranganath Shenoy was withdrawn by leave of the House.

All other amendments moved were negatived.

On the motion moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 34; Noes 179. The motion was accordingly negatived.

(Lok Sabha adjourned sine die at 11.33 P.M.)

S. L. SHAKDHER, Secretary-General.